Government gave compensation for such deaths. The death of sheep and goats are mainly due to 'Blue Tongue' disease, apart from other diseases. Earter, under Janmabhoomi programme, the cattle-growers were given free medicines twice in a year and there used to be regular medical camps. But, now the Government of A.P. abolished Janmabhoomi programme *...(Interruptions)...And,* this is the result of abolition of Janmabhoomi*...(Interruptions)..*There is also no vaccine to prevent 'Blue tongue' disease. Only now, research started at the National and State level to discover vaccine for this disease.

In view of this, I request the Department of Animal Husbandry and the Union Health Ministry to help by way of conducting medical camps.. *.(Interruptions)...* providing medicines for cattle-growers in A.P. and also advice cattle-growers in A.P. to take precautions when such diseases occur and also request to consider sympathetically for giving compensation to them. Thank you.

AN HON. MEMBER: Sir, the point is *...(Interruptions)*...We have not abolished the programme...*(Interruptions)...*

SHRIMATI N.P. DURGA: That is what I am saying *...(Interruptions)...* Your Government has abolished the Janmabhoomi programme *...(Interruptions)...* There are no regular medical camps.

MR. CHAIRMAN: Hon. Members, the Constitution (One Hundred and Fourth Amendment) Bill, 2005, as passed by Lok Sabha, is being taken up in the House for consideration and passing. The Bill has to be passed by 2/3rd majority as required under Article 368 of the Constitution. To enable Members to be present at the time of division on various stages of the Bill, the first division on the Bill will be called at 4.30 p.m.

If the House agrees, we may dispense with the lunch hour for today.

SOME HON. MEMBERS: Agreed.

MR. CHAIRMAN: Now, let us take up the Constitution (Amendment) Bill. Mr. Arjun Singh.

GOVERNMENT BILLS

The Constitution (One Hundred And Fourth Amendment) Bill, 2005

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, I beg to move:

"That the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration."

आदरणीय सभापति महोदय, मैं दो शब्द कहना चाहता हूं। महोदय, यह संशोधन विधेयक संविधान के संशोधन से सम्बन्ध रखता है। मुझे यह कहते हुए प्रसन्नता है कि

(श्री उपतभापति पीठासीन हुए)

इस विषय को लोक सभा ने पॉरित किया है और प्रायः एक consensus से पास किया है। मैं बहुमत-अल्पमत में जाना नहीं चाहता। उसने consensus से पास किया है। इस विषय से महत्व को देखते हुए लोक सभा में जो consensus बना है, मैं ऐसा मान कर चलता हूं कि वहां consensus राज्य सभा में भी रहेगा, ताकि इस महत्वपूर्ण संशोधन को पास करते समय जिन उद्देश्यों की पूर्ति के लिए यह लाया गया है, उनमें हम आगे चल कर उचित कदम उठा सकें। मैं इस स्टेज पर तो इतना ही कहना चाहूंगा और चर्चा के बाद जो विषय उठेंगे, उन पर जो कुछ मेरा निवेदन होगा, मैं सदल के सामने रखूंगा।

The question was proposed.

SHRI BALAVANT *ALIAS* BAL ARTE (Maharashtra):Mr. Deputy Chairman, Sir, I thank you for this opportunity. I seek to make submissins to this House for its consideration on two of the aspects, which, I believe, are very important. The first one is, the need for such an amendment and, secondly, there is a glaring detect in its compass which ought to be corrected In so far as the need for this amendment is concerned, the history of unaided professional colleges is known It started about 20 years ago, when some entrepreneurs—for them it is a new business—in Karnataka, first, started to run unaided and capitation-oriented professional colleges, both for medicine and engineering. When students from Maharashtra and Andhra Pradesh started going there, the States permitted such colleges to be opened in these States. Later, some other States have also joined. There was one redeeming aspect. Even though these colleges were opened to make money, there was a central admission system by which meritorious students could get admission in these colleges, because the colleges run by and aided by the State were not adequate to satisfy the need for professional education. About 15 per cent or 10 per cent seats was given as management quota. And, therefore, for getting 85 per cent merit seats, in a way, it was a social price which we paid by giving 15 per cent seats to unmerited people, because they finance the institutions and paid much more to those who run it. The first intervention in this process, where there was some justice, where there was some logic or some consideration of merit, came through the case, which is

known as Unnikrishnan case, decided by the Supreme Court which, incidentally, modified the earlier decision which held 'education' as a Fundamental Right at all stages, confining it only to the age group of 14 to 16. But, beyond that, by this case, the Supreme Court legislated and framed a detailed scheme for admissions, under which it provided for a kind of cross subsidy—a rich student will pay, both, his fees and a part of the fees of a poor student. And, that is how the payment seats and the free seats—the free seats were not free seats, but reasonable standard Government fees were paid by the students—came into existence, 50 per cent this and 50 per cent that; and the list was strictly on merit, not malpractices. I would say that even though it was a legislation by the Supreme Court, which ought not to be there, this scheme worked well. Then came the question of minority institutions. And, in view of the earlier decision of the Supreme Court in the St. Stephen's case, almost every college went to the High Court or the Supreme Court, sought the application of that case and got 50 per cent seats reserved for itself—technically, for members of its own community—designating itself as a minority college. As we know, if 50 per cent seats are allotted to a minority institution, 50 per cent students, belonging to that community, may not be available. So, the remaining seats were used as donation seats, as was the case with the NRI seats, which were also allowed by the Supreme Court. There were hardly any NRIs, but every college had 5 per cent seats, which were used to earn lakhs and crores of rupees. Thus, their business flourished. In Maharashtra, and in the Western part of the country, those who became rich through the Cooperative Movement were called *Sahakar Maharishi,* those who earned a lot of money through sugar factories were called *Shakkar Maharishis.* Now, in Maharashtra, we have these *Shikshan Maharishis,* who earned money by doing business in education. But that was not the only problem. The other problem was: Since 50 per cent seats were available in the minority institutions and the students wanted that, we have cases, from Andhra Pradesh, how because of this, a large-scale conversion took place. I would mention only three instances of three colleges in Prakasham District, Karim Nagar District, and Nizamabad District respectively. In the Vivekananda College of Education, in the Prakasham District, 106 students were admitted under the minority quota, and out of them, 106 got themselves converted recently to become eligible for admission. The other college is the Trinity College in the Karim Nagar District, where 56 students were admitted under the minority quota, out of whom 35 students got themselves converted recently to become eligible for admission there. Third instance is that of the Indur College in Nizamabad

District, where 72 students were admitted under the minority quota, out of which 47 students got themselves converted so that they can get admission in a professional college. This was stated in a Govt, affidavit fled in the High Court, therefore, Sir, apart from money making, a kind of a social problem arose because of the wholesale allocation of 50 per cent seats to minority institutions for the use of their own community, even though that was not necessary. As I said, because 50 per cent seats could not be filled, rest of the seats were filled by the management on its choice, thereby, making money. Therefore, there emerged a craze to earn the distinction of a minority status. That also became a kind of a status symbol. In Mumbai, more that 70 per cent such institutions, that is, majority institutions claim a minority status. Those institutions which had ignored this aspect in their existence for 25-30-40 years, suddenly became alive that they are a minority institution, and found that they have, in the managment, persons belonging to one community so that they can claim this. Such claims continued to develop. As I said, a majority of institutions, for example, in Mumbai belong to the minority status. That was the perversion of the law. I would say that still the States, in all fairness, in all these areas tried to control this so that the meritorious students get admissions. But, then, the Supreme Court again intervened in the case of T.M.A. Pai. The 11-Judge Bench considered the question of minority rights, and, of course, said that minorities have a right to establish and administer their own institutions. But, it further went on and said that running an educational institution is in the nature of a business or trade, and said that running an educational institution is a right guaranteed under 19(1)(g), that is, a right to practise profession, carry on business or trade. So, officially, running a college became a business. Therefore, both majority and minority, private unaided colleges had an unhindered right to do their business without any Governmental interference. The havoc created by this came to the notice of the Supreme Court in another case the Islamic Academy Case. It was a case decided by five judges, out of whom, four judges belonged to the earlier Bench. The Supreme Court made, in a way, two concessions that there can be a monitoring committee for the purpose of determining the rationale of fees charged by these colleges, and a monitoring committee for the purpose of controlling fairness in admissions. Both committees were to be headed by a retired High Court Judge. These Committees were working fairly well when a 7-Judge Bench again intervened in the case of P.A. Inamdar. There the Supreme court asserted that the earlier 11-Judge Bench did not decide what the 5-Judge Bench decided, and said that there cannot be any State intervention, I must mention one thing which I omitted. In the earlier case,

the Supreme Court had said that for a reasonable number of seats, Admissions can be decided by the State with a provision for reservation for backward classes But, the Supreme Court 7-Judge Bench said that the State cannot intervene since these are privately run institutions, without the Government aid. They had an absolute unbridled right and there cannot be any reservation in these institutions; for both minority and majority. Sir, this created such a havoc that a wide discussion in the academic circles has been continuing till now, and everybody clamoured for a proper legislation. I must say that in all these cases, the Supreme Court has again and again said that this is what we are saying now for the purposes of present arrangements. Parliament should enact a law to control this situation. Therefore, a law became imperative. If certain reservations were contemplated, then, for them, the present Constitutional Amendment became necessary. This Constitutional Amendment permits reservation for the backward classes, the Scheduled Castes and Scheduled Tribes, That is one aspect of this. When a comprehensive legislation comes, it will have to consider the aspect of merit students who don't get an opportunity because they don't have money. Even these unaided colleges have a duty to the society to provide certain seats to such merit students. Let a comprehensive legislation do this, and let it be tested in the Supreme Court, and let us find out whether the courts know the social needs. Therefore, Sir, this amendment does not give anything today unless it is follwed by a comprehensive legislation providing for (1) reservations and) for an opportunity for merit students in so far as certain percentage of seats are concerned. Sir, I would have rested at this, but, I believe, and that is my second point of reference, that there is a serious lacunae in this because the amended article expressly excludes the application of this provision to minority educational institutions referred to in clause (1) of article 30.

Sir, it is my submission to this House that this exclusion is not necessary, s his exclusion contemplates that you cannot provide reservation in minority institutions which is wrong, because the TMA Pai case, the 11-judges Bench which decided this, has clearly stated that the framers of the Constitution contemplated two basic principles, that is, equality and secularism Therefore, while providing a guarantee to the minorities for their independence, equality should not be given a go by. Therefore, article 30 (1)does not give an absolute right. It is controlled by article 29(2), and, in any case, minority institutions which get State aid will have to be governed by the State control. Sir, | won't quote the judgements, at length, and in detail but I would like to point out a few sentences which clearly say this.

"Article 30(1) is a sort of guarantee or an assurance to the linguistic and religious minority institutions of their right to establish and administer educational institutions of their choice. Secularism and equality being two basic features of the Constitution, article 30(1) ensures protection to the linguistic and religious minorities thereby preserving the secularism of the country. Furthermore, the principles of equality must, necessarily, apply to the enjoyment of such rights. No law can be framed that will discriminate against such minorities with regard to the establishment and administration of educational institutions *vis-a-vis* other educational institutions. Any law, rule or regulation that would put the educational institutions run by the minorities at a disadvantage when compared to the institutions run by the others will have to be struck down. "At the same time, there also cannot be any reverse discrimination. The essence of article 31 is to ensure equal treatment between the majority and the minority insitutions. No one type or category of institutions should be disfavoured, or, for that matter, receive more favourable treatment than others. Laws of the land, including rules and regulations, must apply equally to the majority institutions, as well as to the minority institutions. Minority insitutions must be allowed to be what the non-minority institutions are permitted to do. Like any other private unaided institutions, similar unaided educational institutions, administered by linguistic or religious minorities, are assured maximum autonomy. They need not to comply with the conditions of recognition."

Then, Sir, in a concurrent judgement, the judge is more specific. The majority judgement is by Chief Justice Kirpal and the concurrent Judgement is by Justice Khare. Sir, I will mention only three sentences from there. The learned Judge mentions, "The deliberations of the Constituent Assembly show that there was thinking in the minds of the framers of the Constitution that equality and secularism will be given paramount importance, while enacting article 31. It is evident that the amendment proposed by Shri Thakur Das Bhargava, which is now article 29(2), was a conscious decision taken with due deliberations. The intention of the framers of the Constitution for enacting clause 2 of article 29 was that once a minority institution takes Government aid, it becomes subject to clause 2 of article 29. The intention was to confer rights consistent with the other members of the society and to promote, rather than imperil national interest."

In view of this, I believe that exclusion of minority institutions wholesale from the control of the new added article 15(5) is not necessary. If there is any exception from out of the minority institutions, it can be logically

provided by legislation, but the wholesale exclusion of minority institutions is not justified in law.

Secondly, a question would arise as to whether you can provide for reservation in such aided minority institution, and, for the present, the Supreme Court has given a clear answer to this. While dealing with this aspect specifically, they said, "It would be open to the State authorities to insist on allocating a certain percentage of seats to those belonging to the weaker sections of the society from among the non-minority seats available in a minority institution."

Therefore, Sir, in so far as minority institutions are concerned, their right under article 31 is controlled by the provision of article 29(2) and the State can provide both for their regulation as also for reservation in such minority institutions. Sir, the Statement of Objects and Reasons of this enactment expressly mention article 31. Probably, a little more homework would have enlightened that article 31 is preceded by article 29(2) and it controls it.

There is one more aspect that because of this, because of what I am suggesting that exclusion of minority institutions is not rational, there is no *pre-judice* caused to the minorities. In a way, these institutions are run by these people, not for their communities. They run for money; the interest of the community is only secondary. There also there are a large number of minority institutions of different communities, more importantly, of linguistic minorities. It really is no problem when you see that no minority student will lose his seat, or will lose his opportunity if the State provides for (a) admission on merit, of the non-minority and minority students, and (b) provides for reservation for Backward Classes. The Supreme Court has said, equal rights-yes, reverse discrimination-no.

Sir, here, as I mentioned, the main problem is not of religious minorities, but of linguistic minorities. They hardly have the presence of their community in a particular region, but because their language is different, they establish an institution and claim such a minority status and that really gives them an opportunity to earn money, and nothing more. Therefore, exclusion of minority institutions is unjust and has to be removed. I believe, there will be an amendment. I would urge upon the Government to accept that amendment, so that the legislation is complete.

Sir, in so far as my mentioning money again and again is concerned, we had in Mumbai a High Court investigation, which showed how large amounts of money are taken while colleges are being run without proper infrastructure. Recently, last year, we had Income Tax raids on some such

institutions in Maharashtra, in Pune. we were told that large amounts of unaccounted money were collected and as is the wont of that department, everything is silent. There is a deafening silence on the front of action.

I would mentic, only one more aspect, which I have already mentioned. The present amendment to the Constitution, and maybe the subsequent legislation to implement it, will look after the interest of the Backward Classes for whom reservation is permitted under the Constitution. This amendment will make it more so.

What happens to the merit students who are in large numbers, who score ninety-plus marks, who are in a way equal in merit? What about them? They don't have the money. The Parliament can competently enact a legislation to make provision for such students of merit. Otherwise, reservation itself would not do complete justice. It will have to be above the considerations of money and merit should also be a consideration for education. I believe, if that is done, we will proceed in the right direction. Otherwise, by excluding a large number of minority institutions, we will not be imparting the benefit, which we propose to impart by this amendment.

SHRI JANARDHANAPOOJARY(Kamataka): Sir, I rise to support this Bill.

When the judgement was pronounced on 12th August 2005, eighty per cent of the population was shocked. People belonging to the Scheduled Castes, Scheduled Tribes and Backward Classes were aggrieved. The students of these classes were in tears. In fact, inside the Parliament and outside it, cutting across party lines, the entire nation stood as one, like a rock, and dubbed the judgement as being regressive. In fact, Sir, we thought that there will be lack of political will on the part of the Government. But then, it was promised, immediately after the judgement, that the Government will come out with legislation, and, if required, an amendment to the Constitution. The Government, under the leadership of Shrimati Sonia Gandhi and the Prime Minister-ship of Dr. Manmohan Singh, has shown the political will. I must congratulate the Government for bringing out this Amepdment and thereby giving the relief to the major chunk of the population. Sir, here, I must salute all the parties. As I belong to the backward class, I know the sufferings of this class. I have also suffered. I know the value of education. I belong to a very poor family. I did not have the sufficient means to educate myself, but I did it with many scholarships. When I went to Bombay, I did not have two meals; and when I went to Bombay to have my higher education in law, you may not believe, Sir, I did not have money for a number of days. I used to drink public pipe water on

the road-side and for some days, even I did not have the meal. I used to take one banana in the afternoon and that was my food. I faced all these difficulties and sufferings, but I gave importance to education. Sir, earlier we were untouchables. We were not allowed to drink water even from a well and we were not allowed entry in temples. You may not believe, Sir, 'untouchable' means we were not touncned by anybody, it somebody touched us, then he had to take the bath. To that extent, sufferings were there. At that time, one great saint reformer, Brahmashri Narayan Guruswamy came and established one tample in Kerala and then he gave us entry into the temple. He stated, at the time, 'educate yourself, organise yourself and then come out with education.' Sir, now, there are people in this country who did not have the means to educate themselves including the present personality who occupied the highest seat in the country. I don't want to mention his name because it will be said that I am mentioning the name of the highest authority here. He also faced great difficulties. By selling old papers, he had his education. He became the greatest scientist and occupied the highest seat today. What about our Prime Minister? He also came from-a very poor class and then he had his education. Now, the education is the most important thing. Now, what is happening in States? What had happened in Karnataka and other parts of the State? My hon. friend from other side has described the prevalent condition in education. It is commercialised; it is sold like a product in the market. The higher education is not within the reach of the poor people. Sir, I congratulate the hon. Minister, Shri Arjun Singh. He has got the commitment, when I was the General Secretary of All-India Congress in-charge of Madhya Pradesh, he was the Chief Minister at that time. When I went to Madhya Pradesh as an All India General Secretary in-charge of Congress Party, Minority people used to say that here is the Chief Minister who has got the commitment. He brought so many programmes for the upliftment of the weaker sections. We have got this Mandal Commission. Before the Mandal Commission — if I am not correct, I may be corrected — there was a Mahajan Commission. He was the former Chief Minister and he brought Mahajan Commission. He gave facilities to weaker sections, particularly the backward classes. Now, we have got this legislation. Some relief is there. What is the relief that has been given? This Bill will pave the way for reservation for Scheduled Castes, Scheduled Tribes and OBCs in all the educational institutions. Then, this Bill has widened the scope of reservation by extending it to all aided and un-aided private educational institutions. Then, States have to come up with enabling legislations to enforce the Constitution Amendment in any private educational institution.

1.00 P.M.

Even in schools and colleges, we can have reservation. Now, one point, that has been raised here, is why we should not cover the minority institutions. Sir, you know, the Constitution has given a special status under Article 31 of the Constitution and it is special; it is a Fundamental Right given to these minorities. Why have the minorities been given this right? You know, the Constitution of India came into force, that means, it was enacted on 26th November, 1949,. Prior to 1949, after Independence, the Partition took place. Why did the Partition take place? We saw the holocaust; we saw the carnage; we saw the bloodshed and the country witnessed what had happened to the minorities then and what had happened to the other part of population. It is a part of the history. So, Sir, this enactment was brought after 1949, that is, on 26th November, 1949, taking into consideration the plight of the nation then. Sir, we have got the Muslims, the minority community, population of which is more than the population of Pakistan, Still, they have got the protection. Now, in order to give protection to them, saying that their interests will be protected, this Article 31 was incorporated which is a Fundamental Right given to the minorities. If he says that you are taking away their right, it will go against the spirit of the Constitution. Tomorrow, it will be declared as unconstitutional. Now, my hon. friend has brought to our notice Article 29(2). Yes, Article 29(2) is there. Then, came Article 31; not before that. So that means, after taking into consideration Article 29(2), Article 31 was introduced safeguarding the interests of the minorities. Sir, my submission would be that here, it has got its own value. I would like to say that if minority institutions don't give reservation to these classes, then who will give the, reservation? So, now we have to have faith in minority institutions. They will have to give reservation, and if they don't give, if they misuse it, then the Government should be open taking corrective action, whatever mistakes they are going to commit. Sir, we have got Mandal Commission. So many steps have been suggested by the Mandal Commission. Is the hon. Minister going to give benefits of Mandal Commission? Is the Government aware of the fact that every single advantage, that has accrued to the country after the Mandal Commission, would accrue to the country in real terms after this Bill is passed in terms of admission and in terms of advantages which backward classes should get? And, if there are any procedural defects, those defects could be corrected and if the procedure has to be adopted, that could also be adopted and remedial measures could be taken. Then, Sir, as I said, hon. Minister is a committed man, I would request him that he should not leave these things half way. Sir, I got only 15 minutes to

speak. Before concluding, I would submit that in order to provide education, we must have some infrastructure in the rural India, particularly in the colonies where the Scheduled Castes and the Schedules Tribes and minorities live.

Sir, at so many places, they don't even have drinking water; they don't have schools; and they don't have basic things. Sir, the MPLAD Fund is being used for this purpose. Just because some ten people have committed mistakes, involved in corruption, people are asking whether it should be abolished. Sir, tomorrow, some people may say that some Members of Parliament have committed this act of corruption, whether Parliament should be abolished. Tomorrow some people may say that in cricket, there is match-fixing, so cricket matches should be given up. Sir, my submission is that the MPLAD Fund, which is being used for this purpose, particularly for this section of the people, who are in dire need of water, education, building of educational institutions, should be there. With these words, I conclude, Sir.

MR. DEPUTY CHAIRMAN: Shri Sitaram Yechuryji, your party has eleven minutes. I am announcing the time of each party, so that they don't allow me to use the bell.

SHRI SITARAM YECHURY (West Bengal): Thank You Sir. But I only want to state that you remember to announce the time when I got up to speak, Sir. Not on the earlier occasion.

MR. DEPUTY CHAIRMAN: You are the only speaker that is why I said. The bigger party has more time.

SHRI SITARAM YECHURY: Sir, I rise in support on this Constitution Amendment Bill. And the reason why I rise in support of this is that two essential elements, which, in my opinion, constitute the essence of the Republican character of the country, are the questions of equality and secularism as my learned elder has said earlier. But in out country's context, equality and secularism cannot be separated from each other. And that is precisely why I think we must recollect today that during the last days of the Constituent Assembly, Babasaheb Ambedkar had warned all of us saying, "that the Constitution that we are adopting gives one man, one vote', but the economic and social structure that we have in our country does not give 'one man, one value'. And unless you convert this 'one man, one vote into 'one man one value', the entire political structure that we have built, even that is perilously threatened." This warning was given more than 50 yeas ago, but unfortunately, we have still a long way to go on this. Reservation for the Scheduled Castes, the Scheduled Tribes and the

OBCs is only a part measure in our opinion, though, we support it fully, but it is not the final solution for the upliftment of these sections without whose upliftment, we cannot really preserve even the political democracy we have, forget the question of equality. Therefore, I rise to support this principle of reservations in these private institutions from the point of view of the fundamental tenets of our Constitution. I think that is the basis on which this Amendment has been made.

Secondly, Sir, I think, while making these provisions, it has been rightly pointed out earlier, why has this menace actually occurred in the field of private unaided educational institutions, particularly, the professional colleges. I don't want to repeat what has already been said. But the basic point, unfortunately, has not emerged in the debate. The privatisation and commercialisation of higher education in our country is taking place precisely because of the abdication of the State and the Central Government in spending in this sphere. The more the State is withdrawing, the greater is the space you are providing for privatisation and commercialisation of education. Right, they have come; they need to be brought in the social control. We want that to happen. We support this. But, at the same time, we should also wake up to the fact that during the last ten years, Sir, the amount that is being spent on higher education is less than 0.5 per cent of the GDP. The National Common Minimum Programme today talks of six per cent of the GDP for education as a whole. Good. Last year, the Government put an educational cess. But what it is going to do with that money, we don't know yet. We want that to be clearly stated. But the point is: When are we going to achieve the six per cent of our GDP? Unless we achieve this, we will not be in a position to actually tackle the problem of privatisation and commercialisation in our country. And that is where I want the hon. Minister and the Government to give us this assurance that we will move in this direction. Sir, I say this also because of the fact that we have to remember that demographically, today, India is one of the youngest countries in the world. Fifty four per cent of India's population is below 25 years of age. This is our asset and, unfortunately, I don't know whether the Government is thinking laying of more emphasis on controlling the population and treating it as a liability. But unless we treat our population as an asset, unless we educate them, unless we empower them, India can't be an emerging country in the world. We have this vision of India being such a country in the 21st century. That can be

translated into reality only when we empower our youth; and to empower our youth, we have to invest in it. Prof. Radhakrishnan, when he headed the Radhakrishnan Commission, said, "Those who say this is an unnecessary expenditure, I would like to warn them that this is the investment in our country's future." And it is that investment in our country's future that is lacking today. In spite of that, today, the world is woken up and is a little worried that during the last year, India has produced more professionally trained manpower than the whole of the European Union put together. In spite of our meagre resources and decline in spending, we still have that intellectual manpower which can take on the world. If we want to strengthen that, we will have to move in that direction. I want this Government to give an assurance that we will have six per cent of our GDP on education. To give this argument that we do not have resources, I would like to mention and want to go on record to state that during these last ten years of liberalisation we had in our country, out Tax-GDP ratio is reduced from being close to eleven to eight. I am sure Shri Jairam Ramesh is here and he will see. Every single percentage point of your GDP is close to forty thousand crores, that is every year, we are losing Rs. 1,20,000 crore which used to be our revenue. These are the concessions you are giving to the rich. Instead of that, in this Rs. 1,20,000 crores, in every year, we could have built, at least, 15 NTs in our country. We once built all the five NTs in one Plan period. After that, we have stagnated in this entire period. So, this is a need that we have to immediately address ourselves. We will not be able to solve this problem of privatisation and commercialisation unless we are able to expand our financial allocations for education. We want the Government to give us an assurance because we have seen, Sir, in the recent past also, the rise of religious fundamentalism. I am not going into that now. But there is also, I am afraid, something called 'fiscal fundamentalism'. Our Government often says that there are no resources and they do not want to enter into a fiscal deficit. But the point is, resources which can be invested and economists will tell us, Sir, that deficit will never be a problem if you do not have supply constraints. You have huge foreign exchange reserves; you have huge amounts of foodgrains in your godowns. Why is this Government afraid of spending on a sphere like education? That we do not know. My point here, Sir, is that we support this amendment because we think that all these educational institutions must be brought under social control. We consider this as an enabling amendment and an enabling

provision, on the basis of which the States—that means, the Parliament and the State Legislatures—must enact laws. In doing so, I would urge the Government that we want the Government to bring under the ambit of legislation the element of social control, whereby not only the question of reservation and admission policy, but the question of meritorious students being admitted, the question of fee structure and the salary structure of the teachers, and the question, of course, contents are included. All these must be brought under social control through appropriate legislation. This sort of a social control and legislation must follow soon and no delay must be brooked so that by the time the next academic session begins, we have this law in action. And there when we have this law in action, according to that, these institutions must be brought under it.

Sir, my other point here is regarding Article 31. Much debate has taken place and I do not wish that any provision in the Constitution or any amendment to the Constitution, in any way, either directly or indirectly, undermines Article 31. The reason why I am saying this is, I began by saying equality and secularism, both are two fundamental pillars. It's a matter of our pride. Sir, what Mr. Poojary said is correct. There are a greater number of Muslim minorities in our country even after the partition, more than the population of Pakistan. We are the second largest in the world in act, after Indonesia. It is also a matter of pride कि ये मुसलमान जो यहां पर रह गए, पाकिस्तान को नहीं गए, वे यह कह कर रह गए कि मेरी पैदिइश यहां हुई, मेरा धफन भी यहीं होगा, यह मेरी मातृभूमि है और यह मेरा देश है। इस भावना के साथ जो यहां रह गए, वे हमारे लिए एक गर्व की बात है। आज हम यह नहीं चाहेंगे कि इन तबकों के अंदर कोई शंका भी परिस्थिति पैदा हो, जिसके चलते हुए किसी किस्म की अस्थिरता आए। अपने देश के अंदर जो काफी हद तक अस्थिरता आई, अभी भी हम उसको झेल रहे हैं, उसका सामना कर रहे हैं, लेकिन हम नहीं चाहते कि इस तरीके की अस्थिरता पैदा हो। यह बात सही है कि सही है कि माइनोरिटीज के नाम पर प्राइवेट इंस्टीटयूशन्स का दुरूपयोग नहीं होना चाहिए। How can we stop this misuse? How do you prevent the commercialisation of education? The commodification of education, the profit-making through education, by misusing {his provision of article 31 of the Constitution, is a matter of concern to which we must apply our mind. And when this legislation comes through with the legislation that must follow, what we would urge is that since this is an enabling provision, the State Legislatures when they enact the law, they must have the right to decide which are the institutions that will be prohibited by this amendment, and

which are the institutions which may be permitted by this amendment, and given that minority status, and which are the institutions where reservation need not apply. But that should be an exception rather than the rule. To that extent, the State Legislatures will have to take up this matter when tney make their laws. So, therefore, what I am urging the Government now, while supporting this amendment is that, we should think about the genuine concerns, and how this amendment should not be allowed to be misused, this thing must be kept in mind, this provision of the minority institutions, and adequate legal position must be taken up in that regard. In saying this, I would like to draw the attention of the House to another aspect. When I said the reservation alone is not the final solution for the actual social empowerment and economic empowerment of the backward classes and the Scheduled Castes and Scheduled Tribes, there should also be a provision whereby, these sections can be drawn towards the educational system. The facts and the statistics are actually very miserable. Despite reservations, today, in many of these institutions, the number of people from these sections, who are actually availing of this benefit and coming up, is abysmally low. Now, for this, a certain amount of monitoring or a certain amount of economic support would also have to be conceived in order to achieve this purpose which is very crucially needed in our country. Therefore, I repeat that they are our asset, our youth are our asset, below 25 years, 54 per cent of the population is there that has to be socially, economically and intellectually empowered, and for the intellectual empowerment, which is our biggest asset, in the future to come, we will have to take adequate measures through a legislation, which this amendment will enable us to make. Hence, I would like to urge upon the Minister that all these provisions must be brought under this legislation, and let us not get embroiled down on the question of the definition of minority institutions. As I said earlier, the legislation will have to take care of that particular aspect because, it is a matter of serious concern that they should not misuse this provision, and while stating that, I would finally ask the Government also to ensure that the Directive Principles of State Policy that we have in article 46 states, that the State shall promote with special care the educational and economic interests of

the weaker sections of the people, and in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation. Now, this is a Directive Principle, yet I urge that our aim should be to implement all these noble ideas that are there in the Directive Principles. In order to implement them, we want the Government to come up with a specific legislation soon enough so that in the coming academic year, we will be able to implement this. With this in mind, I once again state that I support this amendment and wish to thank you.

MR. DEPUTY CHAIRMAN: Mr. Yechury, you have taken the exact time allotted to your party.

SHRI SITARAM YECHURY: Sir, we are disciplined people.

MR. DEPUTY CHAIRMAN: Now, Mr. Shahid Siddiqui. Your.party has seven minutes, and there are two speakers.

श्री शाहिद सिद्दीकी (उत्तर प्रदेश)**:** मैं पांच मिनट लूंगा।

सर, मैं इस आइनी तरमीम की हिमायत में खड़ा हुआ हूं।

एक माननीय सदस्यः खालिस उर्दू में बोलिए।

श्री शाहिद सिद्दीकीः खालिस उर्दू में अगर मैं बोलूंगा तो शायद मेरा बहुत सारा भाषण आपके सर के ऊपर से गुजर जाएगा, जो बदकिस्मती से आज हालात हो गए है, फिर भी मैं कोशिश करूंगा।

उपसभाध्यक्ष (प्रो. पी. जे. कुरियन) पीठासीन हुए।

सर, इस मुल्क का आईन बनाने वालों ने यह देखा था कि इस मुल्क में अगर जम्हुरियत होनी है, तो जम्हूरियत तभी मुमकिन है, जब समाज के अंदर तवाजुन हो और समाज में तवाजुन तब होगा जब, जो पिछड़े हैं, कई हजार सालों से जिन्हों उनका हक नहीं मिला है, समाजी वजूहात की बिना पर, इक्तसादी वजूहात की बिना पर, सियासी वजूहात की बिना पर, इलाकाई वजूहात की बिना पर जिन लोगों को पिछड़ा रखा गया है, उन्हें मौका मिले आने आने को और इसके लिए जरूरी था कि हम अपने यहां कुछ खास मराआत दें उन अनासिर को, उन तबकों को, जो पिछड़े रह गए हैं और यही वजह है कि हिन्दुस्तान में आज

जम्हूरियत कायम है। मैं बड़े फख से सर उठाता हूं जब मैं हिन्दुस्तान की तरफ देखता हूं और जब हिन्दुस्तान में मैं श्री शौरी साहब, श्री पुजारी साहब, श्री बाल आप्टे साहब की बात सुनता हूं तो मेरा सर फख से बुलंद हो जाता है। हिन्दुस्तान में जिस तरह से जम्हूरियत सिर्फ वोट को नहीं समझा गया, बल्कि समाज के अंदर हर इंसान को को उसकी सलाहियतों को हासिल करने का बेहतरीन मौका देने का जो माहौल बनाया गया, वह बहुत जरूरी था। पांच मिनट में बोलना है, इसलिए उर्दू में नहीं बोल पाऊंगा, वक्त ज्यादा लगता है उर्दू बोलने में।

सर, बुनियादी बात यह है कि इस वक्त जो सवाल यहां उठता है, वह यह उठता है कि अकलियती इदारों में माइनॉरिटीज़ इन्सटीटयूशन्स में यह रिज़र्वेशन क्यों नहीं? इस मुल्क में, हमारी बदकिस्मती रही, जो भी वजूहात रहीं,अकलियतें पिछड़ी रहीं तालीम के मैदान में, इक्सादी मैदान में। आज दुनिया हिन्दुस्तान की तरफ देख रही है। लोगों ने कहा कि हिन्दुस्तानी मुसलमान दूसरे नम्बर पर है, लेकिन यह बात मैंने अमरीका में भी जाकर कही है और जहां भी जाता हूं, मैं कहता हूं कि मुस्लिम ऑफ इंडियन ओरिजन 50 परसैंट है, टोटल मुस्लिम पापुलेशन का औऱ खासकर के जो हिन्दुस्तान के मुसलमान हैं, वे अकेलेइतने साइंटिस्ट्स पैदा कर रहे है, इतने डॉक्टर्स पैदा कर रहे हैं, राइटर्स पैदा कर रहे हैं, जो दुनिया के सारे मुसलमान मुमालिक मिलाकर भी पैदा नहीं कर सकते और इसलिए हमारा सर फख्र से उठता है। आज पूरी दुनिया देखती है कि हिन्दुस्तान को मुसलमान अलग रास्ते पर है। क्यों है? उसकी बुनियादी हमारा यह आईन है, हमारा कांस्टिटयूशन है, हमारा समाज है, जिस समाज ने लोगों को बैलेंस्ड डेवलपमेंट का मौका दिया है और इस बैलेंस्ड डेवलपमेंट के लिए जरूरी है कि माइनारिटीज़ भी दलित भाइयों के साथ फिरको के साथ आगे आएं। मुझे अफसोस के साथ .यह कहना पड़ता है कि आज माइनॉरिटीज की एजुकेशन, एक्नॉलेज कंड़ीशन, जिस पर बहुत संजीदगी से गौर करने की जरूरत है, मैं कोई प्वाइंट स्कोर करने की कोशिश नहीं कर रहा हूं, आज दलितों से बदतर है। यह गोपाल सिंह रिपोर्ट में भी कहा गया, आपने जितने कमीशन बिठाए हैं, उनकी रिपोटर्स में भी यह कहा गया। उसके लिए आप मुझे जिम्मेदार कह दीजिए, मैं तसलीम करता हूं, चाहे जो भी जिम्मेदार हो, लेकिन एक हकीकत है, सच्चाई है कि मुसलमानों की हालत दलितों से बदतर है। इसको अगर नहीं बदला जाएगा तो फिर हमने जो इस मुल्क में माहौल बनाया है, हमने जो इस मुल्क का मुसलमान बनाया है, दुनिया जिसकी तरफ देख रही है, दुनिया को मुसलमान जिसकी तरफ देख रहा है, उस मुसलमान को हम किस तरीके से एक मॉडल बनाकर पेश कर सकेंगे, हम सबको इस पर सोचना होगा और उसके लिए, सर माइनॉरिटीज इंस्टीट्यूशन्स को ताकत देने की जरूरत है, जिसके लिए मुबारकबाद देता हूं मंत्री जी को कि उन्होंने एक

कोशिश की है, कदम उठाए हैं कि माइनॉरिटीज सिटिजन्स को कैसे स्ट्रेथन किया जाए, सिर्फ माइनॉरिटीज के इंटरस्ट में नहीं, बल्कि देश को इटरस्ट में, देश को आगे ले जाने के लिए,क इस देश के बहुमत को , जो कि हमेशा सॉल्डि बहुमत है, सॉल्डि समाज है हिन्दु समाज, उसकी सच्चाई को सामने लाने के लिए जरूरी है कि माइनॉरिटीज़ के जो एजुकेशनल इंस्टिटयूट्स हैं, उन्हें इम्पावर किया जाए। मैं रोजगार में रिज़र्वेशन देने के हक में नहीं हूं, लेकिन आपको मौका तो देना पड़ेगा, सलाहियत तो वनानी पड़गी, उसको लेवल प्लेइंग स्किल तो देनी होगी, उसके लिए न सिर्फ माइनॉरिटीज़ इंसिटिटयूशंस को इम्पावर करने की जरूरत है, बल्कि उसके साथ-साथ मुसलमानों को और जो पिछड़ी माइनॉरिटीज़ हैं, उनको एजुकेशनल इंस्टिटयूशंस में रिजर्वेशन हमें देना पडेगा। यदि हगम यह नहीं देंगे ती फिर वे एक तरफ होते जले जाएंगे, मार्जिनलाइज़ होंगे और मार्जिनलाइज होना एक हेल्दी, एक सेहतमंद हिन्दुस्तान के लिए अच्छा नहीं है, लोकतंत्र के लिए अच्छा नही है। हम 21वीं शताब्दी मे हिन्दुस्तान को सबसे बडी शक्ति बनाने की बात कर रहे हैं, उसमें हमारी सबसे बडी केपिटल यह हियूमन केपिटल है और हयुमन कैपिटल में अगर एक वड़े सैकशन को हम मार्जिनलाइज कर देंगे, तो वह एजुकेशनली आगे हनी आएगम, वह इकोनोमिक जोल में आगे नहीं आएगा फिर सब के लिए बोझ बनेगा, वह सब के लिए कैंसर बनगा। इससे पहले कि वह कैंसर बने हमें इसका इलाज कर देना है और इस इलाज के लिए सबको साथ मिलकर चलना है। इसमें माइनॉरिटी औऱ मेजॉरिटी का सवाल नहीं उठाना है, इसमें हमें किसी धर्म को सवाल नहीं उठाना है, हमें इस चीज को लेकर चलना है। इसलिए आपने यह जो फैसला किया है माइनॉरिटी इंस्टियूशन को इससे बाहर रखने का यह बहुत अच्छा, सेहतमंद, हैल्दी फैसला है। लेकिन इसके साथ साथ जो ऊंचे एजुकेशन इंस्टीटयूशंस हैं, आई. आई. टीज हैं, एम आई. ची. है, मेडिकल कॉलेजेज़ हैं, उसमें खास तौर से माइनॉरिटीज़ को , मुस्लिम माइनॉरिटीज़ को रिजर्वेशन देने की जरूरत है, आगे लाने की जरूरत है, टाइम-बाउंड रिजर्वेशन दीजिए। वे अगर आगे आएंगे तो हिन्दुस्तान के लिए वे सब काम कर सकेंगे जो चन्द लोगों को मौका मिला है। डा. अब्दुल कलाम को मौका मिलम है। अगर हमारे चन्द लोगों को मौका मिला तो उन्होंने दिखाया है कि माइनॉरिटीज़ किस तरह से इस देश का नाम और झंडा ऊंचा कर सकती है।

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): Mr. Siddiqui, please wind up. Please conclude.

श्री शाहिद सिद्दीकीः अगर दो परसेंट को मौका मिलने में यह हाल है तब 10 परसेंट को मौका मिलेगा तो इस देश के निर्माण में वे बराबर का हिस्सा लेंगे। बहुत-बहुत धन्यवाद।

†[ ] Transliteration in Urdu Script.

شری شاہد صدیقی ''اترپردیش'': سر، میں پانچ منٹ لونگا- سر میں اس آئینی ترمیم کی حمایت میں کھڑا ہوا ہوں-

ایک معززممبر: خالص اردو میں بولئے-

شری شاہد صدیقی: خالص اردو میں بولوں گا تو شاید میرا بہت سارا بھاشن آپ کے سر کے اوپر سے گزر جائے گا- جو بدقسمتی سے آج حالات ہوگئے ہیں پھر بھی میں کوشش کرونگا-

(**اپ سبھا ادھیکش** '' پروفیسر جے جے کورین'' صدر نشیں ہوئے)

سر، اس ملک کا آئین بنانے والور نے یہ دیکھا تھا کہ اس ملک میں اگر ہوتی ہے- تو جمہوریت تبھی ممکن ہے جب سماج کے اندر توازن ہوا اور سماج میں توازن تب ہوگا جب، جو پچھڑے ہیں، کئی ہزار سالوں سے جنھیں ان کا حق نہیں ملا ہے، سماجی وجوہات کی بناپر، اقتصادی وجوہات کی بناپر، سیاسی وجوہات کی بناپر، علاقائی وجوہات کی بناپر، جن لوگوں کو کو پچھڑا رکھ گیا ہے، انہیں موقع ملے آگے آنے کا اور اس کے لئے ضروری تھا کہ ہم اپنے کچھ خاص مراعات دیں ان عناصر کو ان طبقوں کو، جن پچھڑے رہ گئے ہیں اور یہی وجہ ہے کہ ہندوستان میں آج جمہوریت قائم ہے- میں بڑے فخر سے سر اٹھا تا ہوں جب میں ہندوستان کی طرف دیکھتا ہوں- اور جب ہندوستان میں شری سید علی لائر صاحب، شری پچاری صاحب، شری بال آپٹے صاحب کی بات سنتا ہوں تو میرا سر فخر سے بلند ہو جاتا ہے،- ہندوستان میں جس طرح ....جمہوریت صرف ووٹ کو نہیں سمجھا گیا، بلکہ سماج کے اندر ہر انسان کو اس کی صلاحیتوں کو حاصل کرنے کا بہترین موقع دینے کا جو ماحول بنایا گیا وہ بہت ضروری تھا- پانچ منٹ میں بولنا ہے، اس لئے اردو میں نہیں بول پاؤں گا، وقت زیادہ لگتا ہے اردو بولنے میں-
سر، بنیادی بات یہ ہے کہ اس وقت جو سوال یہاں اٹھتا ہے، وہ یہ اٹھتا ہے کہ اقلیتی اداروں میں مائنارٹیز انسٹی ٹیوشنس میں یہ رزرویشن کیوں؟ اس ملک میں ہماری بدقسمتی رہی، جو بھی وجوہات رہیں، اقلیتیں پچھڑی رہیں تعلیم کے میدان میں، اقتصادی میدان میں- آج دنیا ہندوستان کی طرف دیکھ رہی ہے- لوگوں نے کہا کہ ہندوستانی مسلمان دوسرے نمبر پر ہیں، لیکن، یہ بات میں نے امریکہ میں بھی جا

† [ ] Transliteration in Urdu Script.

کر کہی اور میں جہاں بھی جاتا ہوں، میں کہتا ہوں کہ مسلم آف انڈین آروتن پچاس فیصد ہیں ٹوٹل مسلم پاپولیشن کا اور خاص کرکے جو ہندوستان کے مسلمان ہیں، وہ اکیلے اتنے سائنٹسٹس پیدا کر رہے ہیں، اتنے ڈاکٹر پیدا کر رہے ہیں، رائٹرس پیدا کررہے ہیں، جو ہندوستان کے سارے مسلمان ممالک ملا کر پیدا نہیں کر سکتے اور اس لئے ہمارا سر فخر سے اٹھتا ہے- آج پوری دنیا دیکھتی ہے کہ ہندوستان کا مسلمان کیوں الگ ہے- دنیا کے مسلمان الگ راستے پر ہیں، ہندوستان کا مسلمان الگ راستے پر ہے- کیوں ہے؟ اس کی بنیاد ہمارا یہ آئین ہے، ہمارا کا نسٹی ٹیوشن ہے، ہمارا سماج ہے، جس سماج نے لوگوں کو بیلینسڈ ڈیولپمینٹ کا موقع دیا ہے اور اس بیلینسڈ ڈیولپمینٹ کے لئے ضروری ہے کہ مائنارٹیزدلت بھائیوں کے ساتھ، فرقوں کے ساتھ آگے آئیں- مجھے افسوس کے ساتھ یہ کہنا تڑتا ہے کہ مائنارٹیز کی ایجوکیشن، ایکنولیج کنڈیشن، اس پر بہت سنجیدگی سے غور کرنے کی ضرورت ہے- میں کوئی پوائنٹ اسکور کرنے کی کوشش نہیں کررہا ہوں- آج دلتوں سے بدتر ہے- یہ گوپال سنگھ رپورٹ میں بھی کہا گیا، آپ نے جتنے کمیشن بنائے ہیں ان کی رپورٹس میں بھی کہا گیا اس کے لئے آپ مجھے ذمہ دار کہہ دیجیئے میں تسلیم کرتا ہوں- چاہے جو بھی ذمہ دار ہوں، لیکن ایک حقیقت ہے، سچائی ہے کہ مسلمانوں کی حالت دلتوں سے بدتر ہے، اس کو اگر نہیں بدلا جائے گا تو پھر ہم نے جو اس ملک میں ماحول بنایا ہے، ہم نے جو اس ملک کا مسلمان بنایا ہے، دنیا جس کی طرف دیکھ رہی ہے، دنیا کا مسلمان جس کی طرف دیکھ رہا ہے، اس مسلمان کو ہم کس طریقے ایک ماڈل بناکر پیش کرسکیں گے، ہم سب کو اس پر سوچنا ہوگا اور اس کے لئے، سر، مائنارٹیز کے انسٹی ٹیوشنس کو طاقت دینے کی ضرورت ہے، جس کے لئے مبارک باد دیتا ہوں، منتری جی کو کہ انہوں نے ایک کوشش کی ہے، قدم اٹھائے ہیں کہ مائنارٹیز سٹیزنس کو کیسے اسٹرینتھن کیا جائے، صرف مائنارٹیز کے انٹرسٹ میں نہیں بلکہ دیش کے انٹرسٹ میں، دیش کو آگے لے جانے کے لئے، اس دیش کے بہومت کو جو کہ ہمیشہ سولڈ بہومت ہے، سولڈ سماج ہے ہندوسماج، اس کی سچائی کو سامنے لانے کے لئے ضروری ہے کہ مائنارٹیز کے جو ایجوکیشنل انسٹی ٹیوشنس ہیں، انہیں امپاور کیا جائے- میں روزگار کے ززرویشن دینے کے حق میں نہیں ہوں، لیکن آپ کو موقع تو دینا پڑے گا، صلاحیت تو بنانی پڑی گی، اس کو لیول پلسینگ اسکل تو دینی ہوگی، اس کے لئے نہ صرف مائنارٹیز انسٹی ٹیوشن کو امپاور کرنے کی ضرورت ہے، بلکہ اس کے

†[ ] Transliteration in Urdu Script.

ساتھ مسلمانوں کو اور جو پچھڑی مائنارٹیز ہیں، مائنارٹیز میں سب ایجوکیشنلی پچھڑے نہیں ہیں، اور جو ایجوکیشنلی پچھڑی مائنارٹیز ہیں ان کے ایجوکیشنل انسٹی ٹیوشنس میں رزرویشن ہمیں دینا پڑے گا- اگر ہم یہ نہیں دیں گے تو پھر وہ ایک طرف ہوتے چلے جائیں گے، مارجنالائز ہوں گے اور مارجنالائز ہوں ایک ہیلدی اور صحت مند ہندوستان کے لئے اچھا نہیں ہے، لوگ تنتر کے لئے اچھا نہیں ہے جو ہم اکیسویں صدی میں ہندوستان کو سب سے بڑی شکتی بنانے کی بات کررہے ہیں، اس میں ہماری سب سے بڑی کیپٹل یہ ہیومن کیپٹل ہے- اور ہیومن کیپٹل میں ایک بڑے سیکشن کو ہم مارجنالائز کردیں گے تو وہ ایجوکیشنلی آگے نہیں آئے گا وہ اکانومک زون میں آگے نہیں آئے گا، پھر سب کے لئے بوجھ بنے گا، وہ سب کے لئے کینسر بنے گا- اس سے پہلے کہ وہ کینسر بنے ہمیں اش کا علاج کردینا ہے اور اس علاج کے لئے ہم سب کو ساتھ مل کر چلنا ہے- اس میں مائنارٹی اور میجورٹی کا سوال نہیں اٹھانا ہے، اس میں کسی دھرم کا سوال نہیں اٹھاتا ہے، ہمیں اس چیز کو لیکر چلنا ہے- اس لئے آپ نے یہ جو فیصلہ کیا ہے مائنارٹی انسٹی ٹیوشن کو اس سے باہر رکھنے کا، یہ بہت اچھا، صحت مند، ہیلدی فیصلہ ہے- لیکن اس کے ساتھ ساتھ جو اونچے ایجوکیشن انسٹی ٹیوشنس ہیں، آئی ٹیز ہیں، ایم.آئی.ٹی. ہیں، میڈیکل کالج ہیں اس میں خاص طور سے مائنارٹیز کو، مسلم مائنارٹیز کو رزرویشن دینے کی ضرورت ہے، آگے لانے کی ضرورت ہے، ٹائم بانڈرزرویشن دیجئے- وہ اگر آگے آئیں گے تو ہندوستان کے لئے وہ سب کام کر سکیں گے جو چند لوگوں کو موقع ملا ہے- ڈاکٹر عبدالکلام کو موقع ملا ہے- اگر ہمارے چند لوگوں کو موقع ملا تو انہوں نے دکھایا ہے کہ مائنارٹیزکس طرح سے اس دیش کا نام اور جھنڈا اونچا کرسکتی ہیں-

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): Mr. Siddiqui, please wind up. Please conclude.

شری شاہد صدیقی : اگر دو فیصد کو موقع ملنے میں یہ حال ہے تب 10 فیصد لوگوں کو موقع ملے گا تو دیش کے نرمان میں وہ برابر کا حصہ لیں گے- بہت بہت دھنیواد-

"ختم شد''

---

† [ ] Transliteration in Urdu Script.

SHRI P.G. NARAYANAN (Tamil Nadu): Mr. Vice-Chairman, Sir, we want to inform this august House that all the All India Anna DMK is fully behind the reservation for Other Backward Classes in all educational institutions, whether they are aided or unaided. The Other Backward Classes, Scheduled Castes and Scheduled Tribes constitute 80 per cent of the population. No party can survive without their support. Any move to prevent the emanicipation of the Backward Classes should be nipped in the bud.

The Dravidian parties in Tamil Nadu follow the footsteps of the social reforms, late Thanthai Periyar E.V. Ramasamy Naicker and late Pearignar Anna, in so far as reservation for SCs, STs and Backward Classes is concerned. *(Interruptions)...*

SHRI V. NARAYANASAM1 (Pondicherry): what about late Kamaraj? *...(Interruptions)...*

SHRI P.G. NARAYANAN: Sir, I want to place on record that it was our *...(Interruptions)...*

SHRI V. NARAYANASAMY: It was late Kamaraj who implemented it. *...(Interruptions)...*

SHRI P.G. NARAYANAN: Why are you interrupting like this? *(Interruptions)...*

THE VICE-CHAIRMAN (PROF. P. J. KURIAN): You don't yield. *(Interruptions)...*You don't yield. *(Interruptions).:.*

SHRI P. G. NARAYANAN: When your turn comes, you can speak.

THE VICE-CHAIRMAN (PROF. P. J. KURIAN): Mr.Narayanan, don't listen to him. You address the Chair. Please continue. *(Interruptions)...*

SHRI P.G. NARAYANAN: I don't deny it. Sir, I want to place on record that it was our revered leader, late Dr. M.G.R., who raised the reservation quota for the Backward Classes from 30 per cent to 50 per cent way back in 1980. All the subsequent State Governments have been implementing the reservation quota without any murmur. There is a total consensus in our State in favour of reservation for Backward Classes. So, the reservation for weaker sections is a settled issue in Tamil Nadu.

Sir,-I also want to place on record the historic move of the All India Anna DMK in protecting the 69 per cent reservation for the weaker sections in

spite of the Supreme Court judgement fixing 50 per cent ceilling on all reservations. The six crore Tamil people did not approve this judgement; hence, our leader Dr. Puratchi Thalaivi decided to enact a separate legislation to protect this 69 per cent reservation.

Tamil Nadu is a pioneer in ushering in social justice and our hon. Chief Minister has been spearheading this movement by enacting the Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of seats in Educational institutions and of appointments or posts in the services under the State) Act, 1993 (Tamil Nadu Act 45 of 1994) in the State Legislature as early in 1993. This Act has been included in the Ninth Schedule of the Constitution. This Act obliges every educational institution, including professional institutions to provide 30 per cent reservations for the Backward Classes, 20 per cent for the Most Backward Classed and Denotified Tribes, 18 per cent for the Scheduled Castes and one per cent for the Scheduled Tribes; thus totalling 69 per cent. It is our emphatic view that this should be protected by the present Constitutional Amendment in respect of all educational institutions.

In the context of the judgement of the Supreme Court of India on 12.8.2005, our hon. Chief Minister had written to the hon. Prime Minister insisting that a new law should be introduced in Parliament to empower the State Government to earmark a certain percentage of seats in all aided and unaided institutions and provide for 69 per cent reservation in this earmarked category. We would have welcomed the introduction of such a law.

The present Constitutional Amendment does not gor far enough, covering all institutions. It is our consistent stand that reservation should be provided in the earmarked quota in all educational institutions to the extent of 69 per cent. The State Government should be enabled to follow its own reservation policy. In the case of Tamil Nadu, such a law already exists due to the untiring efforts of our hon. Chief Minister.

The present Constitutional Amendment does not shed light on whether the State Governments will be empowered to enact laws to earmark a certain percentage of seats and enforce their reservation policy in respect of this earmarked percentage. We insist that the States should be given full powers in this regard.

It would have been most desirable to have a common approach on reservations in respect of all aided and unaided institutions. In the absence of a consensus on this issue, it is our stand the need of the hour is to

protect the policy of reservations which has been threatned. It is with this conscientious vie" that we support the Constitutional Amendment with the feeling that it could have been more comprehensive. We insist that whatever law is (rafted following this amendment to the Constitution, it should protect Tamil Nadu's reservation policy of 69 per cent so ably championed by our hon. Chief Minister. So, we wholeheartedly support the Government's move to amend the Constitution to provide reservation in private educational institutions.

I also want to touch a very important issue that is agitating the minds of the Backward Classes. The Government of India, when it implemented the Mandal Commission Report in 1990, gave quota for OBCs only in Govenment jobs and not in educational institutions. This move is like putting the cart before the horse. Quota for OBCs in higher educational institutions was not given deliberately so that these weaker sections could not claim Government jobs. This was the biggest betrayal of the Backward Classes. The 1990 move of the Centre was only a political stunt to mislead the Backward Classes. This historical injustice should be corrected immediately. I demand reservation for OBCs in IITs, IIMs, NIIT, AIIMS and JIPMER and in the Central Government Law Universiteis and Centrally funded educational institutions. Already this issue is pending before the Chennai High Court. This is the proper time for the Government to act on this matter. I hope the hon. Minister will respond to this important burning issue when he replies to the debate.

With these words. I support this Bill.

SHRI RAVULA CHANDRA SEKAR REDDY (Andhra Pradesh): Sir, I would like to support the Bill in the present form.

Sir, since the Supreme Court has delivered a judgement annulling the reservation system in private and un-aided institutions, soon after the judgement, my party leader came all the way from Hyderabad to Delhi. We all met the hon. Prime Minister and made a request to him to see to it that an Amendment is brought out immediately so as to protect the interests of weaker sections.

Sir, whenever any legislation is made, we must take care of all the loopholes in that. I had an experience; when I was in the Andhra Pradesh Assembly, we came over to Delhi to meet a constitutional expert on a particular subject. During the course of the discussion, he told us, "In India, we are making laws to break them." That is the thinking of the people nowadays. Sir, his Amendment, which is the 104th Constitutional

Amendment, is being made to add clause 5 to article 15 of the Constitution, wherein an intepretation is given: "By virtue of article 30(1), the interest of minorties is protected, and also the lingustic minorities are covered under article 30(1). There is an apprehension in the minds of people that in the name of linguistic minority institutions, there is every possibility of the provision being misued. Having enjoyed the privileges and facilities given by the respective Governments, they might deny and deprive the legitimate rights of the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes. This should be taken care of while dealing with the subject.

Sir, as far as article 46 of the Constitution is concerned, that is, the Directive Principles, I would like to quote what it states: "The State shall promote, with special care, the educational and economic interest of the weaker sections of the people, in particular, of the Scheduled Castes and the Scheduled Tribes, and shal protect them from social injustice and all forms of exploitation." Sir, understanding the people beloning to the Scheduled Castes and Scheduled Tribes, I am told that the Forum of SC and ST Parliamentarians, has submitted a detailed representation to the hon. Prime Minister apprehending danger to these Communities I want the hon. Minister to clarify the stand of the Government over the representation submitted by them. As far as article 15(4) is concerned, it says: "Nothing in this Act or in clause 2 of article 29 shall prevent the State from making any special provision for the advancement of any socially and educationally backward classes of citizens or for the SCs and STs. By virtue of this provision, I hope that the State is still empowered to make legislations as far as reservations for these weaker sections are concerned. The other aspect is that, right from the beginning, my Party has been committed to reservations not only for the Scheduled Castes and the Scheduled Tribes, but also for the Other Backward Classes. We are also interested in reservations for minorities in educational institutions. Our Party tried to bring forward a legislation when we were in power in the State.

Sir, the objective of the present Bill is to promote the advancement of the socially and educationally backward people of the country. The matter of admission of students belonging to the OBC, SC and ST categories in unaided private eductional institutions is laudable. The amendment undoes the injustice done to the people of these categories by the recent judgement of the Supreme Court wherein the reservations prevailing earlier in private and unaided educational institutions were set aside.

Sir, if you look at the statistics throughout the country, there are more educational institutions on the private side than they are on the Government side. They are imparting good education. If reservation is not there in these institutions, then the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes will be deprived of the opportunities of studying in these reputed institutions.

While appreciating the efforts of the Government in bringing forward this legislation, I would like to request the Govenment to see to it that no private institution, whether aided or unaided, is permitted to get affiliation unless this provision is implemented in letter and in spirit. Otherwise, in the name of some institution, they are getting the facilities and denying admissions to the students coming from these weaker sections.

Sir. finally, on behalf of the Telugu Desam party, and on my own behalf, I support the Bill with a suggestion that there should be a provision for reservation for the Scheduled Castes, the Scheduled Tribes and ther Other Backward Classes, if possible, even in linguistic minority institutions. It is a suggestion. The views of the people, as far as the linguistic minority institutions are concerned, should be kept in mind. But, as far as the Bill is concerned, I am fully in support of the Bill.

श्री राशिद अल्वी (आंध्र प्रदेश): सर, मैं सरकार को मुबारकबाद देता हूं कि उसने कंस्टीटयूशन में 104वां अमेंडमेंट करके देश के जज्बात, पार्लियामेंट के जज्बात को ख्याल रखा है। अगस्त के महीने में सुप्रीम कोर्ट के फैसले के बाद एक सिचुएशन इस तरह की पैदा हो गई थी, लेकिन करीब करीब तमाम पर्टियों के लोगों ने इस बात का इजहार किया था कि कंस्टीटयूशन में अमेंडमेंट करके बैकवर्ड क्लासेज को, शेडयूल्ड कास्ट एंड शेडयूल्ड ट्राइब्ज को रिप्रेजेंटेशन दिया जाए। एच. आर. डी. मिनिस्टर, अर्जुन सिंह जो को भी मैं मुबारकबाद देता हूं और उनका कमिटमेंट माइनॉरिटीज़ के लिए, शेडयूल्ड कास्ट एंड शेडयूल्ड़ ट्राइब्ज के लिए, बैकवर्ड क्लासेड के लिए ...(**व्यवधान**)... मेरे पास दस मिनट हैं, मैं दस मिनट में खत्म कर दूंगा। मुझे मालूम है कि मंडल कमीशन जब इंप्लिमेंट हुआ था, उससे पहले ही अर्जुन सिंह जी ने, शायद तब वे मध्य प्रदेश के मुख्य मंत्री थे, वहां बैकवर्ड क्लासेज के लिए उन्होंने कमीशन APPOINT किया था, माइनॉरिटीज़ के लिए फ्री इलेक्ट्रीसिटी का प्रोविजन किया था। आज मैं उन्हें मुबारकबाद देता हूं कि पूरे देश के बैकवर्ड क्लासेज के लिए वे यह कंस्टीटयूशन अमेंडमेंट पार्लियामेंट में लाए हैं।

सर, बैकवर्ड क्लासेज, शेडयूल्ड कास्ट एंड शेडयूल्ड ट्राइब्ज के साथ, जो डिस्क्रिमिनेशन इस देश के अंदर होता रहा है। वह कोई नया नहीं है, पिछले पांच हजार साल का इतिहास है, पांच हजार साल से यह होती रहा है। हमारे कंस्टीटयूशन ने equal rights दिए, लेकिन equal rights के साथ साथ equal opportunity नहीं दे पाए। अगर बैकवर्ड क्लासेज और शैडयूल्ड कास्ट्स को इक्वल अपॉर्च्युनिटी मिलती, तो शायद इस रिजर्वेशन की जरूरत न पड़ती।

सर, मुझे याद आता है कि जब डा. अम्बेडकर विदेश से पढ़ कर वापसर आए और एक राजा के यहां उन्होंने नौकरी की, चूंकि उनका यही एग्रीमेंट था, इसी शर्त पर उन्हें पढने के लिए भेजा गया था, बड़ौदा के अन्दर उस डा. अम्बेडकर को, जो बाहर से न जाने कितनी डिग्रियां लेकर आया था, डी. लिट. डी. एस. सी. औऱ लॉ के अन्दर डॉक्टरेट करके आया था, इसे रहने के लिए एक कमरा इसलिए नहीं मिला था, क्योंकि वह शैडयूल्ड कास्ट कम्यूनिटी से बिलांग करता था। डा. अम्बेडकर ने अपना नाम बदल कर, यह न बता कर कि वे दलित हैं, तब किराए पर एक मकान लिया था और जब मालिक-मकान को पता चला था कि यह दलित है, तो चोरी से उसे घर से निकल कर डा. अम्बेडकर, जिसने यह कंस्टीच्यूशन बनाया है, वहां से भागे थे। इन बालात सरे गुजरे ये बैकवर्ड क्लासेज को लोग, शैडयूल्ड कास्ट्स के लोग। लेकिन कांग्रेस ने उन्हीं डा. अम्बेडकर को कंस्टीच्यूट असेम्बली का मेम्बर बनाया। जैसा कि मुझे याद पड़ता है कि कंस्टीच्युएंट असेम्बली के एक मेम्बर को इस्तीफा दिलवा कर डा. अम्बेडकर को उस कंस्टीच्युएंट असेम्बली के अन्दर लेकर आए और कंस्टीच्युशन बनाने की कमेटी का चेयरमैन बनाया। शायद पूरे देश को यही मेसेज देना था कि एक ऐसे आदमी को अध्यक्ष बनाया जा रहा है, जो शैडयूल्ड कास्ट्स, शैडयूल्ड ट्राइब्स और बैकवर्ड क्लासेज के राइट्स को कंस्टीच्युशन के अन्दर रख सके और उन्होंने चयह काम किया। उन्होंने शैडयूल्ड कास्टस और शैडयूल्ड ट्राइब्स को निजर्वेशन दिया। यह वजह है कि आज इस देश के अन्दर शैडयूल्ड कास्टस और शैडयूल्ड ट्राइब्स के लोग थोडा बहुत आगे बढे सिविल सर्विसेज के अन्दर, दूसरी दूसरी सर्विसेज के अन्दर। वरना इस देश के अन्दर उन लोगों के साथ जिस तरीके का ट्रीटमेंट किया गया है, वह हम सबको मालूम है। महात्मा गांधी ने लड़ाई लड़ी, कांग्रेस के लोगों ने लड़ाई लड़ी।

मुझे याद है कि महाराष्ट्र में एक तालाब के अंदर दलित लोगों को पाबन्दी थी कि वे उसका पानी नहीं पी सकते थे वे प्यासे मर जाएंगे लेकिन वे इस तालाब का पानी नहीं पी सकते। लेकिन शायद डा. अम्बेडकर की जिन्दगी का पहला मूवमेंट वही था ...(**व्यवधान**)... म्हार, आप ठीक कर रहे हैं। लेकिन जब उन्होंने तालाब का पानी पिया, वहां पर टेंट लगा दिए गए, उनके सारे डेलिगेट्स, जो बिला-शुबह शैडयूल्ड कास्ट कम्युनिटी के थे, जब रात को सो रहे थे, उन कम्युनिटीज के लोगों ने, जिन्हें इस बात की परेशानी थी कि उन्हें उस तालाब का पानी नहीं पीना चाहिए, रात को हमला कर दिया, उन लोगों को मारा। शायद उनमें से कुछ लोग मारे गए और न जाने कितने जख्मी हुए। लेकिन इतिहास का यह भी एक हिस्सा है कि माइनोरिटीज के जो लोग वहां नजदीक रहते थे, वे उनको बचाने के लिए आए। आज कुछ लोग चाहते हैं कि इस देश के अन्दर बैकवर्ड क्लासेज, शैडयूल्ड कास्टस और माइनोरिटीज के बीच में झगड़ा खड़ा कर दें यह कर कर कि माइनोरिटी इंस्यिच्यूशंस को इसमें क्यों नहीं शामिल किया गया। लेकिन मैं उनसे यह कहना चाहूंगा कि इतिहास को उठा कर देखें कि हमेशा जब भी शैडयूल्ड कास्टस के साथ ज्यादती हुई है, बैकवर्ड क्लासेज के साथ ज्यादती हुई है, माइनोरिटी के लोग बिला शुबह आगे बढ़े हैं। डा. अम्बेडकर बंगाल से जीत कर आए थे, जहां पर माइनोरिटीज के लोग मेजोरिटी में थे और उन्हें पार्लियामेंट के अन्दर जिता कर

भेजा था, जबकि डॉ. अम्बेडकर चुनाव हार गए थे । अगर कुछ राजनीतिक दल चाहते हैं कि इस तरीके की आपस में उनके अन्दर लडाई हो जाए, तो यह मुमकिन नहीं है। अगर आप मुझसे जाती तौर पर पूछें, तो शायद मुझे कोई भी एतराज नहीं होगा कि माइनोरिटी इंस्टिच्यूशंस के अन्दर शैडयूल्ड कास्ट्स के भाई पढे और शैडयूल्ड ट्राइब्स के लोग पढे । माइनोरिटी इंस्टिच्युशंस के अन्दर 100 परसेंट न मुसलमान पढते हैं न क्रिश्चन पढ़ते हैं। हिन्दुस्तान के अन्दर क्रिश्चन इंस्टिच्युशंस हैं, मेरे ख्याल से 10 परसेंट क्रिश्चंस भी उनके अन्दर नहीं पढ़ते । जितने मुस्लिम इंस्टिच्युशंस है, 25-30 फीसदी से ज्यादा मुसलमानों के लोग उनके अन्दर नहीं पढते । उन लोगों को कोई ऐतराज नहीं होगा, बल्कि शायद वे वेलकम करेंगे कि अगर शैडयूल्ड कास्ट्स के लोग उसके अन्दर पढ़े और बैकवर्ड क्लासेज के लोग पढ़े । लेकिन मैं आपसे कहना चाहता हूं कि जो लोग आज इस तरह का मुद्दा उठा रहे हैं, आपको याद होगा कि जब मंडल कमीशन इम्प्लीमेंट किया गया था और यह कोई पहले नहीं हुआ था, 1953 में कांग्रेस की सरकार ने भी कालेलकर कमीशन अप्वांइट किया था, शरद जी यहां बैठे हैं, वे उस मूवमेंट को पूरी तरह जानते हैं, जिसने कहा था कि 33 परसेंट रिजर्वेशन होना चाहिए । और जब मण्डल आयोग आया था तब भी वे लोग जो इस की मुखालफत कर रहे हैं, कितनी शिद्दत के साथ उन्होंने मुखालफत की थी इस का अदांजा सभी को होगा । अगर नहीं होगा तो वह इतिहास के पन्नो पर लिखा हुआ है, जिस से कभी इंकार नहीं किया जा सकता है । सर, आज भी graduates और post-graduates classes के अंदर सिर्फ 8 परसेंट शैडयूल्ड क्लास के बच्चे पढते है और 2 परसेट शैडयूल्ड ट्राइब्य के बच्चे पढ़ते हैं । इन तमाम रिजर्वेशन के बावजूद आज उन कम्युनिटीज की यह हालत है। इसलिए मैं सरकार को यकीनन मुबारकबाद देना चाहता हूं कि उन्होंने इस रिजर्वेशन बिल को लाकर उन तमाम लोगों को एक मौका दिया है कि वे आगे बढ़े।

मायनोरिटीज इंस्टीटयूशंस के अंदर एडमीशन की बात के संबंध में बार-बार यह बात कही जा रही है कि सुप्रीम कोर्ट की अथॉरिटी यह है और सुप्रीम कोर्ट ने यह कहा है। अब तक सुप्रीम कोर्ट के सिर्फ तीन जजमेंटस आए हैं और मैं बहुत सफाई के साथ कहना चाहता हूं कि सुप्रीम कोर्ट पार्लियामेंट को रास्ता नहीं दिखा सकती । सुप्रीम कोर्ट का अपना अख्तियार है और पार्लियामेंट का अपना अख्तियार है । अब यह फैसला पार्लियामेंट करेगी कि देश को किस रास्ते पर ले जाना है । यह फैसला पार्लियामेंट करेगी कि देश के अदंर क्या कानून होना चाहिए । आज 104वें कांस्टीटयूशन अमेंडमेंट की बात इसीलिए आ रही है कि सुप्रीम कोर्ट ने एक फैसला किया और पार्लियामेंट इस बात से इत्तफाक नहीं करती है कि सुप्रीम कोर्ट ने एक फैसला किया और पार्लियामेंट इस बात से इत्तफाक नहीं करती है कि सुप्रीम कोर्ट का वह फैसला है । वह फैसला कानून के मुताबिक सही हो सकता है, जो कानून देश के अंदर राइज है, उस के मुताबिक सही फैसला हो सकता है, लेकिन पार्लियामेंट को अख्तियार है कि वह उस रास्ते को बदलने का काम कर सका है । अभी मेरे दोस्त ने बहुत सारे जजमेंट दिए, एक-एक जजमेंट उठाकर देख लीजिए । पहला जजमेंट 67 में आया, वह 11 जजेज का जजमेंट था, उन 11 जजेज के जजमेंट मे 5 जजेज ने एक बात कही है और 6 जजेज ने एक बात कही है । सिर्फ एक जज की वजह से वह फैसला बना । दूसरा जजमेंट

आया प्रिवी पर्सेस के बाद। सर, 13 जजेज़ की कांस्टीटयूशनल बेंच, जोकि सब को बडी बेंच होती है, उस के अंदर भी 6 जजेज़ ने एक बात कही है और 7 जजेज ने एक बात कही है। वह फैसला भी सिर्फ एक जज की वजह से बना। लेकिन इस पार्लियामेंट को सुप्रीम कोर्ट नहीं चला सकता। अगर फंडामेंटल राइट्स की कांस्टीटयुन्ट एसेंबली की बहस को हम देखें तो हमें पता चलेगा कि फंड़ामेंटल राइट्स किस लिए कहा गया था, आर्टीकल 30 के अंदल क्यों रिलीजिअस और लिंग्विस्टिक माइनोरिटीज की बात कही गयी है? सर मैं कहूंगा कि उस वक्त जो यह बात कही गई थी वह इसलिए कही गयी थी कि हिंदी के साथ साथ उर्दू एक इम्पोर्टेंट जुबान थी। मैं सिर्फ थोडी सी बात कहकर अपना भाषण खत्म कर रहा हूं। कांस्टीटयून्ट असेम्बली की बहस के दौरान यह कोड किया गया था कि हमारे यहां नॉर्दर्न इंडिया के अंदर मेन दो जुबाने हैं, हिंदी और उर्दू। सर, 1945 के अंदर हाईस्कूल के अंदर 12423 बच्चों ने हिंदी मांगी थी और 8244 बच्चों ने उर्दू मांगी थी, 47 के अंदर 18302 बच्चों ने उर्दू मांगी थी। यह आर्टीकल 30 के अंदर लिंग्विस्टिक और रिलीजियस मायनोरिटीज की बात इसीलिए है कि मायनोरिटीज के लोग अपनी जुबान में इस देश में पढ़ सकें। आर्टीकल 30 का मेन मकसद यही है। लेंग्वेज की बात और रिलीजन की बात एक साथ इसीलिए कांस्टीटयूशंस खोलना चाहते हैं, अपनी जुबान को प्रोटेक्ट करना चाहते है, इसलिए इन को यह अख्तियार होना चाहिए। इसलिए मैं अपने अजीज दोस्तों से कहूंगा कि वे कांस्टीटयुएंट असेम्बली की बहस को पढ़ने को काम इस बहस से पहले करें। यही उस का मेन मकसद था, बदकिस्मती से हम यह बात नहीं कर पाए।

मैं ज्यादा बात न कह के एक बार फिर सरकार को मुबारकबाद देता हूं कि वह इस अमेंडमेंट को लायी।

श्री शरद यादव (बिहार): उपसभाध्यक्ष महोदय, आज इस सदन में भारत सरकार के माननीय मंत्री श्री अर्जून सिंह ने इस बिल को पेश किया है। अपनी बात शुतू करने के साथ ही मैं यह कहना चाहता हूं कि यह बड़ा मुबारक मौका है।

मैं मानता हूं कि इस मामले में कई तरह के विवाद है और कई तरह की बहस है, जिनमें मैं जाना नहीं चाहता हूं कि हमारे देश में लेकतंत्र है। आजकल दुनिया भर में लोकशाही और लोकतंत्र को एक तरह से स्वीकृति मिल रही है। आज दुनिया गोली से नहीं बोली से चल रही है। आपके माध्यम से मैं एक बात पर जरूर अपनी खुशी जाहिर करना चाहता हूं कि हमारे देश के लोकतंत्र की ताकत है। मुझे मालूम है कि जब सर्वोच्च न्यायालय का फैसला आया तो मैं इसी सदन में बैठा था और पूर्व मुख्य मंत्री तथा आज के इस सदन में सदस्य मि. अन्तोनी ने इस सवाल को रेज किया था। इस सदन का कोई हिस्सा ऐसा नहीं था जिसने कमजोर तबकों के हक में खड़ा होकर यह नहीं कहा था कि यह जो जजमेंट है, यह जो फैसला है, हिन्दुस्तान के सदियों से कमजोर तबके के जो लोग हैं,

जिनके बारे में अभी अल्वी साहब बोल रहे थे, उन्हें उनका हक मिलना चाहिए। इस फैसले को पलटने के लिए संविधान में एक मजबूत परिवर्तन होना चाहिए। मुझे खुशी है कि यह हमारे निचले सदन, लोक सभा से पास होकर आज यहां आया है। श्री अर्जुन सिंह जी यहां बैठे है। मैं उनका बहुत आदर करता हूं। वे सामाजिक परिवर्तन की लड़ाई का हिस्सा भी रहे हैं और वे इस लड़ाई को समझते भी हैं। यह एक स्वागत योग्य कदम जरूर है, लेकिन मैं इसमें उनसे इस मौके पर 2-3 चीजों का निवेदन करना चाहता हूं।

अभी कांग्रेस पार्टी की तरफ से अल्वी साहब बोल रहे थे। मेरा निवेदन यह है कि संविधान के अनुच्छेद 31 में जो प्रोट्क्शन दिया हुआ है, वह अपनी जगह है, हम उसमें किसी तरह का परिवर्तन करना नहीं चाहते। यह अक आधा कदम उठा है, पूरा कदम उठना चाहिए। मैं निवेदन करना चाहता हूं कि जो माईनॉरिटीज इंस्चीच्यूशंस हैं, चाहे वे लिंग्विस्टिक माईनॉरिटीज के हों या चाहे वे रिलिजियस माईनॉरिटीज के हों, यह भी इस देश में एक धारणा बनी है कि जो सबसे बड़ी माईनॉरिटी है, खास कर मुसलमान, उनके बहुत संस्थान हैं। उपसभाध्यक्ष जी, उनके बहुत कम संस्थान हैं। आजादी के पहले से उनकी संस्थाएं जरूर बनी हैं, लेकिन उसके बाद हिन्दुस्तान में जिस तरह का वातावरण रहा, उनकी संस्थाएं बहुत कम बन पाई है। लेकिन सबसे ज्यादा सिखों की, लिंग्विस्टिक यानी भाषाई अल्पसंख्यकों की और क्रिश्चियन लोगों की, इनके सबसे ज्यादा संस्थान हैं। इस देश में यह श्रम फैला हुआ है कि आधो संस्थान हैं। मैं आपके माध्यम से मंत्री जो से निवेदन करना चाहूंगा कि इसका आंकड़ा आना चाहिए कि लिंग्विस्टिक माईनॉरिटीज और रिलीजियस माईनॉरिटीज के कितने इंस्टीट्यूशंस हैं और बाकी के कितने इंस्टीटयूशंस हैं। जो रिलीजियस माईनॉरिटीज हैं, उनमें सरकार से मैंने निवेदन किया था। बैकवर्ड क्लास के एम. पीज. थे, उनके साथ एक मौका मिला था कि मैं मंत्री जी से मिला था, मैंने उसमें निवेदन किया था कि मंडल कमीशन में जो माईनॉरिटीज के, खास कर के अल्पसंख्यक लोगों के, मुसलमान लोगों के बहुत नाम हैं, उस लिस्ट में लगभग 70-75 फीसदी लोगों का नाम है। क्रिश्चियन लोगों का उस लिस्ट में नाम है। संविधान का जो प्रोटेक्शन है, उसमें मैं नहीं कहता कि अकलियत के बाहर के लोगों को प्रोटेक्शन मिलना चाहिए। जो अकलियत के लोग हैं, जो उस रिलीजन के लोग हैं, जो माईनॉरिटीज के लोग हैं, मंडल कमीशन में उनकी बाकायदा लिस्ट बनी हुई है। मंडल कमीशन में उनकी बाकायदा लिस्ट बनी हुई है। सामाजिक और शैक्षणिक तौर पर वे पिछडे हुए लोग हैं।

महोदय, हमारा जो भारतवर्ष, जो इंडियन कांटीनेंट है, उसमें जाति व्यवस्था हकीकत है और इससे अगर कोई आंख मूंदता है, वद उचित नहीं करता। चाहे वह हिन्दु हो, चाहे मुसलमान हो, चाहे ईसाई हो, इस जाति व्यवस्था से कोई अछूत नहीं है, फर्क यही है कि कोई मंदिर जाता है, वहां जाकर घंटा बजाता है, तो कोई मस्जिद में जाकर अजान देता है। इससे ज्यादा फर्क मैं दोनों में नहीं मानता हूं। इसलिए इस मंडल कमीशन की लिस्ट में जो लोग हैं, जो क्रिश्चियन्स की लिस्ट में लोग है, मैंने मंत्री जो से, सरकार से निवेदन किया था और प्रधान मंत्री जो से भी कहा था कि इसमें माईनॉरिटीज करेक्टर को कोई हर्ज नहीं होगा, लेकिन उस माईनॉरिटीज में जो लोग पिछड़े हैं, दलित हैं, उनके लिए हमने मांग की है कि उनके लिए आरक्षण होना चाहिए, क्योंकि आजादी के समय,

2-00 P.M.

देश के बंटवारे के समय वे छूट गए थे। हिन्दुस्तान को जो हिन्दू हैं उनमें से दलित आ गए, नव आ गए, सिख आ गए, लेकिन मुसलमान ....को उनको भी लेना चाहिए। उस बात की यह बहस है, वह एक अलग विषय है, लेकिन उस लिस्ट में जो लोग हैं, उनसे माईनॉरिटीज करेक्टर का किसी तरह का हर्ज नहीं होता, किसी तरह को उसमें अंतर नहीं पड़ता।

महोदय, जो भाषाई अल्पसंख्यक हैं, उनको भी हमें देखना होगा। अब आंध्र प्रदेश का कोई आदमी नोयडा में आकर कॉलेज चला रहा है, तो हम यह नहीं कह सकते कि आप उसमें उत्तर प्रदेश के आदमी को, मध्य प्रदेश के आदमी को, राजस्थान के आदमी को, केरल के आदमी के आदमी को या तमिलनाडु के आदमी को आरक्षण दीजिए, मगर उस सूबे के अंदर अपनी बैकवर्ड क्लास की लिस्ट है, शेडयूल्ड कास्ट्स की लिस्ट है, वह जो सामाजिक बर्डन है, जो सदियों से पुराना है, उनको दीजिए। जब तक हिन्दुस्तान में जाति व्यवस्था खत्म नहीं होगी, इरेडिकेट नहीं होगी, तब तक इस त्रातदी के साथ हमको चलना पड़ेगा। जो दबे कुचले लोग हैं, उनके हक के बारे में बहुत बारीक और संवेदनशील निगाह रखनी पड़ेगी। इसलिए जो भाषाई अल्पसंख्यक कॉलेज कहीं खुलता है और कर्नाटक का आदमी तमिलनाडु में जाकर कॉलेज खोलता है, अब ये लोग उत्तर प्रदंश भारत में आकर कॉलेज खोल रहे हैं। मान लो कोई आदमी पंजाब का अल्संपख्यक है, तो वह पंजाब का आदमी यहां आकर कॉलेज खोल देगा और गरीब लोगों को इससे महरूम कर देगा, उनको उनके हक से अलग कर देगा। इसलिए मेरा आपके माध्यम से सरकार से यह निवेदन है कि जो भाषाई अल्पसंख्यक हैं, ज उनका चरित्र हैं, उसको हम नहीं बदलना चाहते, लेकिन हम यह जरूर चाहते हैं कि उस सूबे का जो एक सामाजिक विसंगति का, असमानता का बोझ है, वह बोझ जरूर उस इंस्टीट्यूशन को उठाना चाहिए। इसकी लिस्ट है। संविधान में जो प्रोटेक्शन में किसी तरह की कोई गलती नहीं होनी चाहिए। मैं जरूर आपके माध्यम से भारत सरकार को, अर्जुन सिंह जो को निवेदन करना चाहता हूं कि आपको एक मीटिंग बुलानी चाहिए। लोगों के मन में एक जलन यह है कि जो सामाजिक पिछडे लोग हैं, जो सदियों से दबे कुचले हुए लोग हैं, उनका बोझ हम ही क्यों उठाएं बल्कि सब लोग समान तौर से उठाएं, न्यायसंगत तरीके से उठाएं।

महोदय, प्रश्न यह है कि जो धार्मिक अल्पसंख्यक हैं, उनकी संस्था के चरित्र को बदला न जाए, लेकिन उनके भीतर जो दबे कुचले लोग हैं, उनको हक क्यों मिलना चाहिए? उनके एडमीशन से उनके करेक्टर का क्यों बदलाद होगा? जो भाषायी अल्पसंख्यक हैं, जिनके सबसे ज्यादा संस्थान हैं, वे क्यों नहीं अपने सूबे के लोगों को, जो एक सामाजिक दायित्व है, जो एक बोझ है, उसको उठाते? इसलिए यह जो बिल आ रहा है, मैं जानता हूं कि इसमें कमी है। सरकार के पास जिस तरह की परिस्थिति है, उसमें इस बिल को जल्दी लाने का क्या कारण था, मैं नहीं जानता। यह एक कदम उठा है, सही कदम उठा है, मैं उसका समर्थन करता हूं, लेकिन आप ध्यान देंगे जो मैंने निवेदन किया। इस पर मैं ज्यादा नहीं बोलना चाहता, इतना ही सुझाव देना चाहता हूं कि जो अल्पसंखयक

चरित्र है, वह बदलेगा नहीं। अपने भीतर के कमजोर तब्के के लोगों को इसमें एडमीशन लेने दें। जो भाषायी दलित हैं, आदिवासी हैं, पिछड़े तब्के के लोग हैं, उनको आगे लाने से भाषायी चरित्र को बदलने का काम नहीं होगा। जब तक इस तरह का संशोधन नहीं आता है, मंत्री जो को सबको बुलाकर मीटिंग करनी चाहिए और कहना चाहिए कि पूरे देश की संसद की एक राय है, एक मन है।

उपसभापति जी, मैं अभधिनंदन करता हूं कि सलाम करता हूं सदन को, अपने पार्लियामेंट को, कि इसमें सब लोगों की एक राय है, कुछ भारतीय जनता पार्टी के लोगों का इतना ही कहना था सामाजिक बोझ को अकलियत के लोगों को भी उठाना चाहिए, इसलिए उनकी राय को दुषित करके नहीं देखना चाहिए। उन्होंने जो कहा है, उसको एड्रेस करना चाहिए, उसको एड्रेस करने का तरीका मैंने आपकी बताय, वह तरीका यह है कि अकलियत का, अल्पसंख्यक का चरित्र नहीं बदलेगा, भाषायी चरित्र नहीं बदेलगा, उनको सामाजिक दायित्व भी उठाना चाहिए और इस सामाजिक दायित्व के उठाने से किसी के मन में भी जलन नहीं होगी कि हम तो उठा रहे हैं, ये नहीं उठा रहे हैंष देश के गरीब तबकों को उठाने का दायित्व सबका है, सब कंधा लगाएं। यही मेरी विनती है और मैं मंत्री जी को, जिन्होंने यह काम पूरी मशक्कत से, मेहनत से किया है और इसे यहां तक लाए हैं, यहां तक लाने के लिए धन्यवाद देता हूं और कहना चाहता हूं कि जो बाकी बच गया है, उसको भी आप ही पूरा करें, आप के ही काल में यह भी पूरा हो तो यह ऐतिहासिक काम होगा।

इन्हीं शब्दों के साथ, आपने जो मुझे वक्त दिया, उसके लिए मैं आपका बहुत बहुत शुक्रिया करता हूं। धन्यवाद।

श्री मंगनी लाल मंडल (बिहार)ः माननीय उपसभाध्यक्ष महोदय, यह जो विधेयक आया है संविधान (10वां संशोधन) विधेयक, 2005, मैं इसका समर्थन करने के लिए खड़ा हुआ हूं। विधेयक के बारे में प्रारंम्भ में कई प्रकार के विरोधाभास पैदा हुए। भारसाधक माननीय मंत्री श्री अर्जुन सिंह जो के बारे में हमारा ख्याल व सबका ख्याल दूसरा रहा है तथा जो हमारी सामाजिक संरचना है और सामाजिक व्यवस्था हा, उसमें जो विषमता और शोषण है, उसको समझने में मुख्य मंत्री के रूप में सबसे पहला प्रयास आदरणीय श्री अर्जुन सिंह जी ने किया था। इतने विवेकशील नेता होने के बावजूद भी इस संविधान के प्रारम्भ में एक विरोधाभास पैदा हुआ कि इसमें पिछडे वर्ग के लोगों को शामिल किया जा रहा । लेकिन देर सवेर शामिल हो गया, इसके लिए मैं माननीय मंत्री जी जो ...(**व्यवधान**)...

उपसभाध्क्ष (प्रो. पी. जे. कुरियन): मंडल साहब, एक मिनट। आपकी पार्टी के लिए सात मिनट का यमय है और दो स्पीकर बोलने वाले हैं, इसलिए आप कृपया पांच मिनट के अंदर अपनी बात खत्म कीजिएगा। Please bear with me.

श्री मंगनी लाल मंडलः उपसभाध्यक्ष जी, मैं तो एक एक मिनट ही बोलता रहा हूं। हमको एक मिनट या दो मिनट से ज्यादा समय कभी मिला ही नहीं और दो मिनट में ही जल्दी जल्दी बात कहकर में बैठ जाता रहा हूं लेकिन इस बार थोडी तो थोडी कृपा कर दीजिए क्योंकि आरक्षण का मामला है।

तो मैं माननीय मंत्री जी को धन्यवाद देना चाहता हूं और मैडम सोनिया गांधी जो को भी धन्यवाद देना चाहता हूं जिनके प्रयास से पिछडे वर्गों को इस विधेयक में शामिल किया गया है। 12 अगस्त, 2005 के सुप्रीम कोर्ट के जजमेंट का उल्लेख माननीय सदस्यों ने किया है। 15वें अनुच्छेद में उपधारा (5) इसमें जोडी जाएगी, लेकिन जो 15वें अनुच्छेद की उपधारा (4) है, वह भी सुप्रीम कोर्ट के जजमेंट के बाद ही जोडी गई थी। जो मुल संविधान है, इसमें पिछडे वर्गों के आरक्षण के लिए कोई व्यवस्था नहीं थी, लेकिन सुप्रीग कोर्ट के दो जजमेंट हुए थे। एक स्टेट आफ गद्रास बनाम सम्पथन दुराईदराजन और दो मुम्बई हाई कोर्ट की जगवंत कौर बनाम स्टेट ऑफ बम्बई लेकिन ये दो जजमेंट ही काफी नहीं थे। महोदय, आरक्षण के खिलाफ बडा बवाल उठता रहा है। हम और आप जानते हैं कि इस देश में शोषण की दो कटेगरी है, एक वर्ग है और एक वर्ग है। एक व्यक्ति अमरीका जाकर नस्लवाद की खिलाफत करता है, नस्लवाद के आधार पर जा भेदभाव होता है, उसकी निन्दा करता है, आलोचना करता है, उसको जस्टिफाई करता है। जो यह सबसे बड़ा पाखंड है जो वर्ण व्यवस्था की कोख से पैदा हुआ है। वर्ण और वर्ग दोनों समान रूप से सामाजिक व्यवस्था और आर्थिक व्यवस्था में जो असमानता है, उसके लिए जिम्मेदार हैं। इसलिए जो सिर्फ आर्थिक आधार पर वर्ग की बात करते हैं, वे या तो पाखंड करते हैं या सामाजिक आधार पर जो लोग शोषित हैं, उनको अधिकार से वंचित करना चाहते हैं। इसलिए जब भी दबाव बढ़ा है, तो आरक्षण हुआ है तो जनदबाव के कारण। महैदय, पंडित जवाहर लाल नेहरू ले कोट किया है, दो जजमेंट के बाद जब पहला संशोधन हुआ, अनुच्छेद की उपधारा (4) में, तो उन्होंने कहा,

"The House knows very well, and there is no need for trying to hush it up that this particular matter, in this particular State, arose because of certain happenings in Madras."

मद्रास में क्या हुआ था, महोदय? मैं सैल्यूट करना चाहता हूं, सलाम करना चाहता हूं अपने पुरखा रामास्वामी पेरियार साहब को, मैं सलाम करना चाहता हूं अपने पुरखा अन्नादुरई साहब को, जिन्होंने कहा कि इस संविधान की कोई आवश्कता नहीं है, जिसमें वर्ण व्यवस्था पर आधारित अधिकार वंचितों, जिनको अधिकार नहीं मिलेगा, आजाद भारत में लोकतंत्र में उनको अगर सुविधा तथा विशेष अवसर नहीं मिलेगा तो इस संविधान की कोई आवश्यकता नहीं है। इसको पं. जवाहर लाल नेहरू ने सदन में कोट किया था। इसलिए जनदबाब के आधार पर यह 15 (4) जोड़ा गया था संविधान के 15वें आर्टिकल में संशोधन करके। इस बार भी जन दबाब जाग्रत है, सारे

देश में जिन लोगों ने मंडल कमीशन का कभी विरोध किया था आज वे ही आरक्षण का दबी जुबान से समर्थन करते हैं। लेकिन इतर भावना भी रखते हैं और मॉयनोरिटी को सवाल भी उठाते हैं। महोदय, आज यह जो 15(5) जोडा गया है उससे पहले मंडल कमीशन में बहुत देर हो गई जबकि बहुत पहले यह व्यवस्था होनी चाहिए थी। मंडल कमीशन लागू हुआ, इसकी दो साल सुप्रीम कोर्ट में लड़ाई लड़ी गई और दो साल के बाद जजमेंट हुआ। मंडल कमीशन ने रिकमंड किया था कि-

"The Commission has recommended that there should be reservation for the Backward Classes not only in the public services and in the public sector undertakings, but also in the private sector undertakings. Reservation in educational institutions has also been recommended."

यह मंडल कमीशन की अनुशंसा थी लेकिन मंडल कमीशन की रिकमंडेशन के बावजूद अभी तक हम लोगों को इस मामले से वंचित किया गया। इसलिए बिल में जो व्यवस्था है वह अपूर्ण को नहीं है। पिछडे वर्ग की आवश्यकता है, जैसे 16 (4) में अनुसूचित जाति और अनुसुचित जनजाति के लिए आपने अलग व्यवस्था की है वैसे ही संविधान में संशोधन करके एक अलग अनुच्छेद का प्रावधान किया जाना चाहिए, पिछडे वर्ग के लोगों के लिए। महोदय, दो बातें हैं, यह आरक्षण का मतलब है, विशेष अवसर। विशेष अवसर उनके लिए है जो समाज में पिछडे हैं। बाबा साहेब डा. अम्वेडकर को हम याद करना चाहेंगे और नमन करना चाहेंगे, उनका उल्लेख अभी किया गया है। बाबा साहेब अम्बेडकर को बहुत संघर्ष करना पड़ा इस देश में। पूना नहीं होता तो रिजर्वेशन नहीं होता। अगर रामास्वामी नायकर पेरीयार संविधान की प्रति को नहीं जलाते तो संविधान में 15 (4) का संशोधन नहीं होता। देश में लोकतंत्र का मतलब होता है छोट का राज, वोट का राज, और छोट यानी गरीब जम गए है, इसलिए आज उसमें 15(4) का संशोधन हो रहा है। ये सारी बातें हैं। इसलिए आरक्षण का मतलब होता है विशेष अवसर। विशेष अवसर किस के लिए,जो वर्ण व्यवस्था के आधार पर सर्कस की सीढियों की तरह जो जातियों बैठी हुई हैं, उन जातियों में जो जितने पिछड़े हैं, उनको उतना ज्यादा विशेष अवसर दिया जाना चाहिए। इस अवसर पर माननीय मंत्री जी नहीं हैं। लेकिन मैं यह बात कहना कि मंडल कमीशन ने रिकमंडशन किया तो एक माननीय सदस्य श्री एल. आर. नायक ने पिछड़ा वर्ग को वर्गीकृत किया और कहा कि विशेष अवसर के सिद्धांत पर आधारित यह आरक्षण है। डा. राम मनोहर लोहिया समाजवादी आंदोलन के महान चिंतक थे। उन्होंने विश्ष अवसर के आधार पर उस देश में आंदोलन चलाया और इसी का प्रतिफल है। उन्होंने कहा intermediate backward classes and depressed backward classes" दो बैकवार्ड क्लासेज हैं विशेष अवसर के आधार पर जननायक कर्पूरी ठाकुर ने बिहार में रिजर्वेशन दिया उसमें सामान्य बैकवर्ड कास्ट और मोस्ट बैकवर्ड कास्ट किया। इसलिए मैं इसका भी प्रावधान करने के लिए माननीय मंत्री महोदय से अनुरोध करना चाहूंगा।

मैं एक दूसरी बात कह करके बैठना चाहूंगा। महोदय, 1990 में मंडल कमीशन में श्री वी. पी. सिंह जी के साथ हमारे दो महान नेता थे। मैं उनका सम्मान करता हूं श्री शरद यादव जी का और श्री राम विलास पासवान जी का। लेकिन मैं समझता था कि वे क्रीमी लेयर के बारे में बोलेंगे। क्रीमी लेयर के बारे में नहीं बोले। बोने सिर्फ उसके बारे में जो बी. जे. पी. का एजेंडा था। बी. जे. पी. के साथ हैं तो हमारे समाज वादी आंदोलन को नेता श्री शरद यादव ने अल्पसंख्यक के बारे में अपनी राय रखी। यह आप जानते है कि क्रीमी लेयर संवैधानिक व्यवस्था नहीं है। किन्तु क्रीमी लेयर लागू हो गया। संविधान के किसी अनुच्छेद को परिभाषित करने का सुप्रीम कोर्ट को अधिकार दिया गया है और अगर सुप्रीम कोर्ट कोई जजमेंट और मार्गदर्शन देता है तो पार्लियामेंट को अधिकार है कि उसमें आवश्यक संशोधन करे, लेकिन क्रीमी लेयर तो संवैधानिक व्यवस्था नहीं है। आज क्रीमी लेयर के चलते आप सारी सुविधा दे देंगे एडमिशन के लिए शिक्षण संस्थानों में, लेकिन पिछडे वर्ग के लोगों को क्रीमी लेयर के चलते क्या दिक्कत होती है...।

उपसभाध्यक्ष (प्रो. पी. जे. कुरियन): आप कनक्लूड कीजिए।

श्री मंगनी लाल मंडलः यह हम लोगों को मालूम है। अगर ऊंची जाति के पदाधिकारी होते हैं, तो कोई भी कमी निकाल कर के क्रीमी लेयर का सर्टिफिकेट नहीं निकलता है। इसलिए यह जो जुडिशियरी है...।

उपसभाध्यक्ष (प्रो. पी. जे. कुरियन): प्लीज कनक्लूड कीजिए।

श्री मंगनी लाल मंडलः जुडिशियरी में भी पिछड़ी वर्ग के लोगों को, अनुसुचित जाति, अनुसूचित जनजाति के लोगों को आप आरक्षण से रोक नहीं सकते है। आप उनको आरक्षण से रोक नहीं सकते हैं, इसलिए क्रीमी लेयर के मामले में भी यूपीए की सरकार का माननीय मंत्ती जी को और माननीय श्रीमती सोनिया गांधी जी से अनुरोध करना चाहूंगा कि क्रीमी लेयर को समाप्त करने के लिए संवैधानिक व्यवस्था होनी चाहिए जो संविधान में व्यवस्था नहीं थी उसको हटाने के लिए, संविधान में संशोधन का विधेयक लाना चाहिए महोदय, इन्हीं बातों के साथ मैं इस विधेयक का समर्थन करता हूं।

श्री राम नाथ कोविन्द (उत्तर प्रदेश)**:** धन्यवाद उपसभाध्यक्ष महोदय। आप मुझे संविधान (एक सौ चारवां) संशोधन बिल, 2005 पर बोलने के लिए जो समय दे रहे हैं, मैं उसके लिए आपका आभार व्यक्त करता हूं। उससभाध्यक्ष महोदय, हम सब लोगों ने इस संविधान संशोधन बिल को देखा, कल लोक सभा ने पास किया और आज हम लोग पास हुए, मैं अपनी बात आगे रखूंगा। यदि भाषाई और धार्मिक रूप से जो अल्प संख्यक शैक्षणिक संस्थाएं हैं, उनमें भी यदि आरक्षण का प्रावधान अनुसूचित जाति और अनुसूचित जनजातिओं तथा पिछडे वर्ग के लिए रखा जाता, तो बहुत अच्छा होता।

उपसभाध्यक्ष महोदय, क्या, किस प्रकार से दुरुपयोग होने वाला है, उसके बारे में कुछ संकेत उन्होंने दिया है और मैं उसके आगे एक बात कहना चाहता हूं, विशंषकर के मंत्री जी करिया यूपीए सरकार की यह नीयत रही हो कि जो religious minorities हैं, उनको इसका लाभ मिलेगा, कितना मिलेगा, यह मैं नहीं कह सकता हूं, लेकिन जो linguistic minorities हैं वे इसका

मैक्सिमम दुरुपयोग करने वाली हैं। जिस प्रकार से यह एक ओपन दरवाजा खोल दिया गया है linguistic minorities के लिए। मैं अभी सोच रहा था कि तमिलनाडु का कोई भी व्यक्ति उत्तर प्रदेश में किसी भी कोने में जाकर के वह तमिलियन इंस्टीट्यूट के बेस पर कोई शैक्षणिक संस्था स्टार्ट करना चाहे, तो उसको यह सुविधा होगी कि अपने विद्यालय में किसी प्रकार का, किसी भी कम्युनिटी को कोई आरक्षण नही देगा। तमिलनाडु का उत्तर प्रदेश में मात्र इसलिए जाएगा कि उसे पैसा कमाना है और इसी को vice-versa में, मैं यह कह सकता हूं कि उत्तर प्रदेश का व्यक्ति तमिलनाडु में जाता है, केवल में जाता है, पांडिचेरी में जाता है और linguistic minorities का character अपने इंस्टीट्यूशन को देता है तो मुझे लगता है कि इससे बडा दुरुपयोग और कोई नहीं होगा। इससे आगे भी मैं एक बचात कहना चाहता हूं कि अभी जो इस्टीट्यूशन्स चल रहे हैं उन इन्स्टीट्यूशन्स को वे बंद कर देंगे, उनके पास जो infrastructure है, वह as it is available रहेगा और केवल मैनेजमेंट है, वह बहल जाएगा। तमिलनाडु का मैनेजमेंट वहां पहुंच जाएगा नाम के लिए और असली तौर पर काम करने वाले उत्तर प्रदेश को लोग होंगे और इसी तरीके से उत्तर प्रदेश का जो मैनेजमेंट है, हिन्दी linguistic minorities के आधार पर, वह तमिलनाडु पहुंच जाएगा, जबकि असली लोग वहीं के रहेंगे। यह इसका एक बहुत बड़ा दुरुपयाग होने वाला है।

उपसभाध्यक्ष महोदय, इसी संबंध में हम लोगों की जो पीड़ा है लगभग 22-23 एमपीज़ belonging to Scheduled Castes and Scheduled Tribes, cutting across all political parties, हम लोग कल प्रधान मंत्री जी से मिले थे,Parliamentary forum for Scheduled Castes and Scheduled Tribes है, उसके चेयरमैन श्री आर. एस. गवई साहब हैं उनके नेतृत्व में मिले थे, कुछ मंत्री भी मिले थे और जब हमने यह viewpoint प्रधान मंत्री जो के सामने रखा, he appreciated. मैं इसलिए उनको बधाई भी देना चाहता हूं। उनका जो इम्प्रंशन था वह यह था कि जो हम बिल ला रहे हैं, वह केवल प्रोफेशनल इंस्टीट्रशन्स तक सीमित रहेगा। लेकिन जब उनको बिल की जो भाषा थी, वह पढ़कर सुनाई तो उन्होंने भी सरप्राईज किया, वे भौंचक्के से रह गए। उनका कहना था कि नहीं नहीं ये तो बहुत कम प्रोफेशनल इंस्टीट्यूट है जो कि केरल में है, तमिलनाडु में है, नोएडा मैं है, उससे क्या फर्क पड़ता है यदि एससी एसटी और ओबीसी को रिजर्वेशन नहीं मिलता। लेकिन जब उनको हमने यह बात बताई then he said that 'your viewpoint is worth consideration'. उसके बाद हम लोगों ने फिर एक निवेदन किया कि प्रधान मंत्री जी, यदि हो सके तो बिल तो हम पास करने वाले हैं, वहां भी पास हुआ है, यहां भी पास होगा, लेकिन हम लोगों ने एक बात और कही थी कि यदि हो सके तो इस पर भी विचार करिएगा कि संविधान संशोधन बिल पारित होने के पश्चात एक समिति बनाइए जो आपको डिफरेंट स्टेट्स से फीड बैक दे दे, पार्टिकुलरली जो रिलीजिअस और लिंगुइस्टिक माइनॉरिटीज के इंस्टीट्यूशंस चल रहे है, उनका modus operandi क्या होगा , उसके बारे में आप फीड बैक लेकर you again come to Parliament और उन्होनें प्रॉमिस किया था कि,we will certainly advice the HRD Minister. इसलिए मैं प्रधानि मंत्री जी को धन्यवाद देना चाहता हूं लेकिन जिस जल्दबाजी में यह संविधान संशोधन विधेयक यहां लाया गया है, उससे हमें यूपीए सरकार की नीयत पर शक होता है और नियत इसलिए मंत्री जी मैं आपका सम्मान करता हूं...(**व्यवधान**)...

SHRI V. NARAYANASAMY: Sir, I am very sorry, it was not brought in haste; everybody was consulted.

SHRI RAM NATH KOVIND: Sir, I can tell you the deliberations also. और जिस प्रकार सो ऑल पार्टी मीटिंग हुई, इसमें कंसेंसस बना। मेरी जानकारी के मुताबिक शायद,this was on 23rd August, farcrR' q? isn t #* "3*rtf ?n*z WI<M, T^ FTT* fpM ^rt^M 3 f, 3 ^m ^ #n ^\m 3faR fMf^m RTFiTfret +HirH<fl ^F %T q — ^J cifa ?3 RT WT<T $ far Wffft# ^<^f« 3, it should not be exempted from being given reservation — vjbhbvvbbvjbvbvbvvbv db dvbvbvbbbvd vjhbvvvv vb जब उन्होंने कहा कि प्रधान मंत्री जी यदि ऐसा होगा, मॉइनारिटी इंस्टीट्यूशंस में यदि आप रिजर्वेशन लागू करेंगे तो इस देश में आग लग जायेगी। इसलिए मैं कहता हूं कि हमें आपकी नियत पर शक है। उन्होंने जो धमकी दी थी, शायद,it may be one of the reasons. मैं उसका और इदाहरण देना चाहता हूं।...*(Interruptions)*...please listen to me, जब यूपीए सरकार वनी तो एक कॉमन मिनिमम प्रोग्राम बना। उन्होंने कहा कि, we are committed to give reservation in private sector also'. उसके लिए मुझे लगती है कि पौने दो साल के करीब होने वाले हैं, डेढ़ साल से ज्यादा क्या हो गया है। क्या हुआ है? राष्ट्रपति जी ने यहां पर ज्वाइंट पार्लियामेंट को भी संबोधित किया था, उसमें कमिटमेंट था, लेकिन बात उससे आगे नहीं बढ़ी है, अभी उसके कोई पॉजिटिव रिजल्ट्स नहीं आए हैं जिससे लगे कि आप देने वाले हैं। इसलिए हम कहते हैं कि पमे आपकी नीयत पर संदेह होता है। अभी 2003 के आंकडे हैं कि एससी, एसटी को आरक्षण के आधार पर जो नौकरियां मिली थीं उसकी संख्या लगभग 40 लाख थी और 2003 में, उसके दो ढाई साल के पश्चात इसकी संख्या 35 लाख रह गई। इस प्रकार से मैं मान कर चलता हूं कि आगे पांच दस साल में यह संख्या 10 लाख के करीब रह जाएगी। यदि यही स्थिती रहती है तो reservation in services will itself become redundant, आखिर नौकरियां नहीं हैं तो अगर रिजर्वेशन का प्रावधान हुआ भी तो उससे क्या फायदा होगा? इसीलिए मैं कहता हूं कि मुझे आपकी नियत पर शक है। आपकी कथनी और करनी में अंतर है। जो आप कहते हैं, वो आप करते नहीं हैं। यह चीज आपको विरासत में मिली है। मैं कुछ बुक्स देख रहा था उसमें एक चीज मुझे देखने को मिली जिसका मैं यहां उल्लेख करना चाहूंगा कि कांग्रेस प्रारंभ से मैं केवल कांग्रेस की बात कर रहा हूं- आरक्षण विरोधी रही है,anti-reservationist. ...*(Interruptions)*... I will tell you Sir, इससे मैं एक उल्लेख करना चाहता हूं ...(**व्यवधान**)...

श्री मंगनी लाल मंडलः मंडल कमीशन के खिलाफ दूसरे लोगों ने कमंडल उठाया था, कांग्रेस ने नहीं उठाया था...(**व्यवधान**)...कमंडल उठाया था दूसरे लोगों ने।...(**व्यवधान**)...

SHRI V. NARAYANASAMY: Only the BJP follows an anti-reservation policy. It has been opposing reservation *...(Interruptions)...* Why did the V.P. Singh Government fall? It fell because of the BJP *...(Interruptions)...*

श्री रूद्रनारायण पाणि (उड़ीसा)**:** कमंडल में भी आरक्षण हैं।...(**व्यवधान**)... कमंडल में भी आरक्षण है।...(**व्यवधान**)...

THE VICE-CHAIRMAN (PROF. P. J. KURIAN): Let us have some order, please.

श्री राम नाथ कोविन्द: उपसभाध्यक्ष महोदय, मैं ...(**व्यवधान**)...

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): Please, continue.

श्री मंगनी लाल मंडल: असल में मंडल के खिलाफ जो कमंडल निकलता है, उसके बारे में तो कुछ नहीं बाल रहे हैं। कांग्रेस ने कमंडल नहीं निकाला था, कमंडल बी. जे. पी. ने निकाला था। ...(**व्यवधान**)...

श्री राम नाथ कोविन्द: आप चाहेंगे, तो उसके बारे में भी बात कर लेंगे, अभी हम केवल उनके बारे में बात कर रहे हैं।

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): Mr. Kovind, please continue. Also, please try to conclude. You have already taken ten minutes.

SHRI RAM NATH KOVIND: Sir, in a letter to the Chief Ministers, on June 27,1961, the then Prime Minister, Pt. Jawaharlal Nehru, emphasized 'the need to get out of our traditional ruts and getting out of the old habit of reservations'. That is why I say that the Congress Party has been, since the beginning, against reservations.

SHRI JAIRAM RAMESH (Andhra Pradesh): Dr. Ambedkar wanted reservations only for ten years.

SHRI RAM NATH KOVIND: Mr. Jairam Ramesh, please listen to *me...(Interruptions)...* The letter further said*...(Interruptions)...* This is a serious matter. The letter was written by the Prime Minister to all the Chief Ministers.

SHRI V NARAYANASAMY: is the BJP for reservations? ...*(Interruptions)...* the BJP for reservations?

SHRI RAM NATH KOVIND: I am for reservations.That is why...(Interruptions)...

SHRI V. NARAYANASAMY: Then, why did you oppose the Mandal Commission? *..(Interruptions)..* You toppled the V.P. Singh Government. Why was his Government toppled?

SHRI JAIRAM RAMESH: Dr. Ambedkar had said that there should be reservation only for ten years*...(Interruptions)...*He has not mentioned that... *(Interruptions)...*

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): Please, continue. And, please try to conclude.

SHRI RAM NATH KOVIND: Sir, the only point I was making was that the Congress Party has been anti-reservation. The letter further says... *(Interruptions)...*

SHRI V. NARAYANASAMY: Sir, he is misleading the House by saying that the Congress Party was anti-reservation.

SHRI RUDRA NARAYAN PANY: Sir, Mr. Narayanasamy is disturbing the House.. *(Interruptions)...*He is disturbing the House...*(Interruptions)...*

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): Mr. Kovind, please try to focus on the Bill and try to conclude.

SHRI RAM NATH KOVIND: Sir, the letter further says, "I react strongly against anything which leads to inefficiency and second-rate standards. The moment We encourage the second rate, we are lost", Nehru said. Then again, earlier in a speech at the Constituent Assembly, when speaker after speaker had supported reservations, Nehru concurred after saying that 'if India went for reservation on communal or caste basis, we will swamp the bright and able people and remain second-rate or third rate'.

Sir, my point is very much clear. *% v^* ^ter W TT«ff*T7R...(^^«JH).„

THE VICE-CHAIRMAN (PROF. P. J. KURIAN): You have taken twelve minutes. Please, try to conclude.

श्री राम नाथ कोविन्दः मेरा यह कहना है कि यदि माइनॉरिटी को ही आप लेते है, उन इंस्टीट्यूशन्स को exempt करते हैं, तो मुझे लगता है कि Scheduled Castes and Scheduled Tribes should also be deemed to be minorities. पॉपुलेशनवाइज़ यदि हम सरकारी आंकडों के मुताबिक देखेंगे, तो साढे बाईस परसेंट में पंद्रह परसेंट और साढे सात परसेंट, as against hundred per cent, becomes a minority. और इसके लिए मैं अपने कांग्रेसी मित्रों को याद दिलाना चाहता हूं कि गांधी जी ने, एक हरिजन पत्रिका निकलती थी, उसमें एक आर्टिकल उन्होंने edit किया था - Friction of Minority. This is dated 21st October, 1930.1 am giving you that date; you may please confirm it. उसमें गांधी जी ने कहा था-- 'Scheduled Castes are the real and only minority in India'.

सर, मुझे लगता है, मैं गवर्नमेंट को इसलिए कहना चाहता हूं, after the Bill is passed, do consider this point about providing reservations to SCs, STs and OBCs in the minority institutions also.

" उपसभाध्यक्ष महोदय, लास्ट में मैं एक बात और कहना चाहता हुं कि नौकरियों में रिजर्वेशन का एक बिल इंट्रोडयूस किया गया था दिसंबर, 2004 में और अभी 2005 खत्म होने वाला है। That Bill was referred to the Standing Committee on Personnel.

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): Please conclude.

SHRI RAM NATH KOVIND: That report has already been submitted. I urge upon the Government, and appeal to the Government, to come forward and get this Bill passed as quickly as possible.

Sir, I am grateful to you for having given me enough time to express my views. Thank you.

DR. CHANDAN MITRA (Nominated): Thank you, Vice-Chairman, Sir. At the outset, I would like to say that the entire debate that is being conducted on this very crucial piece of legislation has taken a very misleading dimension. It is being projected as a Bill which will benefit the SC,ST and OBC communities. It is being projected as a piece of legislation that is armed at protecting the minorities. While this impression has been created, through the backdoor, in a quiet way, the schools which were never part of this ambit of reservation have been brought in by the dropping of the word 'professional' from the institutions that are covered under the ambit of the Bill. Therefore, Sir, I stand to support the Amendment that has been moved seeking the deletion of the particular clause on reservations not being applicable to minority institutions. Sir, I would like to point out that some speakers have already said that a large number of professional educational institutions, particularly quality educational institutions, in this country are run by minority education trusts or minority-run education foundations. They run schools and colleges and a large number of private institutions that have come up. Whether they are engineering colleges, management institutions, dental colleges, these are all minority-run institutions. Therefore, the misleading impression that has been sought to be created, that this piece of legislation will empower the Scheduled Castes, Scheduled Tribes and OBCs, is completely false and misleading because it leaves out from its ambit the entire range of minority-run institutions which are numerically more than those that are not run by minority institutions. In the North-East and Kerala, in particular, minority bodies run most of the educational foundations and, in fact, it will have the reverse effect of denying or disqualifying Scheduled Castes, Scheduled Tribes and OBCs from admission to these institutions. So, in effect, in large parts of the country, if this Bill becomes an Act, it will have a retrogressive effect on the opportunities that are available today to SCs, STs and OBCs. Sir, the second point is what my colleague, Shri Kovind,

also just mentioned. But, I think, it requires a great deal of emphasis. The issue is which are the minorities that are running these institutions? In many cases, they are not religious minorities at all. That is why I say that this whole debate is misleading as if it is aimed at protecting religious minorities. Shri Shahid Siddiqui very eloquently talked about the Muslim community and institutions run by them and how they need to be given protection and so on and so forth. But, Sir, the fact is that most of these minority-run institutions are run by liguistic minorities. The point that was just made is that a trust or a foundation, registered in one State, goes to another State and runs an institution on the ground of being a linguistic minority and gets facilities from that State Government. Now, as a result, this linguistic minority provision and the benefit that they will get is something which will negate the whole purpose, the supposed purpose, of this piece of legislation. This needs to be seriously looked into, and that is why when we talk about excluding minority-run institutions, I think, the Government needs to seriously reconsider the whole matter. Sir, I would also like to draw your attention to the fact that in the past there have been several occasions in which, in order to escape such type of legislation, various groups and categories have sought to declare themselves minorities. The Rama Krishna Mission is a well-known case, which wanted to declare itself a minority institution *{Time bell).* Sir, I will take just two minutes. The Rama Krishna Mission wanted to declare itself a minority institution because they felt harassed by certain laws which were restraining their activities and they wanted to run their schools and colleges the way they wanted to. Sir, I suspect that if this Bill becomes a law, more and more organisations, communities and groups will seek to declare themselves either linguistic minority or religious minority to get out of the ambit of this legislation. I have two more points. We have already seen that a large number of institutions of repute are moving out of India and setting up their institutions abroad. Manipal, for instance, is a well-known institution. It has set up a number of colleges in Nepal and other places. Now, they are talking of establishing colleges in Singapore, Malaysia and other places. Sir, this tendency on the part of the institutions of repute in India to move out of India and thereby take talented students out of this country is going to increase as a result of this provision. This is also a matter that needs to be seriously considered and, therefore, because of the danger of brain-drain, I think, the matter needs to be seriously debated. Sir, finally, Mr. Sitaram Yechury also made an eloquent speech saying that all educational institutions should be brought under social control of the Government. Sir, this is a very dangerous proposition because it amounts to saying that

education should be nationalised. I recall that when Mrs. Indira Gandhi nationalised banks, she first introduced social control of banking. Now, Sir, nationalisation of education is a dangerous idea because whatever has been achieved so far and the excellence that India has scored in the matter of education is because of private education and because the Government has not interfered in this area.

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): Please, conclude. Your time is over.

DR. CHANDAN MITRA: The Government has set up 'centres of excellence' and increased the quantum that is meant for education. But, to interfere with private education, which has been a major contributor to India's intellectual and economic growth, will be reversing the entire process of progress.

THE VICE-CHAIRMAN (PROF. P.J. KURIAN): You are making good points, but time constraint is there.

DR. CHANDAN MITRA: Therefore, Sir, in conclusion, I would say that if the intention is to benefit the Scheduled Castes, the Scheduled Tribes, the OBCs and other backward communities, the quota that has been sought to be introduced — which is fine; we welcome it — must be introduced across the board and selective discrimination should not be done because it will not benefit any of the three communities, if it leaves out more than half such institutions outside its purview.

SHRI SATISH CHANDRA MISRA (Uttar Pradesh): Sir, the Bahujan Samaj Party (BSP) under the leadership of Shri Kanshi Ramji and Miss , Mayawati, ever since its inception, for the last two decades, has been fighting for, working day and night for the upliftment of the people belonging to the Scheduled Castes, Scheduled Tribes and backward classes at every level, may be educational, employment or economic. Therefore, this present legislation is very important, so far as BSP is concerned. BSP believes in having a classless, casteless society in the country so that it can fulfil the dreams of the founding father of the Constitution, Dr. Bhimrao Ambedkar.

[MR. DEPUTY CHAIRMAN in the Chair.]

Bahujan Samaj Party feels proud in saying that during the three short tenures of forming the Government under the Chief Ministership of Miss Mayawati in Uttar Pradesh, it proceeded by leaps and bounds, ahead of all other States of the country in implementing schemes for actual and

real upliftment of the Scheduled Castes, Scheduled Tribes and backward classes in every walk of life, may be education, economic or employment. U.P. was a State till then where these people were still being discriminated the most and were being looked down as if they were not human beings, but were being treated like animals. Today, things in U.P. have changed drastically under the leadership of Miss Mayawati. Now, these people have started living with dignity and decorum along with all other communities. And, as a result of this only, other classes of society, specially the upper castes and more especially the entire Brahmin community of the State of U.P. has started looking, living, working and behaving with the Scheduled Castes, the Scheduled Tribes as if they are real brothers and sisters. This has suddenly resulted into a total social revolution in the entire State of U. P. which is now fast spreading to other States of the country as an example. Miss Mayawati would have been personally present here. She was supposed to speak on this important legislation on behalf of the Bahujan Samaj Party because it is a very important legislation for us. But on account of the sudden illness of *Manyavar* Shri Kanshi Ramji, she had to stay back. But in any case, at the time of voting, she would be present here to cast her vote in respect of the Bill.

Sir, on behalf of the Bahujan Samaj Party, I am standing here to support this Bill as it aims to ensure giving social justice to the Scheduled Castes, the Scheduled Tribes and the backward class people. Sir, unless social justice is given there is no question of giving political and economic justice to them. If proper-education is not given to these people, they would be deprived of proper economic justice as these people would be deprived of good and proper jobs and livelihood. They will also be deprived of political justice because unless proper education is given and they are properly educated about the inequality with others, they would not be knowing their own rights, legal and constitutional rights, which are given to them and they cannot fight for the same. Sir, we can achieve the dreams of Dr. Bhim Rao Baba Saheb Ambedkar only when we provide all available amenities to every class of people and not only to a few privileged and rich persons. Unless reservation is brought in private educational institutions, they will only become money-making institutions and will open doors only to the rich persons who can afford to pay high fees and donations to them. The condition of Government colleges is well known to everyone; in what condition they are running is not hidden. Persons belonging to the deprived classes are being made to sit and study there, and there after compete with these influential persons at the higher levels. The persons belonging to the Scheduled Castes, the Scheduled Tribes and backward classes

have given their lives in stampedes — recently, 45 persons belonging to these communities alone died for getting a meagre amount of Rs. 1000 only which was being given to them or for a *saree* which happened earlier in Lucknow. In such a situation, how can we imagine that this particular class of society, unless threre is reservation provided in all educational institutions will have an opportunity to compete with rich persons and others belonging to higher classes?

Sir, today, even after more than 55 years of our Constitution having been implemented, in none of the higher decision-making places, we find persons belonging to these categories having been placed. For example, if we take judiciary, there is hardly any representation at all levels, especially at higher levels. For example, in the High Court of Allahabad which has a strength of more than 100 judges. As on date we hardly have a single judge belonging to the Scheduled Castes or the Scheduled Tribes sitting there as a High Court Judge. In Government also, at the Secretary levels, at the higher levels of the postings, there are very limited persons manning the seats. Similarly, in business circles where economic decisions are taken and on business groups, there is hardly any person belonging to the Scheduled Castes who can be said to be also at the top and having some say in the economic policies of the Government and the country. The result is that in all these bodies, in all bodies of higher levels, taking decisions on policies with respect to economy, business or maybe, education, this particular class is neglected.They do not find a place to have a say and participate in the decision of these bodies. *(Time-bell)* I will just take a few minutes. You have given time to only one Member from our Party and this is an important thing.......*(Interruptions)*...Even in the conclaves which are held by influential media groups, we find no person belonging to the Scheduled Castes or the Scheduled Tribes or these categories sitting or being called in to have discussions or participate in the discussions. Infact, each one of us should take notice of it and see to it that they also get proper participation. Then only, we can have a society, which can be said to be classless or casteless society. They have not been able to come up because they are not given proper opportunities. If they are given proper opportunities, they can prove themselves to be better than all others. Unless they are given an opportunity, they cannot prove that. If they are given an opportunity, they can prove better than others. Dr. B.R. Ambedkar, who was the Father of the Constitution, is an example in this respect. The Constitution of India has been mainly drafted by him. Similarly, Miss Mayawati when she became the Chief Minister of Uttar Pradesh, she

showed how good governance can be done for the upliftment of the people of all castes, especially, the people belonging to the Scheduled Castes, the Scheduled Tribes and the backward classes. It was only on account of good governance that an excellent law and order situation was established in the entire State of U.P. at that point of time.

Sir, in the Government primary schools and the aided schools, the poor children, who are studying there, are starving. A little or inadequate food required to be given to them under the Mid-day Scheme, is also not reaching them. It is going in the hands of the private persons who have been given the authority to supply it. This needs to be taken note of by the hon. Minister. In employment, the Scheduled Castes and the Scheduled Tribes are being deprived of employment because all the jobs in the Government sector and other sector are now slowly being privatised. The result would be that the Scheduled Castes and Scheduled Tribes candidates will not be having any jobs unless reservation is also provided to them in the private sector. If there is no reservation in the private sector, there will be complete unemployment so far as this category is concerned.

Sir, the Scheduled Castes and the Scheduled Tribes are the depressed section of the society, who have suffered for long under various social handicaps. Hence, they need special protection and help for ameliorating their social, economic and political conditions. They have been suffering from abysmal poverty and backwardness for centuries.

Sir, establishing and running an institution results in imparting of knowledge to the students, and the reason for establishing an educational institution is to impart education. What education connotes, is the process of training and developing the knowledge, skill, mind and character of a student by formal schooling. The Supreme Court in TA Pai's case has stated that, "knowdedge itself is power. *(Time bell)* Sir, it has been said that merit should also be taken into consideration, and some of the hon. members have said that by bringing this legislation, merit may be diluted. Sir, merit can be adjudged only when there is equal competition. A child who has studied right from first class through tuitions or in the best of schools, and the other child who has studied without any light, beneath the tree, the calibre of both these boys cannot be compared. With these observations I support the Bill, as it is. But, at the same time, we do request that so far as the question of reservation is concerned, with respect to the minorities is concerned, to that extent, we would like that this entire matter may be considered amongst all the parties, and a

consensus may be evolved, and if a Bill is required for this purpose, it can be brought forward in the next Session of the Parliament. Thank you.

MR. DEPUTY CHAIRMAN: Mr. M.P. Abdussamad Samadani. 1 may inform you that from others category, there are eight speakers, and the time allotted for others is 37 minutes. You can accordingly calculate your time and stick to it.

DR. (SHRIMATI) NAJMA A. HEPTULL A (Rajasthan): Thirty-seven minutes divided by eight comes to four-and-a-half minutes.

SHRIJAIRAM RAMESH: Sir, give him more time.

MR. DEPUTY CHAIRMAN: From the Congress Party's time.

SHRI V. NARAYANASAMY: Sir, since he is not speaking, he is pleading for more time to everybody.

SHRI M.P. ABDUSSAMAD SAMADANI (Kerala): Sir, I would like to confine myself to only one area of the subject matter under discussion, that is, in relation to the minorities because, all the other aspects have been dealt with in great detail very seriously by very learned Members, who have already taken, part in the discussion. I do not want to waste the time in repeating those things.

Sir, regarding these minorities, I would like to appreciate the bold stand taken by the Government. I would also like to congratulate the hon. Minister, Shri Arjun Singh, for the very effective step of keeping away the minorities from the purview of the Constitution (Amendment) Bill! Sir, I think, there is a very serious misunderstanding among the people when they analyse the sprit of this Bill and its connection with the minorities. Actually, the social backwardness of these minorities is a well-recognised fact of the Indian social scenario. Democracy means the rule of equality. But minorities are to bevnade equals; that is the problem. Their social backwardness is a well-recognised reality and they have to be taken forward. Sir, it is an internationally recognised principle that the minorities need not get just equal treatment but special protection too. Sir, even the U.N.O. (The United Nations Organisation) in its various Resolutions has made it clear that every country, every civilised Government has a responsibility to not only treat the minorities equally but also to give them special protection. Sir, my learned friend from the other side—I respect his views—was repeatedly referring to 'secularism'. 'Secularism' envisages an atmosphere of absence of State religion, but, at the same time, it also means that the State shall protect those who do not follow the majority religion. That

is justification for given protection to the minorities. Minorities living in our country are a depressed section of our society. Their case and condition is comparable to that of Dalits, SCs/STs. The Constituent Assembly has recognised that the religious and linguistic minorities have to be protected by allowing them to establish and administer educational institutions for conserving their script, language or religion and by also giving them adequate facilities so that they are not hampered in that. Sir, various references were made to articles 29 and 30. Articles 29 and 30 are to be analysed in the context of social backwardness of the minorities. Sir, I would like to quote article 29(a).

> "Any section of the citizens residing in the territory of India or any part thereof, having a distinct language, script or culture of its own, shall have the right to conserve the same."

Sir, the Supreme Court, in a series of cases, has held that article 30 is to be liberally interpreted. There are many cases. Unlike the other fundamental rights, it has not been subjected to any restriction. In the Constitutional provision regarding minorities and their educational rights, there is no restriction imposed by the great national leaders who have framed the Constitution. There is no restriction imposed in the text of this article.

Sir, extreme backwardness of Muslims and other minorities can be compared with the condition of other socially backward sections of our society. To cite an example, Muslims who are the biggest majority of our country were backward in the post - 1947 period. Statistics show that there begins a steep decline in education and, consequently, in jobs. There is no doubt that the SCs/STs and Dalits need an affirmative action from the Government side. Likewise, Sir the minorities also need an affirmative action, and there are historical reasons for the social backwardness of the minority communities; I am not going into the details of that. But, I would like to quote the Supreme Court's observations made in 1992 in the St. Stephens college *vs.* the University of Delhi case. The Supreme Court said:

> "The minorities do not stand to gain much from the general Bill of Rights or Fundamental Rights which are available only to individuals. The minorities require positive safeguards..."

Sir, I lay emphasis on the words "the minorities require positive safeguards".

> "... to preserve their minority interests which are also termed as group rights".

The Supreme Court has called it as group rights. There is another observation which the Supreme Court has made in the St. Simons College judgement of 1974.1 quote:

> "The idea of giving some special rights to the minorities is not to have a kind of privileged or pampered section of population but to give the minorities a sense of security and the feeling of confidence".

Sir, there is a vast difference between the Backward Classes and the religious and lingustic minorities. There is a misunderstanding. The solution to the oppression against the Backward Classes is a casteless society. Their problem will be solved when they lose their caste identity and merge with the so-called mainstream. But the condition of the minorities is entirely different. In the case of minorities, the issue is different. They want to retain their identity as a separate religious or linguistic group. That is already acknowledged and recognised by our Constitution. It is very much different from the conditions of socially backward section of our society.

Sir, as is said very rightly, the Jews do not want to be Catholics; the Gujaratis do not want to be Maharashtrians; and the Muslims, the Christians and the Sikhs do not want to be Hindus. It is very correct. I would like to quote article 30 of the Constitution. I quote:

> "30(1) All minorities, whether based on religion or language, shall have the right to establish and administer educational institutions of their choice.
>
> (2) The State shall not, in granting aid to educational institutions, discriminate against any educational institutions on the ground that it is under the management of a minority, whether based on religion or language".

The test, whether an educational institution is actually a minority institution or not, should be whether it, in fact protects or promotes the minority script, religion, language or culture. A reference is often made to misuse. The misuse has to be dealt with by some other method. The Government should have enough machinery to stop the misuse and protect the rights of minorities and other educationally and socially backward sections of the society.

Before I conclude, I would like to say three or four points. There are three distinct benefits which are available to the minority institutions. They are not available to other institutions. Firstly, the minority educational institutions do not have to maintain reservation in employment or

3.00 P.M.

admissions for SCs, STs and OBCs as required to be done by other educational institutions. Secondly, in matters of admission of students, miniority educational institutions can have reservation up to 50 per cent for students of their own communities. If they are brought under this, it will dilute the reservation for the minorities. That is the philosophy which guided the Government to take a bold stand and keep the minority out of the purview and, I believe, it has to be appreciated by every political party in this country. Thirdly, in terms of control over employees, the minority institutions have much greater power than other institutions. For instance, in the selection of teachers and principals, the minority educational institutions have a selection committee which does not include university representatives. In ordinary schools, the headmasters are, normally, to be appointed on the basis of seniority; but the minority management select a headmaster of its choice. *(Time-bell)*

Just one minute, Sir. Actually, the issue is that the minority institutions are already protecting reservation. There is reservation for a socially deprived section of our society, a very backward section of our society. They are undoing a historical injustice that is done to the minorities. If it is mingled with this kind of a reservation, it will be equal to destroying the spirit of reservation that is already given to the minorities. As a representative of a minority community of this country and also IUML, a political party which stands for the protecion of the rights of the minorities, I would like to congratulate the Government and Shri Arjun Singh for effective and bold step. I support this Bill. Thank you.

SHRI ROBERT KHARSHIING (Meghalaya): Mr. Deputy Chairman, Sir, thanks to Pandit Nehru's view that SCs and STs should be given the best education, many of us who have studied in minority educational istitutions are able to stand here now.

Yesterday, under the leadership of Shri R.S. Gavai, about 20-22 Members of Parliament from both the Houses, of different political parties, including the Congress, BJP, NCR RPI, etc. cutting across party lines, met the hon. Prime Minister to express our protest against this Bill, as it stands now.

While we thank the Government for the good intension behind this Bill, we strongly feel that this Constitutional Amendment Bill has reduced reservations for SCs and STs to zero in minority institutions. Poor SC, ST anfl OBC children will not be able to study in the best minority institutions. Only the rich who can pay huge fees will study in St. Xaviers, St. Columba's and Jesus and Mary. The same will apply in all towns and

cities of India. The best schools and college s will be out of bounds for the SCs and STs. In the North East, where the best minority institutions are in a mojority, where will we go to study Sir, who that you have exempted minority institutions. This is a Bill with good intentions but very bad effects for the poor SC and ST students. That is why, yesterday, the Parliamentarian's Forum for SCs and STs representing about 155 Members of Parliament met. We concluded that just as article 30 of the Constitution protects minorities, so also we SCs and STs derive our protection from the Constitution. We cannot protect minorities while crushing SCs and STs. In that respect, I also belong to a minority. I am both a Christian minority and a Tribal, but I demand no exemption. Reservation should be there for all.

May I congratulate or Kerala CPM and CPI Members of Parliament who pleaded yesterday in the Lok Sabha for the opening of elite minority institutions to poor SC and ST boys and girls? They said that the Bill as it stands now, encourages commercialisation and will benefit only the rich. We SCs and STs will be restricted to studying only in institutions of lesser quality.

The second objection we have is that this exemption now includes all private educational institutions, which means all schools and colleges are barred for us, not just medical, engineering and professional colleges as first claimed.

Sir, have we decided that the poor should always remain poor; that we should not mix with the elite? Now when SC and ST students and student unions all across North East and India realise that they are no longer guaranteed admission in these good minority institutions in St. Bedo's, Chennai, in the Christian Medical College, Veliore, in Christian schools and colleges in Kerala, Bangalore, Hyderabad, Ooty, Mumbai, Pune, Delhi, Lucknow, Patna, Kolkata, etc., I wonder what their reaction will be. These were the *Aam Aadmis* who voted for us. Now we are telling them that SCs and STs can no longer study in the best minority institutions; that secularism is more important but justice and equality which also flow from the same Constitution are not important.

In conclusion, may I urgently seek from the hon. Minister a categorical assurance for the students of North East? This is urgent, Sir, because unlike in other parts of India admissions are starting now. Thousands of students from Nagaland. Mizoram, Arunachal, Meghalaya and Assam will flock to the minority institutions of Shillong, Kolkata, Delhi, Mumbai,

Chennai, etc. What will happen if they are told that you no longer can have admission here? I appreciate my colleagues from NCR Shri Vasant Chavan, as well as the other SC and ST Members from the Congress (I), CPI (M), RSP, BJP and TDP, who stood together to protest against the exemption. I would, therefore, request the hon. Minister to listen to us and make the necessary changes so that all sections of the society, whether minorities, SCs, STs and OBCs in India are felt loved and wanted. Thank you, Sir.

SHRI V. NARAYANASAMY: Sir, I rise to support the Constitution (104th) Amendment Bill brought to this House by the Minister of Human Resource Development. It is a very historic Bill. The hon. Minister has responded to the request of all the hon. Members of this House, cutting across party lines, to nullify the Supreme Court's Judgements, in the Inamdar case followed by TMA Pai's case, which took away the reservations that were given to the SCs, STs and OBCs in the unaided private educational institutions. Sir, at that time, when the hon. Members of the House raised the issue in this House, the hon. Minister gave an assurance that he would consult the leaders of all the political parties, and the various sections of the people who were involved in this, before taking a decision. Ultimately, after due consultations, after discussions with the leaders of various political parties and the Members of Parliament, particularly, the SCs, STs and others, who are affected by this, this Bill has been brought in this august House. I also wondered as to why the hon. Minister did not bring in a comprehensive legislation instead of bringing in an Amendment to this Act. As some of the hon. Members were raising, though the reservation is about 50 per cent, in some States like Tamil Nadu, it is 69 per cent; in certain other States, they have got a different variation; this has been fixed according to the population figures in each State. Therefore, the hon. Minister has brought in this Constitution Amendment so that the States could follow suit by bringing in a legislation protecting the interests of the SCs, STs, Minorities and OBCs. It is a historic event that after the Chambakam Dorairajan case, Dr. Ambedkar brought the First Amendment to the Constitution in order to protect the interests of SCs, STs, OBCs and Minorities. It was brought in by Dr. Ambedkar, who had been pioneering the cause of the majority of population in this country. But, at that time also, there was intervention in the discussion in the august House and,, subsequently, in the First Amendment, article 15 (4) was added to include: "For the advancement of socially and educationally backward classes and of SCs and STs, there is an exemption from the general principle."

Thereafter, several judgements have come about; I don't want to go into the details because of the paucity of time. We all know about the Indira Sahani's case where reservation to SCs and STs at the time of promotions was denied. Also, the backlog in filling up the reserved posts was denied. Therefore, several amendments have been brought in this august House to nullify the Judgements of the Supreme Court This Amendment is another landmark in nullifying the judgement of the Supreme Court, in restoring the rights that have been accrued to them, the reservation that has been given to the Backward Classes, SCs and STs in this country.,There is a commitment of the Congress (I) party; the Congress (I) party, in all its Resolutions, has been championing the cause of the SCs and STs, minorities and OBCs. If you go through the Congress (l)'s resolution, the rights of these communities have been protected. But, today, we find that those people, who have been opposing the rights of these deprived sections, the weaker se tons, of the society are also coming and supporting us because the political equations are changing in the country. There is the commitment of the UPA; in fact, if you go through the UPA's agenda, that is, the Common Minimum Programme, its priority is welfare and interests of the weaker sections, namely, the SCs, STs, Minorities and OBCs. This is nothing new for us. The Congress Party and its allies are addressing more than 80 per cent of the population of this country. They have to be protected. That is why this present amendmant has been brought forward to safeguard the interests of these communities. I will quote only one paragraph from the Mandal Commission's recommendations. Para 13.20 clearly says, "It is well known that most backward class children are irregular and indifferent students, and their drop-out rate is very high. There are two main reasons for this. First, these children are brought up in a climate of extreme social and cultural deprivation and, consequently, proper motivation for schooling is generally lacking. Secondly, most of these children come from poor homes and their parents push them into some small courses at a very young age". Sir, this is the observation made by the Mandal Commission, at the time of recommending 27 per cent reservation in jobs.

Sir, we are fully with the minorities. Protection has to be given to the minorities under article 30. That is already time-tested. Several courts have held that the minorities have to be given protection as far as educational institutions are concerned and that their rights have to be safeguarded. Some amendments have been brought forward by hon. Members from the other side to take away the rights that have been given to the minorities.

I would like to submit very humbly to the Members from the opposite side who have brought forward these amendments. I would request them to withdraw their amendments and to see to it that this august House passes the constitutional amendment with full majority, without any kind of division in the House.

So, there are two issues, About linguistic minorities, some apprehensions have been expressed. I want the hon. Minister to address this issue. Hon. Members from the North-East have also raised very valid points. The hon. Minister should kindly address that issue while replying to the debate. The third point of major concern is that the OBCs have been denied reservations in NTs, in professional institutions, in higher courses, in medical institutions and in technical institutions. They should not be discriminated against in these institutions. This had been mentioned in the Indira Sawhny case. The Mandal Commission also has very clearly said that they should be given reservations. The Mandal Commission has also said that in the private sector also, the OBCs, the SCs and the STs should get their due reservations. Reservations had been given to these people only partly. Now, these have to be implemented fully, since UPAis committed to the cause of the OBCs, the SCs, the STs and the minorities.

Finally, I come to the deemed university. Theers is also another apprehension in the minds of the hon. Members. In the name of the demed university, the reservation part is not being implemented by some universities. One college claims to be a university. That issue has to be addressed by the hon. Minister. Sir, we are proud that, in Southern States, because of these reservatons, boys and girls from poor communities are going to medical and engineering colleges and they are improving their status. That is the commitment of the Congress Party and the UPA that we are implementing. The hon. Minister has to explain this issue pertaining to the deemed university. In brief, these are the four or five issues that I want the hon. Minister to reply. With these words, I support the amendment moved by the hon. Minister. Sir, the hon. Minister is championing the cause of the OBCs, the SCs, the STs and the minorities. First, he brought this amendment in Madhya Pradesh. He has been fighting for the cause of the weaker sections of our society. I compliment the hon. Minister for bringing forward this amendment.

MR. DEPUTY CHAIRMAN: Mr Narayanasamy, you have taken nine minutes. Where should I adjust these four minutes?

DR. MURLI MANOHAR JOSHI (Utter Pradesh): And you didn't stop him, Sir!

MR. DEPUTY CHAIRMAN: Joshiji, please don't make that remark because still the Congress Party has a lot of time. That is why I said, "From whom should I deduct four minutes?" Now, Prof. R.B.S. Varma.

प्रो. रामबख्श सिंह वर्मा (उत्तर प्रदेश): माननीय उपसभापति महोदय, मैं आपका आभारी हूं कि आपने मुझे अवसर दिया...(**व्यवधान**)...

श्री उपसभापतिः आपको पार्टी के 4 मिनट बचे हैं। बैलेंस चार मिनट हैं।

प्रो. रामबख्श सिंह वर्माः नही, नहीं, मान्यवर हमें बताया गया हु कि 26 मिनट में से राम नाथ कोविन्द जी 10 मिनट बोले, इससे तो 15-16 मिनट हमारे पास होने चाहिए।

श्री उपसभापतिः आपकी पार्टी के 42 मिनट हैं, उसमें 26 मिनट आप्टे साहब ने लिए हैं,10 मिनट राम नाथ कोविन्द साहब ने लिए हैं और 4 मिनट रह गये हैं। आपके 4 मिनट बचै हैं, आप अपनी बात कीजिए। मैं आपकी इंफार्मेशन के लिए बता रहा हूं, क्योंकि यह सवाल उठता रहेगा कि किसे कितना टाइम दिया।

प्रो. रामबख्श सिंह वर्माः थैंक यू। मान्यवर, मैं संक्षेप में कहने का प्रयत्न करूंगा।

मान्यवर, 11 अगस्त 2005 को माननीय उच्चतम न्यायालय ने एक निर्णय दिया था कि निजी इंजीनियरिंग व मेडिकल शिक्षण संस्थाओं तथा गैर-वित्तीय-सहायता प्राप्त अन्य शिक्षण संस्थाओं में सरकार छात्रों के आरक्षण की व्यवस्था नहीं कर सकती है। शायद उसी को दृष्टि में रख कर यह वर्तमान विधेयक लाया गया है।

महोदय, मैं आरक्षण का समर्थक हूं, सामाजिक न्याय के प्रति हमारी पार्टी का भी विश्वास है। परन्तु जिस रूप में यह विधयक इस समय इस सदल में आया है, मैं उसका समर्थन नहीं कर सकता हूं। मान्वर, आरक्षण की व्यवस्था अपने आपमें कोई बहुत ही स्वस्थ व्यवस्था नहीं है, मैं ऐसा मानता हूं। आरक्षण समाज की किसी विकृति, समाज की किसी बुराई या समाज में व्याप्त किसी बीमारी के समाधान के लिए एक उपाय मात्र है। उन बुराइयों और दिक्कतों को दूर करने के लिए अन्य उपाय भी हो सकते हैं। मैं मानता हूं कि आरक्षण की व्यवस्था एकमात्र उपाय नहीं हो सकता कि आरक्षण के द्वारा हम समाज में व्याप्त सारी बुराई को दूर कर दें। परन्तु इस समाज में जो भेदभाव, असमानता व्याप्त है, वह हजारों वर्ष तक समाज में रही है। मैं मानता हूं कि इस असमानता, इस बुराई, इस विकृति, इस बीमारी को दूर करने के लिए इस प्रकार के कदम उठाने की आवश्यकता है। अगर इसमें 100 वर्ष भी लग जाएं, तो यह कोई आश्चर्य की बात नहीं होगी।

महोदय, जहां तक शिक्षा की बात है, तो यह अत्यत्र ही महत्वपूर्ण विषय है। हमारे पौराणिक ग्रन्थों में लिखा गया है, "माता शत्रु, पिता वैरी, केन येन बालक पाठयों"। डा. भीमराव अम्बेडकर जी ने भी कहा था, "शिक्षित बनो, संगठित बनो, संकल्प लो और अपने अधिकारों के लिए संघर्ष

करो"। डा. राधाकृष्णन जी ने अपने आयोग में जो संस्तुतियां की थीं, उसमें उन्होंने लिखा था,"Investment in education is the investment for the future generations". मान्वर, कहने का अर्थ यह है कि शिक्षा अपने ऐप में मास्टर की के समान है, मास्टर चाबी के समान है। समाज की जो तमाम समस्याएं हैं, उनके समाधान के लिए शिक्षा एक तरह से मास्टर की का काम करती है। परन्तु शिक्षा के बारे में दुर्भाग्य यह है, कोठारी कमीशन ने आज से बहुत पहले यह कहा था कि हमारे जीडीपी का 6 परसेंट इंवेस्टमेंट शिक्षा के क्षेत्र में होना चाहिए, लेकिन जहां तक मैं समझता हूं कि आज तक सरकारी प्रसत्नों के द्वारा और गैर-सरकारी प्रयत्रों के द्वारा टोटल इंवेस्टमेंट अभी भी 4 परसेंट से ज्यादा नहीं हो पाया है।

मान्वर, यह जो विधेयक लाया गया है और इस विधेयक के माध्यम से जो रिजर्वेशन किया गया है, इसमें धार्मिक अल्पसंख्यक वर्ग की जो शिक्षण संस्थाएं हैं और भाषाई अल्पसंखयकों की जो शिक्षण संस्थाएं हैं, उन्हें इसकी परिधि से बाहर रखा गया है। इस कारण से मेरा अपरना अनुमान है कि 50 हजार से लेकर 1 लाख तक अनुसूचित जाति, अनुसूचित जनजाति और अन्य पिछड़े वर्गों के जो विद्यार्थी हैं, वे इस लाभ से वंचित रहेंगे। मान्यवर , यह कहना कि यह हमारी संवैधानिक व्यवस्था है, मजबूरी है, क्योंकि संविधान में यह कहा गया है कि जो माइनोरिटी के लोग हैं, जो लिंग्विस्टिक माइनोरिटी के लोग हैं, उन्हें अपनी शिक्षण संस्थाएं स्थपित करने का अधिकार है, उन्हें एडमिनिस्टर करने का अधिकार है, प्रशासित करने का अधिकार है। मैं यह मानता हूं, लेकिन इसका अर्थ यह नहीं है कि इस देश के जो और दूसरे कानून हैं, संविधान की जो अन्य धाराएं हैं वे धाराएं इन शिक्षण संसेथाओं पर लागू नहीं होंगी। मान्यवर, मैं यहां टी. ए. पी. फाउंडेशन वर्सस स्टेट ऑफ कर्रनाटक में सुप्रीम कोर्ट द्वारा दिए जजमेंट को कोट करना चाहता हूं।"It is difficult to comprehend that the framers of Constitution would have given such an absolute right to the religious and linguistic minorities which would enable them to establish and administer educational institutions in a manner so as to be in conflict with other parts of the Constitution. We find it difficult to accept that in the establishment and administration of educational institutions by the religious and linguistic minorities, no law of the land, even the Constitution is to be applied to them."

इस जजमेंट के द्वारा यह बहुत स्पष्ट है कि उन्हें अपनी संस्थाएं स्थापित करने का अधिकार है, उनको प्रशासित करने का अधिकार है, लेकिन इसका अर्थ यह नहीं है कि संविधान की दूसरी धाराएं या इस देश के दूसरे नियम, कानून उन पर लागू नहीं होंगे। महोदय, हमारे संविधान के आर्टिकल 46 में जो नीति निदेशक सिद्धांत हैं, उनमें कहा गया है कि "The State shall promote with special care the educational and economic interests of weaker sections of the people and in particular of the Scheduled Castes and Scheduled Tribes and shall protect them from social injustice in the form of exploitation." इसका अर्थ यह है कि हमारे समाज के जो वीकर सेक्शंस को लोग हैं, उनके

इंटरेस्ट को स्ट्ट प्रोटेक्ट करेगी और यह लागू होना चाहिए। फिर चाहे वे मायनोरिटी केर इंस्टीट्यूशंस है whether they are religious minorities or linguistic minorities.

यह नहीं इस में आगे कहा गया है कि "The decision of the court have held that the right to administer does not include the right to mal-administer. प्रशासित करने का अधिकार है, लेकिन दुवर्यवस्था करने का अधिकार नहीं है। "It has also been held that the right to administer is not absolute". इस में आगे कहा गया है कि far "The right to administer is not absolute but must be subject to reasonable regulations for the benefit of the institution as the vehicle of education consistent with the national interest." And what is the national interest? नेशनल इंटरेस्ट यह है जो अनुसूचित जाति के लोग हैं, अनुसूचित जनजाति जो लोग हैं, जो Other Backward Class के लोग है, जिन्हें सामाजिक न्याय देने के लिए आज इस विधेयक की आवश्यकता पड़ी है और सामाजिक न्याय देने के लिए इनको उसको परिधि से बाहर नहीं रखा सकता है। इस में यह बहुत स्पष्ट कहा गया है। इसमें आगे लिखा हुआ है कि"General laws of the land applicable to all persons have been held to be applicable to the minority institutions also, for example, laws relating to taxation, sanitation, social welfare, economic regulation, public order and morality. Therefore, also, there should be reservation for the Scheduled Castes and Scheduled Tribes and Backward Classes."

मान्यवर, इस में आगे यह भी लिखा हुआ है कि "the right under article 31 has therefore not been held to be absolute or above other provisions of the law." यही नहीं इसमें आगे यह भी लिखा हुआ है कि "Nothing in the article or in clause 2 of article 29 shall prevent state from making any special provision for the advancement of socially and educationally backward classes or citizens of the Scheduled Castes and Scheduled Tribes."

मान्यवर, इस तरह से और भी उदाहरण दिए जा सकते हैं। कहने का मतलब यह है कि कांस्टीटयूशन में ऐसा कुछ नहीं है कि आर्टीकल 31 के अनुसार लिंग्विस्टिक माइनोरिटी या रिलीलियस मायनोरिटी के द्वारा स्थापित इंस्टीट्यूशंस को इस परिधि में रखने की कोई व्यवस्था है, कोई मजबूरी है। यह मजबूरी नहीं है।

मान्यवर, मैं मानव संसाधन मंत्री जी को बहुत दिनों से जानता हूं।He has been the champion of the Scheduled Castes and Scheduled Tribes and the backward classes, and he has taken so many steps for their welfare when he was the Chief Minister of Madhya Pradesh, इसलिए मैं उन से अनुरोध करना चाहता हूं, उन

से प्रार्थना करना चाहता हूं कि वे इस जजमेंट को ध्यान में रखते हुए और यह मानते हुए कि अगर ये प्रावधान इस तरह से लेकर 1 लाख तक, इन वर्गों के ऐसे विद्यार्थी यह सुविधा प्राप्त करने से वंचित हो जायेंगे। इसके ऊपर आज ध्यान देंगे। मैं समझता हूं कि आज आपका यह बिल पास हो जाएगा। इन आपत्तियों को देखते हुए या संविधान की मंशा को देखते हुए या सामाजिक असमानता को दूर करने के लिए, जिसके लिए आप प्रतिबद्ध है हमारी यह संसद प्रतिवद्ध है हमारे संविधान के आमुख में लिखा हुआ है इन सारी बातों को ध्यान रखते हुए शायद भविष्य में ऐसा कदम उठाएगे। अगर ऐसा नहीं हुआ तो मुझे शक है कि जिस तरह से अलीगढ़ मुस्लिम यूनिवर्सिटी, जिसमें अभी रिजर्वेशन को बढ़ाया गया और उसे हाई कोर्ट में चैलेंज किया गया और हाई कोर्ट ने उस रिजर्वेशन को स्ट्रक डाऊन कर दिया। यह सम्भव है कि इस संविधान संशोधन को लेकर भी कोई माननीय उच्चतम न्यायलय में चला जाए और यह संशोधन भी स्ट्रक डाऊन हो जाए। इन बातों को ध्यान में रखते हुए मैं आपसे प्राथर्ना करूंगा कि आने वाले दिनों में इस परिधि को, दायरे को बढ़ाइए और लिंग्विस्टिक माइनोरिटी या जो रिलीजियस माइनोरिटी के जो इंस्टीट्यूशंस है, उनमें भी इन वर्गों के आरक्षण की व्यवस्था कीजिए। इन्हीं बातों को कह कर, मैं अपनी बात समाप्त करता हूं। माननीय उससभापति महोदय, मैं एक बार आपको फिर धन्यवाद देता हूं कि आपने मुझे जो निश्चित समय था, उससे कुछ ज्यादा समय किय़ा। आपका बहुत-बहुत धन्यवाद।

श्री उपसभापतिः 10 मिनट दिए।

SHRI RS. GAVAI (Maharashtra): Sir, at the outset, I rise to support the amendment Bill moved,by the hon. Minister of Human Resource Development, respected Shri. Arjun Singhji. Sir, the unanimous judgement by seven judges of the Supreme Court setting aside the reservation for the Scheduled Castes, Scheduled Tribes and the OBCs was just like a seven bolt on the Scheduled Castes, Scheduled Tribes and the OBCs. I am happy that the respected members of this house Dr. Murli Manohar Joshi and Mr. Poojary while speaking on this issue from our side said that the decision of Supreme Court is to pro-people. An assurance was given by the hon.Minister to negate this judgement after the Session by saying, "We will sit together and see how this judgement is negated." So, I must congratulate him and express my thanks that he kept his promise and the assurance given by him and as well as the implementations by the UPA Government mentioned in its National Common Minimum Programme, which deals with the social obligation and social security. I must thank the Chairperson of the UPA, Soniaji, Dr.Manmohan Singhji and Arjun Singhji. Sir, now I will deal with this Bill. This Bill is enabling to provide facilities and safeguards to the Scheduled Castes, Scheduled Tribes and the OBCs

which were denied earlier in the month of August by the Supreme Court. Therefore, the Bill provides enabling provision in article 15 by inserting clause 5 to suffice the safeguards for the purposes of the Scheduled Castes and Scheduled Tribes. It was also mentioned by Mr.Narayanasamy, but he was very brief. But, I may say, Sir, the Bill is inserting clause 5 in article 15.

I recollect from my memory that after the Constitution was framed and introduced to the nation, the first amendment for the first time was moved by Dr.Baba Saheb Ambedkar, no less than a person who was the chief architect of the Indian Constitution. And what was the occasion? Champakam Duraisamy *v/s* Madras State in 1951 she was from the weaker sections of the society. The Supreme Court has set aside the reservation on the ground of community. IN consultation with Pandit Jawaharla Nehru, Dr. Ambedkar moved an amendment and this amendement was accepted by the then Government. Same action is repeated here after 54 years. The seven Judges-Bench that delivered the judgement negates the reservation for the Scheduled Castes and Scheduled Tribes. Now, difference is, in place of Dr. Ambedkar, Shri Arjun Singh is here to move the amendment and in place of Pandit Jawaharlal Nehru, there are Dr. Manmohan Singhji and Mrs. Sonia Gandhi. That is why I said it is a historical amending Bill moved by the hon. Minister of HRD, Shri Arjun Singhji.

Sir, now I deal with the subject which is rather not so much controversial the minorities are excluded from the purview of the Bill. I will deal with the safeguards given to the minorities because of the provision of the Indian Constitution in articles 30 and 31. That should be accepted. You have to accept the complex structure of the Indian Society, Indian Nation. The forefathers of the Indian Constitution were of the opinion that we have to derive the unity out of diversity. The nation is full of complexities, full of the diversities and thereby we are supposed to support the cause of the minorities also. My friend, Mr.Kovind, mentioned and yound friend on the left Mr.Robert said that we met the Prime Minister and we made it amply clear, and proved it here that we will support the Bill, we will see that the Bill will get passed. We are not so foolish. The safeguard to SC/ST negated by the Supreme Court judgment are being restored. How can we oppose the Bill? This cannot by the stand of a wise person. It is not in keeping with wisdom, but, at the same time, we pointed out, brought it to the notice of the hon. Prime Minister, of course, we met the hon. HRD Minister also. I will be the happiest person in the world if the quota in minority institutions is filled up 100 per cent from the minorities' category only Why

should I oppose? We must help them. But the difficulty, is under the pretext of the provison of the safeguard under articles 30,31, some institutions are misusing this proviso denying minorities their quota which had been set aside for them. That is my problem. If 100 per cent quota is filled up in any private institutions from minorities' category, I will be the first man to welcome that institution. But, the use of faulty methods, even by minority institution, defeat the genuine purpose. That is my worry. If at all something is left..(time-bell) ...Sir, generally, I speak only on important subjects. Though I am the only member from my party, I speak only on important subjects.

MR. DEPUTY CHAIRMAN: I am helpless because the time is fixed. There are still many members to speak.

SHRI R.S. GAVAI**:** I will finish it in two to three minutes. I was saying that we are for genuine minority, now, I switch over to the problem. The source of special safequards for SC/ST and minorities is in the Constitution. Then we have a co-brother muslim for SC/ST. But, at the same time, one has to share the social obligation. I will take only one minute to bring to the notice of the house that in spite, of having no proviso, Jamia Milia University, Aligarh Muslim University and St. Stephens college, are giving admission, for the students of SC/ST and others. Not only in admission, they are also giving reservation in the appointments to the category of professors and lectures. They recognise the social obligation, our request is to examine this point of view as to how can we adjust the social obligation between the brothers SC/ST and Muslim. And, misuse, under the pretext of minority, should not be done. Sir, now, of course, you want to ring the time-bell. Before you ring the time-bell, I will sit down.

Sir, with all wisdom, I support this bill. I request all hon. Members to pass the bill what is the loss we will have if the bill is not passed? If the Bill is kept in cold storage, that means, It will be net loss to SC/ST & OBC, whatever apprehensions are to be discussed with the hon. Minister I think, the hon. Minister is for the cause of the weaker sections and have a social obligation to uplift the backward classes— I hope he will consider fevourable and do the needful in the next session. Thank you.

MR. DEPUTY CHAIRMAN: Mr. AbuAsimAzmi. You have three minutes. You can take five minutes. But, stick to the time.

SHRI ABU ASIM AZMI (Uttar Pradesh): Sir, I don't spoil even a single minute.

सर, सबसे पहले मैं आपका शुक्रिया अदा करना चाहता हूं कि आपने मुझे संविधान (104वां संशोधन)

विधेयक, 2005 पर बोलने का मौका दिया। मैं मंत्री जी का शुक्रिया अदा करते हुए इस बिल को रिपोर्ट कर रहा हूं, यह बहुत अच्छी बात है। सुप्रीम कोर्ट का एक जजमेंट आया और जजमेंट के बाद मंत्री जी ने यू. पी. ए. सरकार ने बहुत जल्दी इस बिल को पेश किया, उसके लिए मैं उन्हें मुबारकबाद पेश करना चाहता हूं, खास तौर से मैं अर्जुन सिंह जी को, जिन्होंने पिछडे तबकों और पिछड़ी जाति के लोगों के लिए इस तरह की चीजें पार्लियामेंट में पेश कीं और बिल पास होने के बाद कल से इनको बहुत सारे मुबारकबाद के फोन आएंगे, चारों तरफ से इनको मुबारकबाद मिलेगी, लेकिन मैं बता दूं कि स्टेटमेंट आफ आब्जेक्ट्स एंड रीजन्स में यह हकीकत मानी गई है कि हायर एजुकेशन और प्रोफेशनल एजुकेशन में पिछड़े तबकों, जातों, जमातों, शैडयूल्ड कास्ट, शेटयूल्ड ट्राइब्स औऱ समाज के कमजोर तबकात् क् साथ, इंसाफ नहीं हो रहा है, यह इंतहा अफसोस की बात है। यह हालत आजादी के 58 साल बाद भी क्यों है? क्या इस अमे़डमेंट के आने से उसकी हालत दिरुस्त हो सकती है? अगर नहीं तो फिर इसका एक मुनासिब हल अख्यिटकर करना पड़ेगा, महरूम तबके के लिए, कांस्टियूशनल गारंटी पर गौर करना होगा। सिर्फ बहला देने से मसायल का हल नहीं हो सकता। मसायल हल करने के लिए पोलिटिकल बिल और मजबूत इरादा बहुत जरूरी है। मैं कहना जाहता हूं कि हमें एक पॉलिटिकल बिल और मजबूत इरादा लेकर चलना पड़ेगा। गुल्क के कांस्टिटयूशन में हिन्दुस्तान के तमाम शहरियों के लिए इकनॉमिकल, सोशल एंड पोलिटिकल इंसाफ का वादा किया गया है। आर्टिकिल 14 में हर शहरी को बराबर के हक की गारंटी दी गई है। आर्टिकिल 46 में हकूमत से कहा गया है कि वह समाज के तबकात् के तालीमी और इक्तसादी इंटरेस्ट पर खास तौर से ध्यान देकर उसको प्रमोट करें। आर्टिकिल-15 में कहा गया है कि मजहब, नस्ल, जाति पैदाइश की जगह या किसी की बुनियाद पर या किसी के साथ कोई इंताजी सलूक करने से रियासत को रोका जाए। आर्टिकिल-16 में पब्लिक एम्लोयमेंट में हर एक को इक्वल अपोर्च्युनिटी की गारंटी दी गई है। आर्टिकिल-29 में अकलियतों को अपनी जुवान, अपनी कल्वर और अपना स्पीक महफूज रखने को हक दिया गया है। आर्टिकिल-37 में अकलियतों को अपना इदारा कायम करने का और उसको चलाने को पूरा हक दिया गया है। अब यहां डिस्कसन यह हो रहा है कि हम मायनोरिटी के इंस्टीटयूशन में दलितों व शैडयूल्ड कास्ट इत्यादि के बारे में जो अमेंडमेंट बुल आया है उनका रिजर्वशन नहीं दिया गया है, वह दिया ही नहीं जा सकता। हमें खुशी है कि हम सब साथ में रहें हमारे दलितों से और समाज के दबे कुचलों से ओ. बी. सी. से ट्राइबल से समाजवादी पार्टी का बहुत गहरा रिश्ता है। समाजवादी पार्टी आज डा. राम मनोहर लोहिया के असूलों को लेकर माननीय मुलायम सिंह यादव जी द्वारा आज बहुत अच्छी तरह से उनके हक की लड़ाई लड़ी जा रही है। लेकिन अगर आज उनके हक की लड़ाई कोई लड रहा है तो उत्तर प्रदेश में आप देख सकते हैं कि आज ही महिला को जो इंटरमीडिएट पास कर लेगी उसको 20 हजार रुपया कन्यादान के तौर पर उत्तर प्रदेश सरकार ने देना शुरू किया है। हर गरीब के लिए, हर दबे कुचले के लिए यह काम शुरू किया है। तो यह लड़ाई अच्छी तरह से समाजवादी पार्टी लड़ रही है। जो आर्टिकिल-30 है वह सरदार पटेल के जरिए लाया गय़ा था और आर्टिकिल-30 खुद एक रिजर्वेशन है मुसलमानों का, उसमें रिजर्वंशन पर रिजर्वंशन कैसे है सकता है। मैं इस बात की अर्जुन

सिंह जी को बधाई देना चाहता हूं कि उन्होंने इसमें कोई लकूना नहीं छोड़ा है। लेकिन आज इस मुल्क में क्या हो रहा है। पिछड़े तबकों, अकलियतों और कमजोर तबकात के साथ फिर इंसाफ नहीं हो रहा है और इसका हल इस अमेंडमेंट में नाकाफी है। इस मौके पर मैं मुसलमानों की एक मिसाल पेश करना चाहता हूं। इस मुल्क में मुसलमान एक बड़ी अकलियत है और इस मुल्क में बीस करोड़ मुसलमान हैं। थोड़ा-सा आप पीछे जाइए, 1947 में मुसलमान पाकिस्तान जा रहा था। तो अब्दुल कलाम आजाद ने, गांधी जी ने और सरदार बल्लभ भाई पटेल ने कहा था कि मत जाओ, इस मुल्क का कानून तुम्हें पूरी की पूरी हिफाजत देगा, तुम्हारे पुरूखों की हिड्डियां यहां कब्रिस्तान में दफन हैं, तुम इस मुल्क को छोड़कर मत जाओ। तो मुसलमान रुका था, उसे हक दिया गया था पूरा का पूरा आज क्या हुआ? आज वह इदारा अलीगढ़ मुस्लिम युनिवर्सिटी का 1981 में पार्लियामेंट में बिल लाया गया और उस बिल लाने के बाद अकलियती इदारा मॉयनोरिटी इंस्टीटयूशन एनाउंस किया गया। इससे लोग खुश हुए थे कि उनको यह मिल गया। लेकिन आज एक हाई कोर्ट के जज ने उस पूरे के पूरे इदारे को, अकलियती इदारे को खत्म कर दिया। भूल गए जब उन्होंने 1875 में इस स्कूल को शुरू किया था तो उन्होंने एक एक रुपया लोगों से लेकर जमा किया था। एक किस्सा है कि जब सर सैयद अहमद खान जा रहे थे तथा रास्ते में एक फकीर मिला तो उस फकीर ने कहा कि हमें पैसे दे दीजिए। तो उन्होंने कहा कि मैं खुद अलीगढ़ मुस्लिम युनिवर्सिटी बनाने के लिए एक-एक रुपया जमा कर रहा हूं। उस फकीर ने कहा कि मेरे से भी एक रुपया लोगे। तो उन्होंने कहा कि लूंगा तो एक रुपया उन्होंने फकीर से भी ले लिया। वहां एक दुकान से एक आदमी उतर कर आया और उसने भी एक रुपया दिया तथा सर सैयद अहमद खान से कहा कि अब तुम्हारी यूनिवर्सिटी बन जायेगी क्योंकि यह फकीर जो तुमको एक रुपया चन्दा दे रहा है इसकी पूरे दिन की कमाई एक रुपया की है और आज इसने तुमको दे दिया है, अगर मैं इसे उधार नहीं दूंगा तो इसके घर में आज चूल्हा नहीं जलेगा। उस अलीगढ़ मुस्लिम यूनिवर्सिटी को बनाने के लिए जब 1920 में 30 लाख रुपया जमा किया गया तो मुसलमान ने जमा किया था। उसको आर्टिकिल-30 पूरी की पूरी उसको हिफाजत देता है। लेकिन मुझे कहने में कोई लकूना नहीं है कि जब 1981 में इस पार्लियामेंट के अंदर कानून बना था अगर उसमें कोई लकूना नहीं होता तो कोई कोर्ट का जज उस कानून को बदल नहीं सकता था। तो मैं यह कहना चाहता हूं कि आज जो यहां लाया गया है इसमें कोई लकूना नहीं होना चाहिए। समाज के दबे कुचलों को जो हक है ऐसा नहीं है कि वोट इनसे मिलेगा इसलिए इनको खुश करदो। इसलिए मैं कहना चाहता हूं कि इसमें कोई लकूना नहीं होना चाहिए। मैं फिर एक बार बता दूं कि आजादी से इस मुल्क में मुसलमान 33 परसेंट पब्लिक सर्विसेज में था, एम्प्लोयमेंट में था आज इस मुल्क में तीन परसेंट है। अगर उसका इंस्टीट्यूशन बनने न पाए। इस मुल्क में

नेशनलाइज्ड बैंक के अंदर मुसलमान सिर्फ दो परसेंट हैं, प्राइवेट सैक्टर में मुसलमानों का नौकरी में तनासुब ऑनली वन परसेंट है। मुसलमान का लिटरेसी लेविल एवरेज नेशनल एवेरेज से बहुत कम है। मुसलमान की इंकम पर केपिटा इंकम से भी कम है। इस तरह मुल्क में एजुकेशनली एकोनोमिकली बैकवर्ड की बात आए तो मुसलमान बहुत ही नुमाया तौर पर इसमें नामजद किए जा सकते हैं लेकिन मुसलमानों को इकोनोमिक बहुत और एजुकेशन हालत की दस्तूरी तौर पर सुधारने की बात आती है तो दस्तूर के हर कदम पर कम्यूनल कहा जाने लगता है। इसलिए आर्टिकल-30 मुसलमानों को अपने तालीमी इदारे चलाने की पूरी इजाजत देता है। इसलिए मैं कहता हूं कि अगर कहीं इमराना का, कहीं शाहबानों का मामला आ जायेगा, तो इनको बड़ी हमदर्दी आ जायेगी कि इमराना के साथ यह जुल्म हो रहा है और अगर कहीं पार्लियामेंट में यह सवाल आयेगा कि मुसलमानों की फी रिजर्वेशन दे दो, तो इनको बहुत परेशानी हो जाती है। इनको इमराना मामले से बहुत मोहब्बत हो गई है और अगर कहीं यह बात आ जायेगी कि मुस्लिम औरतों को एजुकेशन नहीं मिल रही है, मुस्लिम कम्युनिटी को एजुकेशन नहीं मिल रही है, तो उसको कम्युनल लाइन पर ले जाने की कोशिश करेंगे। इसलिए मैं आपके माध्यम से आनरेबुल मिनिस्टर साहब से कहना चाहता हूं कि जिस तरह से इकोनोमिकल एंड एजुकेशन में, पॉलिटिकल क्षेत्र में मुसलमानों के साथ नाइंसाफी हो रही है, इसके लिए पार्लियामेंट में एक बिल लाकर के मुसलमानों को हर तरह का रिजर्वेशन दिया जाये। 1978 में मंडल कमीशन कायम किया गया था, उसके मुताबिक किसी भी तबके को एजुकेशनल और ...(**समय की घंटी**)....

श्री उपसभापतिः आजमी साहब, समाप्त करिये।

श्री अबू आसिम आजमीः एकोनोमिकली वीकर सैक्सन अनाउंस करने में कोई हिचकिचाहट नहीं है। मैं मुबारकबाद पेश करना चाहता हूं और यह कहना चाहता हूं कि 1981 में जो पार्लियामेंट में बिल आया था, उसमें लकूना था, इस तरह का लकूना इसमें नहीं होना चाहिए। मैं मंत्री जी को मुबारकबाद देना चाहता हूं कि वे दलितों के लिए समाज के दबे कुचलों के लिए, ट्राइबल्स के लिए, ओबीसी के लिए यह बिल लाये हैं इलाहाबाद हाई कोर्ट का एक जजमेंट आ चुका है- अलीगढ़ मुस्लिम यूनीवर्सिटी के लिए भी आप बराये मेहरबानी एक बिल लाइये और ऐसा बिल लाइये कि फिर रहती दुनिया तक उस अलीगढ़ मुस्लिम यूनिवर्सिटी के माइनोरिटी करेक्टर को कोई भी फिर से खराब करने की कोशिश न करे।..(**समय की घंटी**)... आज जो यूपीए सककार चल रही है, तो इसमें मुसलमानों की बहुत बडी नुमाइंदगी है, मुसलमानों ने एक तरह से बहुत वोट दिया है। ...(**व्यवधान**).. धन्यवाद।

†[ ]Transliteration in Urdu Script.

شری ابو عاصم اعظمی : سر، سب سے پہلے میں آپ کا شکریہ ادا کرنا چاہتا ہوں کہ آپ نے مجھے سنودھان (104 واں سنشودھن) ودھیئک، 2005 پر بولنے کا موقع دیا- میں منتری جی کا شکریہ ادا کرتے ہوئے اس بل کو سپورٹ کررہا ہوں، یہ بہت اچھی بات ہے- سپریم کورٹ کا ایک ججمینٹ آیا اور ججمینٹ کے بعد منتری جی نے، یو.پی.اے. سرکار نے بہت جلدی اے بل کو پیش کیا، اس کے لئے میں انہیں مبارک باد پیش کرنا چاہتا ہوں، خاص طور سے میں ارجن سنگھ جی کو، جنہوں نے پچھڑے طبقوں اور پچھڑی ذاتوں کے لوگوں کے لئے اس طرح کی چیزیں پارلیمنٹ میں کیس اور بل پاس ہونے کے بعد کل سے ان کو بہت سارے مبارک باد کے فون آئیں گے، چاروں طرف سے ان کو مبارک باد ملی گی- لیکن میں بتادوں کہ اسٹیٹمینٹ آف آبجیکٹس اینڈریجنس میں یہ حقیقت مانی گئی ہے کہ ہائر ایجوکیشن اور پروفیشنل ایجوکیشن میں پچھڑے طبقوں، ذاتوں، جماعتوں، شیڈ ولڈ کاسٹ، شیڈولڈٹرائبس اور سماج کے کمزور طبقات کے ساتھ انصاف نہیں ہورہاہے، یہ انتہائی افسوس کی ہے- یہ حالت آزادی کی 58 سال بعد بھی کیوں ہے؟ کیا اس امینڈ مینٹ میں آنے سے ان کی حالت درست ہوسکتی ہے؟ اگر نہیں تو پھر اس کا ایک مناسب حل اختیار کرنا پڑے گا، محروم طبقے کے لئے، کانسٹی ٹیوشنل گارنٹی پر غور کرنا ہوگا- صرف بہلا دینے سے مناسب حل نہیں ہوسکتا- مسائل حل کرنے کے لئے پولیٹکل ول اور مضبوط ارادہ بہت ضروری ہے- میں کہنا چاہتا ہوں کہ ہمیں پولیٹکل ول اور مضبوط ارادہ لے کر چلنا پڑے گا- ملک کے کانسٹی ٹیوشن میں ہندوستان کے تمام شہریوں کے لئے اکانومکل، سوشل اینڈ پولیٹیکل انصاف کا وعدہ کیا گیا ہے- آرٹیکل- 14 میں ہر شہری کو برابر کے حق کی گارنٹی دی گئی ہے- آرٹیکل-46 میں حکومت سے کہا گیا ہے کہ وہ سماج کے کمزور طبقات کے تعلیمی اور اقتصادی انٹرسٹ پر خاص طور سے دھیان دے کر اس کو پر موٹ کریں- پوری حفاظت دے گا، تمہارے پرکھوں کی ہڈیاں یہاں قبرستان میں دفن ہیں، تم اس ملک کو چھوڑ کر مت جاؤ- تو مسلمان رکا تھا، اسے حق دیا گیا تھا پورا پورا- آج کیا ہوا؟ آج وہ ادارہ علی گڑھ مسلم یونیورسٹی کا 1981 میں پارلیمنٹ میں لایا گیا اور بل لانے کے بعد اقلیتی ادارہ مائنارٹی انسٹی ٹیوشن اناؤنس کیا گیا-

†[ ]Transliteration in Urdu Script.

آرٹیکل-15 میں کہا گیا ہے مذہب، نسل، ذات، پیدائش کی جگہ یا کسی بھی بنیاد پر یا کسی کے ساتھ کوئی امتیازی سلوک کرنے سے ریاست کو روکا جائے- آرٹیکل-16 میں پبلک ایمپلائمنٹ میں ہر ایک کو اکول اپورچنٹی کی گارنٹی دی گئی ہے- آرٹیکل-29 میں اقلیتوں کو اپنی زبان، اپنا کلچر اور اپنا اسپیک محفوظ رکھنے کا حق دیا گیا ہے- آرٹیکل-37 میں اقلیتوں کو اپنا ادارہ قائم کرنے کا اور اس کو چلانے کا پورا حق دیا گیا ہے- اب یہاں ڈسکشن یہ ہورہا ہے کہ ہم مائنارٹی کے انسٹی ٹیوشن میں دلتوں و شیڈولڈکاسٹ وغیرہ کے بارے میں جو مینڈمینٹ بل آیا ہے ان کا رزرویشن نہیں گیا ہے، وہ دیا ہی نہیں جاسکتا- ہمیں خوشی ہے کہ ہم سب ساتھ میں رہے، ہمارے دلتوں سے اور سماج کے دبے کچلوں سے او.بی.سی. سے، ٹرائبل سے، سماجوادی پارٹی کا بہت گہرا رشتہ ہے- سماجوادی پارٹی آج ڈاکٹر رام منوہر لوہیا کے اصولوں کو لے کر مانئے ملائم سنگھ جی کے ذریعے آج بہت اچھی طرح سے ان کے حق کی لڑائی لڑی جارہی ہے- لیکن اگر آج ان کے حق کی لڑائی کوئی لڑرہا ہے تو اترپردیش میں آپ دیکھ سکتے ہیں کہ آج ہر مہیلا کو جو انٹرمیڈیٹ پاس کرلے گی اس کو بیس ہزار روپے کنیا دان کے طور پر اترپردیش سرکار نے دینا شروع کیا ہے- ہر غریب کے لئے،ہر دبے کچلے، کے لئے یہ کام شروع کیا ہے- تو یہ لڑائی اچھی طرح سے سماجوادی پارٹی لڑرہی ہے- جو آرٹیکل-30 ہے وہ سردار پٹیل کے ذریعے لایا گیا تھااور آرٹیکل-30 خود ایک رزرویشن ہے مسلمانوں کا، اس میں رزرویشن پر رزرویشن کیسے ہوسکتا ہے میں اس بات کی ارجن سنگھ جی کو بدھائی دینا چاہتا ہوں کہ انہوں نے کوئی لیکیونا نہیں چھوڑا ہے- لیکن آج اس ملک میں کیا ہورہا ہے- پچھڑے طبقوں، اقلیتوں اور کمزور طبقات کے ساتھ پھر انصاف نہیں ہورہا ہے اور اس کا حل اس امینڈ مینٹ میں ناکامی ہے- اس موقع پرمیں مسلمانوں کی ایک مثال پیش کرنا چاہتا ہوں- اس ملک میں مسلمان ایک بڑی اقلیت ہے، اور اس ملک میں بیس کروڑ مسلمان ہیں- تھوڑا سا آپ پیچھے جائیے، 1947 میں مسلمان پاکستان جارہا تھا تو ابوالکلام آزاد نے، گاندھی جی نے اور سردار ولبھ بھائی پٹیل نے کہا تھا کہ مت جاؤ، اس ملک کا قانون تمھیں پوری کی اس سے لوگ خوش ہوئے تھے کہ ان کو یہ مل گیا- لیکن آج ایک ہائی کورٹ کے جج نے اس پورے کے پورے ادارہ کو، اقلیتی ادارہ کوختم کردیا- بھول گئے جب انہوں نے 1875 میں اس اسکول کو شروع کیا تھا

†[ ]Transliteration in Urdu Script.

تو انھوں نے ایک روپیہ لوگوں سے لے کر جمع کیا تھا- ایک قصہ ہے کہ جب سرسید احمد خان جارہے تھے، راستے میں ایک فقیر ملا تو اس نے کہا کہ پیسے دے دیجئے تو انھوں نے' کہا کہ میں تو خود علی گڑھ مسلم یونیورسٹی بنانے کے لئے ایک ایک روپیہ جمع کررہا ہوں، اس فقیر نے کہا کہ میرے سے بھی ایک روپیہ لوگے- تو انھوں نے کہا 'کہ لوں گا، تو ایک روپیہ انھوں نے فقیر سے بھی لے لیا- وہاں ایک دوکان سے ایک آدمی اتر کر آیا اور اس نے بھی ایک روپیہ دیا اور سرسید احمد خان سے کہا کہ اب تمھاری یونیورسٹی بن جائے گی،کیوں کہ یہ فقیر جو تم کو ایک روپیہ چندہ دے رہا ہے اس کے پورے دن کی کمائی ایک روپیہ کی ہے اور آج اس نے ایک روپیہ تم کو دے دیا ہے اگر میں اسے ادھار نہیں گا تو اس کے گھر میں چولہا نہیں جلے گا- اس علی گڑھ مسلم یونیورسٹی کو بنانے کے لئے جب 1920 میں تیس لاکھ روپے جمع کئے گئے تو مسلمان نے جمع کیا تھا اس کو- آرٹیکل-30 پورا کا پورا اس کو حفاظت دیتا ہے- لیکن مجھے کہنے میں کوئی سنکوچ نہیں ہے کہ جب 1981 میں اے پارلیمنٹ کے اندر قانون بنا تھا اگر اس میں کوئی لیکیونا نہیں ہوتا تو کوئی ہائی کورٹ کا جج اس قانون کو بدل نہیں سکتا تھا- تو میں یہ کہنا چاہتا ہوں کہ آج جو یہاں لایا گیا ہے اس میں کوئی لیکیونا نہیں ہونا چاہئے- سماج کے دبے کچلے لوگوں کو جو حق ہے ایسا نہیں ہے کہ ووٹ ان سے ملے گا اس لئے ان کو خوش کردو- اس لئے میں کہنا چاہتا ہوں کہ اس میں کوئی لیکیونا نہیں ہونا چاہئے- میں پھر ایک بار بتادوں کہ آزادی سے اس ملک میں مسلمان 33 فیصد پبلک سروس میں تھا، ایمپلائمنٹ میں تھا، آج اس ملک میں 3 فیصد ہے- اگر اس کا انسٹی ٹیوشن بن رہا ہے تو اس کو روکنے کی کوشش کی جارہی ہے کہ کسی طرح سے اس کا انسٹی ٹیوشن بننے نہ پائے- اس ملک میں نیشنلا ئزڈ بینگ کے اندر صرف 2 فیصد ہے، پرئیوٹ سیٹر میں مسلمانوں کا نوکری میں تناسب صرف ایک فیصد ہے- مسلمانوں کالٹریسی لیول ایوریج، نیشنل ایوریج سے بہت کم ہے- مسلمان کی انکم پرکیپٹر انکم سے کم ہے- اس طرح ملک میں ایجوکیشن اکانومکلی بیک ورڈ کی بات آئے تو مسلمان اس میں بہت ہی نمایاں طور پر اس میں نامزد کئے جاسکتے ہیں- لیکن مسلمان کو اکانومک اور ایجوکیشن حالت کی دستوری طور پر سدھارنے کی بات آتی ہے تو دستور کے ہر قرم پر کمیونل کہا جانے لگتا ہے- اس لئے آرٹیکل-30 مسلمانوں کو اپنے تعلمی اداروں کو چلانے کی پوری

†[ ]Transliteration in Urdu Script.

آزادی دیتا ہے- اس لئے میں کہنا چاہتا ہوں کہ اگر کہیں عمرانہ کا، کہیں شاہ بانو کا معاملہ آجائےگا، تو ان کو بڑی ہمدردی آجائے گی کہ عمرانہ کے ساتھ یہ ظلم ہورہا ہے اور اگر کہیں پارلیمنٹ میں یہ سوال آئے گا کہ مسلمانوں کو بھی رزرویشن دے دو تو ان کو بہت پریشانی ہوجاتی ہے- ان کو عمرانہ معاملے سے بہت محبت ہوگئی ہے اور اگر کہیں یہ بات آجائے گی کہ مسلم عورتوں کو ایجوکیشن نہیں مل رہی ہے، مسلم کمیونٹی کو ایجوکیشن نہیں مل رہی ہے تو اس کو کمیونل لائن پر لے جانے کی کوشش کریں گے- اس اس لئے میں آپ کے مادھیم سے آنریبل منسٹر صاحب سے کہنا چاہتا ہوں کہ جس طرح اکانومیکل اور ایجوکیشن میں پالیٹکل میدان میں مسلمانوں کے ساتھ ناانصافی ہورہی ہے- اس کے لئے پارلیمنٹ میں ایک بل لاکرکے مسلمانوں کو ہر طرح کا رزرویشن دیا جائے- 1978 میں منڈل کمیشن قائم کیا گیا تھا، اس کے مطابق کسی بھی طبقے کو ایجوکیشنل اور.......

........(وقت کی گھنٹی)............

شری اپ سبھا پتی : اعظمی صاحب سماپت کرئیے-

شری ابوعاصم اعظمی : اکانومکلی ویکرسیکشن اناؤنس کرنے میں کوئی ہچکچاہٹ نہیں ہے میں مبارک باد پیش کرنا چاہتا ہوں اور کہنا چاہتا ہوں کہ 1981 میں جو پارلیمنٹ میں بل آیا تھا اس میں لیکیونا تھا- اس طرح کا لیکیونا اس میں نہیں ہونا چاہئے- میں منتری جی کو مبارک باد دینا چاہتا ہوں کہ وہ دلتوں کے لئے، سماج کے دبے کچلوں کے لئے، ٹرابلس کے لئے، او.بی.سی.کے لئے یہ بل لائے ہیں- الہ آباد ہائی کورٹ کا ایک ججمینٹ آچکا ہے- علی گڑھ مسلم یونیورسٹی جو ہمارا دل ہے، ہماری آنکھ ہے، ہمارا تن ہے، جو ہمارا سب کچھ ہے، اس یونیورسٹی کے لئے بھی آپ برائے مہربانی ایک بل لائیے اور ایسا بل لائیے کہ پھر رہتی دنیا تک اس علی گڑھ مسلم یونیورسٹی کے مائنارٹی کریکٹر کو کوئی بھی پھر سے خراب کرنے کی کوشش نہ کرے-.........

.........(وقت کی گھنٹی)...........

آج جو یو.پی.اے. سرکار چل رہی ہے، تو اس میں مسلمانوں کی بہت بڑی نمائندگی ہے، مسلمانوں نے ایک طرح سے بہت ووٹ دیا ہے-..........**مداخلت**........... دھنیواد-

''ختم شد''

†[ ]Transliteration in Urdu Script.

श्री उपसभापतिः श्री दत्ता मेघे।...(**व्यवधान**)....आजमी साहब, आप बैठ जाइये। ...(**व्यवधान**).... आजमी साहब, आप बैठिये...(**व्यवधान**)....दत्ता साहब, आपके एक स्पीकर पहले बोल चुके हैं।

श्री दत्ता मेघे (महारष्ट्र)**:** उपसभापति महोदय, मैं संविधान (एक सौ चारवां संशोधान) विधयक, 2005 को सपोर्ट करने के लिए खड़ा हुआ हूं।...(**व्यवधान**)....

श्री उपसभापतिः दत्ता साहब, आपकी पार्टी के एक स्पीकर पहले बोल चुके हैं।

श्री दत्ता मेघेः सर, कितना टाइम है मेरे बोलने के लिए।

श्री उपसभापतिः आपकी पार्टी का चार मिनट का समय है।

श्री दत्ता मेघेः उपसभापित महोदय, यह सही बात है कि इसके पहले भी हमारे देश के अंदर शैडयूल्ड कास्ट और शैडयूल्ड ट्राइब्स को आरक्षण मिल रहा था, लेकिन सुप्रीम कोर्ट के आदेश के बाद से जो पूरे देश में माहौल बना, मैं एक ही मुद्दे पर यहां बोलने वाला हूं, मैं भी कई इंस्टीट्युशन्स चलाता हूं मेरे खुद के इंजीनियरिंग कालेजेज है, मेडीकल कालेजिज हैं और बहुत से स्कूल भी है, इसलिए मैं इसका सपोर्टर हूं। मैंने उस वक्त भी कहा था कि जो गरीब तबके के लोग हैं, उनको पढ़ाना, शिक्षा देना, यह सरकार का और जनता का कर्तव्य होता है। मैं यह कहना चाहता हूं कि इस बिल के अंदर जो भी मैरिट लिस्ट वगैराह होती है, जो हमारे गरीब आदमी हैं, जो शैडयूल्ड कास्ट हैं, जो शैडयुल्ड ट्राइब्स हैं, उनके लिए दो बातों का ख्याल रखना चाहिए चाहे केन्द्र सरकार हो या राज्य सरकार हो उदारीकरण के नाम से सभी प्राईवेट लोगों को यह संस्था चलाने को दे रही है। दस साल के अंदर पूरे देश में मेडीकल कालेज गवर्नमेंट के नहीं खुले, न कोई स्टेट गवर्नमेंट खोल रही है, न सेंट्रल गवर्नमेंट को इसका ख्याल है। इसलिए प्राइवेट कालेजिज खुलने से यह बात 15-20 साल से पूरे देश में देखने को आई है। चाहे महाराष्ट्र हो, कर्णाटक हो, केरल हो, इनमें लोगों ने प्राइवेट कालेजिज खोले हैं वे कालेजिज चल रहे हैं। हम लोग नीचे तबके से आते हैं, गांव से आते हैं, हमने कालेजिज खोले, लेकिन जब हमने देखा कि ये जो प्राईवेट कालिजेज हैं, फिर चाहे वह कांवेंट की शिक्षा हो या कोई भी शिक्षा हो, उसमें विषमता बहुत बड़े पैमाने पर आ रही है, जिनके पास पैसा है, वही पढ़ रहा है। आज हमने देखा है कि यह बिल आयेगा, मैरिट लिस्ट बनेगी, लेकिन प्राईवेट कालेजिज की जो फीस है, इस फीस को देने की ताकत किसी शैडयूल्ड कास्ट और शैडयूल्ड ट्राइब्स में नहीं है, उसकी जिम्मेदारी कौन लेने वाला है? मैं तो यही कहूंगा कि सरकार ने यह बिल लाकर बहुत अच्छा काम किया है। लेकिन जो बच्चा मैरिट में आता है मेडिकल कॉलेज में जाएगा, उसको दो, सवा दो लाख रुपए ...(**व्यवधान**)... मैं कहता हूं एक मिनट सुनिए। यह जो कह रहे हैं, पहले तीस हजार रुपए फीस देकर आधे बच्चे पढ़ते थे, फिर एक लाख हुई, फिर पांच लाख भी देते थे, लेकिन अभी सुप्रीम कोर्ट की जजमेंट के अनुसार एवरेज दो-ढाई लाख रुपए सभी बच्चों को फीस देनी पड़ती है। ये बच्चे मैरिट में तो आ जाते हैं किन्तु दो लाख की फीस ये बच्चे भर नहीं सकते।

हमने देखा है कि बहुत से लोग मैरिट में आ रहे हैं लेकिन वह बच्चा कहता है कि साल के दो लाख रुपए और उस पर एक लाख रुपए खर्चा—इस प्रकार मेडिकल दो तीन लाख रुपए वह कहां से लाएगा? हमने कह दिया कि बैंक से लीजिए। बैंक में तकलीफ होती हा। सर, मेरा इसमें एक सुझाव है। हमारे बड़े बुजुर्ग एवं अनुभवी मंत्री अर्जुन सिंह जी यहां बैठे हैं, अगर सही तरह से उन बच्वें को हमें पढना है, हायर उजुकेशन देनी है, आज इंजीनियरिंग की फीस पचास हजार रुपए हो गयी है, बाकी का भी खर्चा आता है,क इसके अंदर जो जो प्राइवेट इंस्टीटयूशंस चला रहे हैं उनको भी सब कुछ करना पडता है, जो कालेज चलाते हैं, वे लोग समाज में आज कल कलंकित हो रहे है., इस संबंध में हर साल कोर्ट में, सुप्रीम कोर्ट में और हाई कोर्ट में केसिज चलते है, मेरी एक ही दरख्वास्त है कि जो बच्चों का खर्चा है, इस संबंध में केन्द्र सरकार और राज्य सरकार को सोचना चाहिए। जो उनकी फीस है उसका पच्चीस टका वह बच्चा देगा, उसके लिए वह लोन ने सकता है, पच्चीस टका राज्य सरकार को देना चाहिए पच्चीस टका सैंट्रल गवर्नमेंट को और जो प्राइवेट इंस्टीटयूशंस चलाते हैं उन्हें भी पच्चीस टका फीस देनी चाहिए, ताकि वे बच्चे पढ़ सकें। नहीं तो इस बिल के आने के बाद भी बच्चे को उसका कोई फायदा होने वाला नहीं है, हमने देखा है कि मेडिकल हो, डेंटल हो, पीजी कोर्सिज हों, जहां केवल दो तीन सीटें रहती हैं, वैसे कैसे आप रिजर्वेशन देने वाले हैं? उनको मिलना चाहिए। दो सीटें हैं तीन सीटें हैं, बहुत से पीजी कोर्सिज में दो दो तीन तीन सीटें होती है। उसमें वे आकर बैठते ही नहीं है। वे होशियार बच्चे हैं, कंपीटिशन इतना अधिक है कि अक एक दो दो परसेंट से पांच सौ बच्चे अलम अलम हो जाते हैं, बहुत अधिक कम्पीटिशन है। गांव का खंडे का, गरीब तबके का आदमी जो प्राइवेट एजुकेशन हुई है, उसकी वजह से आज फढ नहीं सकता है यह एकदम सही बात है, क्योंकि मैं इसे खुद देख रहा हूं मेरे स्वयं के इंस्टीटयूशन हैं। इसलिए मेरा अनुरोध है कि देश की राज्य सरकारों और केन्द्र सरकार को शिक्षा का कुछ खर्चा स्वयं वहन करना चाहिए, स्वयं आगे आकर कोई इंस्टीटयुशन बनाना चाहिए दस साल के अंदर कोई संस्था बनाने को तैयार नहीं है और जो सस्थाएं बनाते हैं उनके लिए बहुत से रूल्स एंड रिग्यूलेशंस हैं। वे भी अच्छा कालेज चलाना चाहते हैं ...(**व्यवधान**)... तो मैं वही कर रहा हूं मैं तो जिम्मेदारी से कहता हूं कि पच्चीस टका हमारे इंस्टीटयूशंस में जो भी ऐसा स्टूडेंट हो, उसे हम देने को तैयार हैं। पूरी फीस नहीं दे सकते हैं। उसमें राज्य सरकार और केन्द्र सरकार अगर सिर्फ लोन के ऊपर छोड देगी तो आपका परपज साल्व होने वाला नहीं है। इसलिए मेरी सरकार से गुजरिश है कि जो भी अपनी प्रवेश नीति बनाइए, उसका फ्री स्ट्रक्चर भी आपको बनाना है। कोई भी इंस्टीटयूशन चलाएगा तो जो भी कोर्ट होगी वह कहेगी कि जो कास्ट आती है, उतना लिकलना चाहिए। उसमें काक करने वालो की तनख्वाहें निकलनी चाहिए। जो जो खर्चा आता है, वह देना चाहिए कोई भी कोर्ट हो वह यही कहती है लेकिन जो बच्चे है वे लिमिटेड रहते हैं। अभी मेडिकल कालेज खोलते नहीं हैं और जहां सौ की कैपिसिटी है क्यों नही उनको सवा सौ डेढ सौ करते है। हमारे देश में इनफस्ट्रक्चर है। अगर हमें सामान्य लोगों को पढाना है तो जो इनफास्ट्रक्चर है, मिनिमम है, उसमें ज्यादा

से ज्यादा अच्छी एजूकेशन, क्वालिटी एजुकेशन कैसे मिले, इस संबंध में भी सोचना चाहिए। यह बिल आएगा, पास होगा किन्तु जब मेरिट के स्टूडेंस हमारे यहां एप्लीकेशन करेंगे तो 90-98 परसेंट नम्बर वाले लोगों को हम एडमिशन नहीं दे सकते और जो बेचारा गरीब है, वह पैसा नहीं भर सकता है। इस प्रकार जो पैसा भरने का सवाल है, इसे सिर्फ अगर आप बैंक पर छोड़ देंगे तो किसी भी आदमी को इसका फायदा नहीं होने वाला है। हमने देखा है कि बड़ी-बड़ी सिटीज में सारे कान्वेंट्स की फीस 10-10 हजार, 15-15 हजार रूपए महीना है। एक एक दो दो लाख रुपए वे डिपॉजिट करते हैं। वहां का एजुकेशन का स्तर, इसमें बहुत बडी विषमता है। इस विघमता को समाप्त करना है और जो होशियार है गरीब बच्चे हैं, उनके लिए राज्य सरकार, केन्द्र सरकार और जो इंस्टीट्यूशंस चलाते हैं जो हमारे तरह क् लोग है, जो इंस्टीट्यूशंस चलाते हैं- उनको भी जिम्मेतदारी लेनी चाहिए अन्यथा यह जो परसेंट मिलेगा, इससे उन बच्चों को फायदा होने वाला नहीं है क्योंकि बच्चे का नाम आएगा, वह फीस नहीं भरेगा और फिर उसमें धांधली हो जाती है, जो पैसा देगा, वह वहां पर एडमीशन लेगा। उसके नाम से भी कर लेंगे, पैसे वाला आदमी आ जाएगा। वह बोलेगा, मैं पैसा नहीं दे सकता और जिसके पास पैसा नहीं, उसको कोई एजूकेशन नहीं मिलेगा। इसलिए इसकी प्रवेश प्रक्रिया और इसका फी स्ट्रक्चर, इनके बारे में केन्द्र सरकार को कानून लाने की जरूरत है। जो भी लोग अच्छे इंस्टीटयूशंस चलाते हैं उनको सतर्क होना चाहिए। यह ऐजुकेशन हमारा काम नहीं हैं लोगों का काम है, प्राइवेट लोगों का काम है और जो करते हैं, हमारे देश में उनको और तकलीफ देने का यह जो काम हो रहा है, इससे गरीबों को फायदा नहीं होने वाला है।

महोदय, हम गांवों से आते हैं, हम कार्यकर्ता भी हैं। हर साल हम हर बच्चे की मदद करने की कोशिस करते हैं, लेकिन कायदे-कानून ऐसे हैं कि हर साल, हाई कोर्ट और सुप्रीम कोर्ट में, हर कालेज के पांच-पांच दस-दस केस चलते रहते हैं। मैं चाहता हूं कि इसके लिए एक अच्छा कानून बनाएं और गरीब लोगों की फीस के बारे में सीरियसली सोचें, तो सही मायने में यह जो अमेंडमेंट आज लाए हैं उसका फायदा उस समाज को मिलने वाला है, बहुत-बहुत धन्यवाद।

श्री संजय राजाराम राठत (महाराष्ट्र): उपसभापति महोदय, आपने मुझे इस बिल पर बोलने का मौका दिया, इसके लिए धन्यवाद। निजी संस्थाओं में आरक्षण को जो यह बिल है, ...(**व्यवधान**)..... संसद ने और बाहर.....(**व्यवधान**).....

श्री दत्ता मेघे: सर, मुझे माइनोरिटीज के बारे में भी बोलना था।

श्री उपसभापतिः आप बोल चुके हैं।.....(**व्यवधान**)..... मैंने उनको बुला दिया है।, I have called him. He has already started. *...(Interruptions)...* आप पहले भूल गए थे?

श्री संजय राजाराम राहतः सर, मैं इस बिल का विरोध नहीं कर रहा हूं लेकिन कुछ बातें आपके माध्यम सो सदन को सामने रखना चाहता हूं । माननीय सदस्य सीताराम येचुरी जी ने इस बात को

स्पष्ट किया कि "माइनोरिटी" शब्द का मिसयूज नहीं होना चहिए, "माइनॉरिटी" शब्द का गलत राजनीतिक इस्तेमाल नहीं करना चाहिए मैं भी इस बात से सहमत हूं। सत्ता पक्ष कुछ भी कहे, बडे-बडे दावे करे, पिछडे वर्गों को न्याय देने की बात करे, लेकिन इस आरक्षण के पीछे राजनीति है, अपने वोट बैंक को सुरक्षित करने का खेल है। मैं महाराष्ट्र से आता हूं, जो डा. अम्बेडकर की भूमि है। सर, हमें सामाजिक न्याय के सबसे ततव मालूम हैं, हम उसे मानते भी हैं, लेकिन यह आरक्षण की राजनीति आप कितने साल चलाएंगे इसके ऊपर भी विचार होना चाहिए। मैं खुद जानता हूं कि डा. अम्बेडकर को भी यह आरक्षण की नीति मंजूर नहीं थी। सिर्फ दस साल आरक्षण होना चाहिए, यह उनका विचार था। अभी राशिद अल्वी जी ने भी बहुत दावे के साथ अम्बेडकर जी का जिक्र किया, तो मैं फिर याद दिलाना चाहता हूं कि इस महानायक ने दिलतों को साफ शब्दों में कहा था कि कांग्रेस से दूर रहो। कांग्रेस से दूर रहो कांग्रेस के जाल में मत फंसो और इतिहास इस बात का गवाह है। मैं यह भी आपको याद दिलाना चाहता हूं कि इन्हीं डा. अम्बेडकर को कांग्रेस ने मुंबई में एक पडयंत्र के तहत पराजित किया था। इन्हीं डा. अम्बेडकर को कांग्रेस ने पराभूत किया था मुम्बई में, आपको मालूम नहीं होगा। डा. अम्बेडर ने हमें एक मजबूत संविधान दिया है और हम उस संवनधान को सम्मान करते हैं। सर, इसी संविधान में provisions under articles 15,19 and 46 of the Constitution of India are in vogue in most of the States of this country. These provisions are meant for maintaining reservations in services as well as admissions to various courses in the aided educational institutions. However, recently, the educational institutions, privately managed and imparting instructions in medical, engineering management, computer courses, etc., have come up in most of the States, wherein the reservations policy is not strictly implemented because of which weaker sections and the reserved communities were deprived of admissions.

Sir, the proposed amendment 5 to article 15 is praiseworthy for the reasons that the Government of India comes forth for maintaining reservations to the depressed classes. The only lacuna in the amendment is exclusion of the minority institutions from granting admission to the weaker and reserved section of the society. In short, the minority institutions should not be given any exemption, and it should be made compulsory for such institutions to grant admissions to the socially weaker, economically backward and the backward classes including Scheduled Castes and Scheduled Tribes on par with the private, aided and not aided institutions. And, therefore, throught out the nation, there should be uniform policy and pattern with a view to safeguarding the interest of the backward classes, SCs, STs etc., relating to admissions.

As far as Maharashtra State is concerned, there is a provision under Section 7 of the University Acts on par with the provisions of

4.00 P.M.

articles 15,19 and 46, and as such universities are open to all irrespective of sex, creed, class, caste, place of birth, religion or opinion. Reservations to SCs, STs and Backward Classes are implemented in Maharashtra State

Exclusion of minority institution can surely be termed as discrimination and a threat to our national integration and unity!

सर, आखिर में मैं यह साफ-साफ कहूँगा कि सरकार ने जो बिल लाया है और एक ऐतिहासिक कदम उठाने की बात की है, लेकिन यह ऐतिहासिक कदम नहीं है । यह तो सिर्फ अल्पसंख्यक समुदाय के शिक्षण संस्थानों को आरक्षण से मुक्त रखने के पीछे वोट बैंक की संकीर्ण राजनीति है और इससे ज्यादा कुछ नहीं है । यह जान-बूझ कर किया गया है और बार-बार होता है इस शत-प्रतिशत भेदभावपूर्ण फैसले के दुष्परिणाम समाज और राष्ट्र को भोगने ही होंगे ।

सर, अल्पसंख्यक समुदाय के शिक्षा संस्थानों को आरक्षण के दायरे से बाहर रखने का निर्णय बहुसंख्यक समाज को कोई पोजिटिव संदेश नहीं देगा । सर, कोई आशचर्य की बात नहीं है कि 104वां संवीधान संशोधन विधेयक अल्पसंख्यक और बहुसंरक्षक के बीच के मतभेदों की दूरियां और बढ़ाएगा ऐसा निर्णय करके कोई भी सरकार इस बात की अपेक्षा नहीं कर सकती कि अल्पसंख्यक और बहुसंख्यक और करीब आएंगे। यह फैसला भारतीय समाज की एक जुटता पर आधात ही पहुंचाता है। यदि देश के अधिकांश राजनीतिकदल अल्पसंखयकवाद के मोह से उबरने के लिए तैयार नहीं तो फिरउन्हें यह शिकायत करने का भी अधिकार नहीं है कि बहुसंख्यकवाद के आधार पर राजनीति करना अनुचित है।

आखिर में मैं इतना ही कहूंगा कि अगर अल्पसंख्यकों के हित को जरुरत से ज्यादा अहमियत दी जाएगी, तो फिर इसकी प्रतिक्रिया में कुछ न कुछ तो होगा ही और इसकी जिम्मेदार सरकार होगी। धन्यवाद।

श्री उपसभापतिः श्री मोतिठर रहमान। आपके पास 5 मिनट हैं।

श्री मोतिउर रहमान (बिहार)**:** सर, जो संविधान संशोधन विधयक हमारे माननीय अर्जुन सिंह जी ने लाया है, मैं उन्हें इसके लिए बहुत बहुत बधाई देता हूं। इसलिए कि जो विधेयक आया है, इससे पहले चो एलडीए की सरकार थी, इन लोगों ने जो पूरी शिक्षा के भगवाकरण करने में ही अपनी पूरी शक्ति लगा दी थी, लेकिन अर्जुन सिंह जी ने शिक्षा में जो सुधार लाने का प्रयास किया, वह माननीय अर्जुन सिंह जी ने जो यूपिए सरकार...(**व्यवधान**)...

श्री उपसभापतिः आप क्या कर रहे है. ...(**व्यवधान**)...

श्री मोतिउर रहमानः उस भगवाकरण को समाप्त करने का काम किया, मैं उन्हें बहुत बहुत बधाई देता हूं।...(**व्यवधान**)...

श्री उपसभापतिः आप जैसा चाहते हैं, वे नहीं बोलेंगे न। वे जैसा चाहते है, आप नहीं बोलेंगे। उन्हें बोलने दीजिए।

श्री मोतिउर रहमानः इस शिक्षा में जो गंदगियां पैदा की गई और...(**व्यवधान**)... अपनी इच्छा शक्ति लगा दी। मैं उन्हें धन्यवाद देता हूं मुबारकबाद देता हूं कि इस मुल्क में जो गरीब, पिछडे, दलित हैं, उन्हें उन्होंने जो सम्मान दिया है, इसके लिए उन्हें जितनी बधाई दी जाए, वह कम है। मैं अल्पसंख्यकों के लिए उनके दिल में जो दर्द है, उन्होंने जो काम किया है। अलीगढ़ युनिवर्सिटी के बारे में चर्चा हो रही थी। इस बारे में जो कमजोरियां हैं, कमियां हैं, उनको दूर किया जाना चाहिए। इस मुल्क में संविधान को आर्टीकल 30 में मायनोरिटी को संरक्षण है। माननीय अर्जुन सिंह जी, जो अलीगढ़ यूनिवर्सिटी के लिए रिजिर्वेशन लाए थे, मैं आज उन से आग्रह करना चाहता हूं कि इस देश को जो समाज है वह तीन तबकों में बंटा हुआ है। आज इस मुल्क में जो बडे इंस्टीटयूट्स हैं, उनमें पैसे की बदौलत बड़े-बड़े लोग अपने बच्चों का एडमिशन करवा लेते हैं, लेकिन उन तबकों को रिजर्वेशन मिलना चाहिए और यू. पी. ए. सरकार की तरफ से अर्जुन सिंह जी दलितों को लिए जो संशोधन लाए हैं, वे उसके लिए बहुत बहुत बधाई के पात्र हैं। सर, इस मुल्क में एक ऐसा समाज है, ऐसा तबका है जिसे कोई पूछने वाला नहीं था। उनके बच्चे गांव, देहात के स्कूल में पढ़ते हैं, लेकिन बडे बडे अकलों और बडी बडी इंस्टीट्यूशंस में उन का एडमिशन नहीं हो सकता है। आज अर्जुन सिंह जी उन के मुताबिक समाज के उन गरीब तबके का उन इंस्टीट्यूशंस में नामांकिन के लिए जो प्रावधान लाए है, मैं उस के लिए उन्हें धन्यवाद देता हूं मगर हमारे भा. जा. पा. के लोग इस बात का विरोध करते हैं, उनका तो काम ही हमारा विरोध करना है।...(**व्यवधान**)... कुछ लोग तो विरोध करने के लिए ही पैदा हुए हैं। जहां अल्पसंखयक का नाम आएगा, उसी पर इन की राजनीति आधारित है।...(**व्यवधान**)...

श्री रुद्रनारायण पाणिः आप ने तो पार्टी से निकाल दिया था।

श्री उपसभापतिः आप बैठिए।

श्री रुद्रनारायण पाणिः

श्री उपसभापतिः पाणि जी, आप बैठ जाइए। यह रिकॉर्ड में नहीं जाएगा।Please maintain the order ...*{Interruptions)*...

श्री मोतिउर रहमानः सर, अल्पसंख्यकों के लिए जो कानून बना है उस कानून के मुताबिक इस देश में अल्पसंख्यकों को अगर सम्मान मिलने वाला है तो वह यू. पी. ए. के इस शासन में मिलेगा। इस में हमारे आर. जे. डी. के नेता लालू यादव और कॉमरेड भी हमारे साथ है। दूसरी कोई शक्ति नहीं है जिस के दिल में इन को लिए दर्द हो। वह सम्मान उन्हें यू. पी. ए. के शासन में ही मिल सकता है। सामाजिक न्याय के आधार पर ओर आर. जे. डी. नेता लालू यादव ने इस मुल्क में और बिहार में इस मामले में जो क्रांति लायी है और जिस रास्ते पर चलकर यू. पी. ए. की नेता सोनिया जी, अर्जुन

*Not recorded.

सिंह जी, मनमोहन सिंह जी ने जो काम किया है, मैं समझता हूं कि मेरा समाज, अल्पसंख्यक लोग, गरीब तबके के लोग हमेशा धन्यवाद देंगे। मैं एक ही बात कहना चाहता हूं कि इस मुल्क में जो दलित हैं, पिछडे हैं और गरीब तबके के हैं, उन को कोई पूछने वाला नहीं है। इसमें उसका भी नाम कहीं न कहीं आना चाहिए। इसलिए कि दलितों में भी कुछ ऐसे तबके है, जो काफी आगे बढ़ चुके हैं, लेकिन जो गरीब तबके के अति पिछडे और दूसरे लोग हैं, उनका भी नाम इस संशोधन में आना चाहिए। अल्पसंख्यक विद्यालयों को जो इससे इस रिजर्वेशन से अलग रखने (समय की घंटी) का काम किया, यह अर्जुन सिंह जी के दिमाग की ऊपज है, फातमी साहब के दिमाग की ऊपज है, यू. पी. ए. के दिमाग की ऊपज है, इसिलए मैं बधाई देता हूं, धन्यवाद देता हूं।

MR. DEPUTY CHAIRMAN: Shri Premachandran. You have five minutes.

SHRI N. K. PREMACHANDRAN (Kerala): Sir, I rise to support this Bill as the main objective of the Bill is to provide reservation to the socially-backward classes, especially the Scheduled Castes, the Scheduled Tribes as well as Other Backward Classes. Since the objective of the Bill is absolutely within the scope of the Constitution, I fully support the Bill. Sir, I think, it is a right opportunity to state an incident which took place in my State two years back. Sir, one girl belonging to a very poor Scheduled Caste family, by name, Rajni, was the victim of the self-financing institutions. She had got admission in an engineering college, but she was not able to pay the fees as prescribed by the self-financing institution. Therefore, what she had done was that she climbed up to the seventh floor of a building an committed suicide. The significance of the suicide was that the Office of Entrance Examination Commissioner was situated in that building. That means, it is a remarkable protest or a symbolic protest against these institutions by the deprived class of the society. They are not able to have access to higher education since they are not economically well, or they are deprived classes of the society..*(Interruptions).* Yes, at the cost of her own life. It is right time for the intervention of the Government of the State to have some control and regulation over the private unaided institutions which are running throughout our country. Sir, during last one-and-a-half decades, it seems that there has been a mushroom growth of private unaided institutions and it has become an industry. Sir, in my district, so many cashew factories are closed and in the same place, engineering colleges, B.A. colleges, and so many professional colleges have started because it is more profitable. Education industry is more profitable than cashew industry. Rampant privatisation of the education has resulted in the commercialisation of education. That is what is happening in our country. So, the really deprived classes, especially the weaker sections of the society, will be the worst affected by way of this commercialisation of

education. So, Sir, coming to this bill, definitely, I appreciate the view and objective taken by the.Govemment, but as far as the Bill is concerned, we have to see whether this Constitution Amendment Bill is sufficient to regulate and control these private unaided educational institutions. In my opinion, it is not sufficient. Why? Because, first, coming to the provisions and later Supreme Court judgements, if we go through them, there are lot of apprehensions in this respect. First apprehension-Most Members have raised this point and I am not going into the details-is regarding the minority status. Who is a minority and what is the criterion for determining that a particular section of the society as minority? There is no clear-cut definition even after so many Supreme Court decisions have come. There is no specific definition as to which section of people is a minority and what is the criterion to declare a particular section as minority? If that be the case, there is every chance of misusing this provision, this Constitutional Amendment, as well because this can be well misused; it is going on in various parts of our country. My first point to the hon. Minister, through you, Sir, is that there should be a legislative mephanism to see who is a minority. Who has to determine this? I think the Parliament has to legislate. Why should we depend upon the Supreme Court and the judiciary? It is the people's will. It is the will of the people; the Parliament is supreme. Let us bring a specific and comprehensive legislation so as to see who is a minority. What is the criterion to be determined as a minority? So, we have to have a legislation in respect of minority. That is my first submission. Coming to the second point, it is widening the scope of reservation. I appreciate the Government because, at least, the private unaided institutions are coming within the purview of reservation. That is why I would like to suggest that this is a landmark legislation as far as this Government is concerned. Definitely, it has to be accepted. But the point is, in my State, Kerala, we are having this reservation in unaided schools and colleges, in aided schools, whether it is minority or non-minority. The reservation is still there. I have studied in a minority college. I would like to seek a clarification from the hon. Minister. What would be the implication of this provision in those States where this reservation policy is already accepted? What would be the status and the impact of this amendment, especially on the State of Kerala where the reservation policy is already there? In almost all colleges-whether it is minority, non-minority, aided or unaided~a specific percentage of reservation is there. Suppose, taking advantage of this provision in the Constitutional amendment, all these institutions go in for having the status of minority, what would happen? I would seek the clarification from the Minister on this apprehension because the right to reservation will be taken away. Now, these students of these

people, SCs/STs or OBCs including Muslims, are enjoying the reservation. Sir, we are having reservation for Muslims in aided or unaided schools and colleges. Suppose, the minority status is being given to these colleges and institutions, definitely, they will be exempted from reservation? So,what would be the impact and implication of this Constitutional amendment in respect of those States wherein this reservation policy is already in existence? *(Time-bell)* Yes, Sir, I am concluding. I fully support the reservation. The question is: Why has this matter come up before Parliament? I think because of the latest judgement of the Supreme Court. What does the Supreme Court judgement say? As per the latest Supreme Court judgement, in Inamdar's case, it is specifically stated by the five-Judge Bench that there is no appropriation of State quota and the management quota. That is the verdict of the Supreme Court. That is existing. I am not going through the judgement. The judgement is with me. The judgement is very clear. The answer to the first question in the judgement is, neither the policy of reservation can be enforced by the States nor any quota or percentage of admission can be carved out to be appropriated by the States in a minority or non-minority, un-aided educational institution as the State is not giving any aid to the minority institution or unaided institution. That is the verdict of the Supreme Court. My point is that by way of this amendment, we are able to provide or the States are empowered to make legislation so that SC/ST and OBC students can be given reservation. What about the meritorious students after that? Sir, the former Chief Minister of my State, Shri A.K Antony, is sitting here. The State Legislative Assembly of Kerala had passed the legislation.

MR. DEPUTY CHAIRMAN: I think you should conclude now.

SHRI N.K. PREMACHANDRAN: Sir, this is a very valid point which I want to make. Yes, Sir, I am concluding. The Bill is, the Kerala Self-Financing Professional Colleges (Prohibition of Capitation Fees and Procedure for Admission and Fixation of Fees) Act, 2004. This was passed by the State Legislative Assembly. Sir, section 3(2) of this Act very specifically states that in every self-financing professional college, fifty per cent of the total seats in every branch shall be Government Quota and the remaining fifty per cent shall be the Management Quota. So, in order to overcome this, the Supreme Court judgement has come. So, my point is, the States are now not empowered to make reservations for the meritorious students. That means the unaided private institutions are having ample powers to give seats as they like, by holding some examination as described in the T.M.A Pai's case or in the Islamic Academy's case. So, my point is this should be taken care of. Lastly, I

would like to submit that a comprehensive legislation is required in respect of this. If this Constitutional Amendment has to achieve its objective, definitely, a comprehensive legislation in respect of the admission criteria, in respect of the fee structure, in respect of the running of the college, has to be brought so as to solve the problem in totality. Otherwise, this Constitutional Amendment would not serve the purpose. With these words, once again, I would like to take this opportunity to congratulate the Government in giving reservation to the deprived section of the society. Thank you.

MR. DEPUTY CHAIRMAN Prof. Saif-ud-Din Soz. You have only five minutes. All the Members from the Congress Party have only five minutes.

PROF. SAIF-UD-DIN SOZ (Jammu and Kashmir): All right. But no bell because, I have scribbled some notes. I will say three-four things in five-six minutes.

MR. DEPUTY CHAIRMAN : You are capable of doing it without these notes. Why do you use these notes?

PROF. SAIF-UD-DIN SOZ: Sir, I must congratulate the Government and the hon. Prime Minister. The hon. HRD Minister has worked very hard and brought this measure before this House. In fact, I know, and many people know that the UPA Chairperson personally takes a lot of interest in the legislative business, particularly, the business which brings up the downtrodden sections of the society. It is a major question of social justice, and it is a noble cause. I think, the hon. HRD Minister has come forward with legislation after legislation, and rightly so, and this is an unprecedented situation. He deserves congratulation and appreciation from all sections of the society. I raise a question that if the downtrodden people, the Scheduled Castes and the Scheduled Tribes, the OBCs and the minorities do not join the political mainstream, how can we strengthen the edifice of the Indian unity? We want to have the Indian unity and strength in larger measure. That can happen only if the weaker sections join the political mainstream. Therefore, it is a measure of strengthening the system of social justice. So, congratulations. But, Sir, ultimately, I think, we are waiting for the day when these sections are on par with the advanced sections of the society. That par will be a golden par, and we shall wait for that day. While the hon. Minister is working hard to give relief to the weaker sections of the society, I think, he must also be working for imparting through legislative measures competitive ability to the children coming from the downtrodden sections of the society, and that will establish at

par. So far as *Shiksha Abhiyan* and other schemes are concerned, if these schemes are vigorously followed, we shall certainly be working for the situation of that golden par when we shall have no anxiety on the question of reservation itself. But as far as the minorities are concerned, I feel proud of this Constitution. I raise a question here that article 30 was moved by no less a person than Sardar Vallabhbhai Patel, and those people who are in the habit of opposing, they must know that the Founding Fathers of the Constitution, who gave us this book, our Social Bible, which is responsible for great relief in India. We would not have been so strong, we would not have been so united. We are so because of the thinking of those wise people. Sometimes, I think, that many wise people have gone. They were far more wiser than us. For instance, about the Aligarh University, I remember one thing. When the Prinicpal was to be appointed for the Aligarh College, it was a non-Muslim; when the first Head of the Department for the first Department was to be selected, it was a non-Muslim. Many wise people have gone, and they were certainly wiser than us. Those Founding Fathers who gave us this book, the Constitution of India, the Social Bible, I salute this book, and all development, all peace, all relief is there because of the Constitution of India, because of the thinking of the Founding Fathers of the Constitution. Now, minorities have benefited. Certain aberrations have been there, certain weaknesses in the system have been there. I wish Shri Abu Asim Azmi had mentioned here that it was HRD Minister, who accepted the Resolution of the Academic Council of the Aligarh Muslim University, and therefore, he is also before the Supreme Court. He should have mentioned this thing. We should create a kind of balance in discussions. So, ! say, minorities have got some relief. They deserve more relief. But I want to invite the attention of this august House to what Thomas Friedman has said.

Thomas L. Friedman, the world-renowned columnist, has said in his book. "The world is flat." And what does he further say? It is for the kind attention of the House. He says,. "In some Muslim countries, some of the young men have taken to extremism, have taken to terrorism. " And he singles out one country in the world, *i.e.* India, where Muslims have not taken to extremism. Why? It is because over a long period of time, they became partners in India's democratic polity, in secularism. Because of its secular climate Muslims have not gone to extremism. Some of our friends are trying to weaken it. Because of its democratic polity, it is possible for Muslims to voice their feelings. That is why, Friedman paid a tribute to India. We have more population of Muslims

here than in Pakistan, the whole of Pakistan. Therefore, Friedman—I do not know why many of crur friends here do not see that situation—paid a tribute that India is the only country where you have the largest Muslim concentration, but Muslims have not taken to extremism. And he paid a tribute to the democratic policy of this country. Therefore, I would request the Members belonging to the Opposition to kindly read article 30 enshrined in our Constitution and also article 45 and article 46 together, and you will understand the spirit. In all the Judgements of the Supreme Court, Mr. Deputy Chairman, the Supreme Court Judges never said, "Scrap article 30 or amend article 30 of the Constitution of India. Therefore, since I have no time at my disposal now, I make an appeal that we should pass this measure unanimously. That is my appeal to you. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: Shri Tariq Anwar. Since your party time is over, just take two or three minutes. Don't repeal anything because everybody else has spoken in detail.

श्री तारिक अनवर (महाराष्ट्र)**:** थैंक्यू सर, तो उम्मीद छोड बैठे थे। उपसभापति महोदय, आज जो सरकार की तरफ से और हमारे माननीय मंत्री श्री अर्जुन सिंह जी की ओर से संविधान संशोधन आया है, मैं इसके समर्थन में खड़ा हुआ हूं। मैं समझता हूं कि जिस तरह से लोक सभा में आम सहमित इसके लिए बनी उसी तरह हम राज्य सभा में भी उसके लिए आम सहमति बनाएंगे, क्योंकि यह सवाल देश के उन लाखों, करोड़ों उपेक्षित वर्गों के लिए है, जिनका हजारों सालों से में जोड़ने के लिए आवश्यक था क्योंकि जिस तरह से सर्वोच्च न्यायलय ने जो एक फैसला दिया, उसके बाद जो समाज का दलित वर्ग है, कमजोर वर्ग है जो पिछड़ा वर्ग है, जो अकलियत के लोग हैं, उनके अंदर एक भ्रम पैदा हुआ था और उनको ऐसा लगा था कि शायद उनको आगे आने वाले समय में जो प्राइवेट इंस्टीट्यूशंस हैं, उनमें उनको मौका नहीं मिलेगा। उपसभापति महोदय, आज की सारी बहस का मुख्य मुद्दा जो मैं समझ रहा हूं वह यह है कि जो मॉयनोरिटीज इस्टीट्युशंस है उनके बारे में बहुत कुछ चर्चा की गई। जहां तक मैं समझता हूं कि इस बिल में हमारे देश के संविधान ने जो इस देश के रिलिजियस मॉयनोरिटीज को और लिंगुविस्टीक मॉयनोरिटी को जो अधिकार दिया है उसका संरक्षण करने का काम हमारे माननीय मंत्री जी ने किया है। उसमें कई सुझाव आए हैं, कई बातें कही गई हैं। मैं उनमें ज्यादा नहीं जाना चाहता हूं। मैं इतना कहना चाहता हूं कि जो मॉयनोरिटी इंस्टीट्युशंस हैं, एक सुझाव आया था शरद यादव जी का, मैं समझता हूं कि काफी हद तक वह सुझाव अच्छा है कि अकलियत में भी, मॉयनोरिटी में भी जो पिछडे हुए हैं, जिनको मंडल कमीशन के द्वारा आइडेंटिफाई किया गया है अगर उनको उसमें आरक्षण दिया जाए तो उसका जो बेसिक स्ट्रक्चर है मॉयनोरिटी का, वह बदलता नहीं है। लेकिन इसके साथ साथ

जो मॉयनोरिटी में दलित हैं, पिछडे हैं, कमजोर वर्ग के लोग हैं, उनको उसमें अगर मौका दिया जाए तो यह गलत नहीं होगा। यह एक अच्छा सुझाव आया है। इसके अलावा श्री सीताराम येचुरी जी ने भा एक सुक्षाव दिया कि मॉयनोरिटी इंस्टीट्शंस के नाम पर या जो इस तरह के प्राइवेट इंस्टीट्युशंस हैं, जो एक धंधे के रूप में अपनाया है, वह नहीं होना चाहिये, बल्कि संविधान ने जो उनको अधिकार दिया है और उसका शोषण होना चाहिए। एससे समुदाय को लाभ मिलना चाहिए न कि इससे उसका शोषण होना चाहिए। बहुत सारे इंस्टीट्शंस इस देश के अंदर मॉयनोरिटीज के नाम पर है, लेकिन सही मायने में इनका लाभ इन मंत्री जी इन बातों का ध्यान रखें और आने वाले समय में, जैसे और भी सदस्यों ने सुझाव दिए हैं, इन तमाम चीजों को ध्यान में रखकर इसमें ऐसा प्रावधान किया जाए, जिससे वे तमाम त्रुटियां दूर हो सकें और सही मायने में जो दलित कमजोर वर्ग के लोग हैं, पिछडे वर्ग के लोग हैं, और अकलियत के लोग हैं, उन सबका इसमें संरक्षण होना चाहिए। मैं सरकार की नीयत का समर्थन करता हूं। धन्यवाद।

SHRI V. HANUMANTHARAO (Andhra Pradesh); Mr. Deputy Chairman, Sir, I welcome this Consitution (One Hundred and Fourth Amendment) Bill, 2005 brought forward by Shri Arjun Singhji to provide reservation for the Scheduled Castes, the Scheduled Tribes and the socially and educationally backward classes, that is, the Backward Classes, in all the educational institutions, aided and unaided. It is a landmark decision of the UPA Government to amend article 15 of the constitution by adding article 15(5). I congratulate Shri Arjun Singh for this very speedy action of introducing the Bill to provide greater access to all the reserved categories in professional colleges, etc. These weaker sections of the society survived because of the great vision of social reformers like Mahatma Phule of Maharashtra, Vemana of Andhra Pradesh, Sri Narayana Guru of Kerala, Periyar Ramasamy Naicker of Tamil Nadu, Basavanna of Kamataka and Baba Saheb Ambedkar.

We all appreciate hon. Prime Minister, Shri Manmohan Singh, and the UPA Chairperson, Smt. Sonia Gandhi, for this very progressive amendment brought before the Parliament. It may be recalled that the very first amendment to the Constitution introducing article 15(4) was moved by Pandit Jawaharlal Nehru, our first Prime. Minister, in 1951, and now this second amendment to article 15 is seeking to provide justice to the reserved categories by safeguarding their educational advancement. The BCs, SCs and STs will greatly appreciate the prompt action of the UPA Government.

While welcoming the Bill, I would like to point out certain issues for the consideration of the Government. The socially and educationally backward classes, mentioned in article 15(4) was clearly defined by the Supreme Court in the Mandal judgement and the terms "Other Backward Classes" and "Backward Classes" have been used while referring to the socially and educationally backward classes in the judgement. The terminology "Backward Classes" has come to stay to refer to socially and educationally backward classes and several State Goverments, while notifying lists of backward castes or communities under articles 15(4) and 16(4), use the term "Backward Classes". Therefore, it is our request to the Government to take appropriate steps later to include this terminology in the constitution, and, in the meantime, to issue necessary clarifications to all the State Governments and other relevant authorities to the effect that socially and educationally backward classes include all backward classes notified by the State and Union Territory Governments and the Central Government. Such a clarification will ensure benefits to the recognised Backward Classes and not others. The O.B.C. MPs Forum has already represented to the hon. Minister for Human Resource Development to amend the Constitution to include the term "Backward Classes."

I, therefore, request the Government in the interest of the Backward Classes and Castes t*o* come forward, at least, in the next session of the Parliament with the necessary amendment.

Secondly, there is no separate machinery to oversee the implementation of reservation for the Backward Classes. It is appropriate that the National Commission for Backward Classes,which is a national level body, is empowered to inspect wherever needed and monitor the implementation of the rule of reservation for the Backward Classes, like the SC and ST Commissions which are exercising these functions.

Thirdly, it is a great anomaly that while this historic amendment is being introduced to provide for reservation to the SCs and STs, and the Backward Classes in the private aided and unaided educational institutions, but the Central Government has not so far issued orders providing reservation to the Backward Classes in the educational institutions under the Central Government. When the people ask us why the Central Government has still not implemented this very important recommendation of the Mandal Commission providing reservation in the Central educational institutions, we have no answer.

I earnestly request the Minister to issue immediate orders for providing reservation in all Central educational institutions including the IITs and management colleges, etc. in the interest of social justice to the Backward Classes for which executive orders are enough. This will be appreciated by the Backward Classes very much as it has been their long pending demand.

Lastly, we appreciate the decision of the UPA Government regarding the religious minority institutions, as they have certain constitutional privileges but our real apprehension is about linguistic minority institutions. Persons from Karnataka can go over to Andhra Pradesh and similarly persons from Andhra go to Karnataka where they become linguistic minority and start colleges to corner the advantages and deny reservation to SCs and STs and BCs against the spirit of affirmative action.

I, therefore, request the hon. Minister to kindly appreciate this situation and take appropriate measures to undo this injustice to the weaker sections.

I again support the Bill and request the House to extend its full suppot to the Bill. Thank you.

SHRI R. SHUNMUGASUNDARAM (Tamil Nadu): Mr. Deputy Chairman, Sir, I rise to support the Bill. The people disapproved the Inaamadar case judgement. That is why article 15 was amended to include sub-clasue 5. Earlier in the year 1951, a similar situation arose. After the judgement of the Supreme Court in the case of the State of Madras *Versus* Champakam Durairajan, where the Supreme Court struck down the communal GO. which was in vogue in the erstwhile State of Madras and decided that there could not be any reservation to be followed in admission to educational institutions. It evoked a lot of uproar and agitations in the State of Tamil Nadu and the first Constitutional amendment was brought in and clause 4 was included in article 15.

I come from the State of Tamil Nadu where we benefit from the reservation. We have a very long history of reservation and struggle against the authoritarianism. Way Back, in the year 1915-16, in the Nellore Collectorate, which was within the erstwhile Madras Presidency, out of the staff of 53 people, a group of 47 people belonged to the upper caste. They guided the decisions of the Collector, the then British Collector. In the delta area, which was mainly the rice.

bowl of Tamil Naidu, in southern part of India, nearly. 90 per cent of the land was owned by the upper the entire population. The upper caste men were only three per cent in the entire population. It was an economic struggle. The other'people, the landless people, who were the workers, wanted to educate themselves and then hold high positions. That is why the South Indian Liberal Federation was formed by Dr. T.M. Nair, Sir AT. Paneerselvan, Maharaja of Panegal, Dr. Natesan, Sir P.T Thyagarajan and so many other great men. The South Indian Liberal Federation later became the Justice Party, and it formed the Government in 1927. In 1927, when Muthaiah Mudaliyar, who was the Minister in the Justice Party, introduced the communal Government Order, which is called the famous communal GO., wherein 12 compartments were made, and each community or religion was given certain reservation. This was followed till 1950 when the Constitution was adopted. And, in the Chambakam Dorairajan's case, this communal GO was struck down denying the benefit of reservation to others. This evoked the protest, and the First Constitution Amendment was brought in.

Sir, the DMK Party was formed in 1949. When it was formed, it never had an idea to contest elections. It was formed as a social reformist party and fought for social justice. Later when it joined the main political stream and participated in elections after 1952, they wanted to implement their policies in the political process. And, later on, in 1967, when Dr. Annadurai—he was our great leader and the founder of the DMK party-was the Chief Minister, he continued with the reservation policy. Likewise the present President of our party, Dr. Kalaignar, started following the reservation policy ever since1969. Sir, in 1989, Dr. Kalaignar *wanted... (Interruptions)*

MR. DEPUTY CHAIRMAN: Please, don't create confusion... *(Interruptions)* There is peace in the House...

SHRIR. SHUNMUGASUNDARAM: Sir, this time should not be deducted from my time. You have to protect me.

MR. DEPUTY CHAIRMAN: No, no; your time is already over.

SHRI R. SHUNMUGASUNDARAM: In 1989, when Dr. Kalaignar was the Chief Minister, he reserved 20 per cent exclusively for the Most Backward Classes among the Backward Classes. This largely benefited the really downtrodden, most Backward Classes among the Backward Classes, and he also directed that 15 marks should be given to the rural students. This was highly beneficial. The rural students were benefited out of it. He also ordered that 15 marks should be given to those persons whose parents were not graduates. These were the reforms that were brought in to bring

social justice, and we were really benefited out of it. That is why we see the overall growth in the south. That is why we contributed to the growth of the IT. sector. That is why the name of India, our country, is high in the world. Therefore, I welcome this Bill. Thank you very much.

SHRI SHARAD ANANTRAO JOSHI (Maharashtra): Mr. Deputy Chairman, Sir, when the hon. Minister of Human Resources Development, Shri Arjun Singhji, initiated a discussion with the representatives of different political parties on the action that needed to be taken after the judgement of the Supreme Court, I was present; I spoke at that time and made it clear that any such legislation was not called for. I sat through the present debate for almost five hours listening to every Member hoping that I would find some argument to be able to change my views. Unfortunately that did not happen. Most of the time in the debate was spent on the vetted speeches of those who defend reservation, about what kind of hardships their ancestors had gone through over thousands of years, and the melodramatic experiences of Dr. Ambedkar himself. As Shri Janardhana Poojary mentioned, he had to drink tap water; I come from a childhood where getting tap water was a privilege. Sir, I do not think the matter should have been dealt with on that level because on the 12th of August, when we got the news that the Supreme Court had decided as it did, the whole House was unanimous that this situation needs to be corrected. The whole House has sympathy and has feelings for the backwardness of the SCs, the STs and the OBCs, and the injustice done to them. Therefore, the kind of tearjerker, melodramatic stories had no particular relevance in today's debate. The undercurrent was that the Supreme Court has given a judgement which is kind of* unfairs, unjust and therefore, something needs to be done to correct the situation and give the quotas back to the Scheduled Castes and the Scheduled Tribes.

MR. DEPUTY CHAIRMAN: Remove the word *

SHRI SHARAD ANANTRAO JOSHI: Except for Mr. Premachandran, nobody even referred to the details, or any of the paragraphs of the judgement. I think, we are reacting exactly the same way as the BJP did. I am hot criticizing only the UPA. During the tenure of the BJP, the Supreme Court gave four judgements, which adversely affected the system of reservations. And, on all the four occasions, they amended the Constitution. So, the UPA is following the great path of the NDA and the

* Expunged as ordered by the Chair.

BJP. The important thing is: Is this kind of a knee-jerk reaction justified? Do we necessarily take that the Supreme Court is less wise, or, we are wiser than the Supreme court? I think, we should have given a fair trial and understood the judgement in a better way. We should have, in fact, taken the Supreme Court judgement, not as a kind of an offence, or, a challenge, but rather as an opportunity to look back, have a pause, and find out what the reservation policy followed for over fifty years has given us. That was really what was necessary. We have not done that. We should have appointed a commission, or, we should have appointed a wise men's committee, to find out whether the system has worked.

I would like to point out, Sir, that reservations were not Ambedkar's programme. Mr Sanjay Raut also said that. In fact, it was Jinnah's programme to have reserved constituencies. And it was at the time of the Yerawada fast of Mahatma Gandhi that Ambedkar shifted to the stand on reservations. But, even there, he had put a condition that before the regular elections, there should be primary elections, where only people belonging to the Scheduled Castes would vote; this was cast aside when the constitution came. In the constitution, Ambedkar, not being in favour of reservation, provided that it would be only for ten years.

Now, what has happened is, the reservation policy has created a whole jungle of rules, which only a few experts follow and take advantage of. Secondly, what has happened is, as the Supreme Court said, there is only the 'creamy layer' amongst the disadvantaged people, which is taking advantage of the reservations. For example, I was told, in Rajasthan, there is a caste that is not even tribal, but which has claimed to be tribal, and, thus have got the largest number of posts in the administrative services in their category. The real power does not go to the backward communities. They get the seats of power. But the real power, in the process, has shifted to the society of non-resident Indians, who have got the real power to govern India right now! You may oppose it; you may not oppose it. But the fact is that, through the reservation policy, the 'seats of power' in Delhi have become 'seats of no power'.

Then, at this point of time, Sir, we should have really found out what is going to happen, how to get the power back from the NRI society to the Delhi Administration. Even more importantly, since the Government service is becoming lesser and lesser in importance, and the private sector is growing more in importance, it is time to review the whole question of

reservations, and to see what are the alternative ways of empowering people and ensuring social justice.

The idea that only reservations bring social justice is incorrect. In fact, that is an idea, very convenient to the politicians, who want to play caste politics and, therefore, we find that after reservation policy has come in, the whole of India has become riven by caste politics, caste polemics and caste conflicts. We feel that we should have taken the Supreme Court judgement as a good reminder that we have blindly carried on with the reservation policy far too long. We need to have a second thoughts. We need to re-examine the policy and, then, prepare comprehensive Bill, which will not detract from the reservations and advantages that are given there.

Mr. Deputy Chairman, Sir, I would like to say one last sentence. I have given my life in the service of farmers who are considered to be *shudras or ati-shudras* in Maharashtra. I am a member of the Scheduled Castes and Scheduled Tribes Welfare Committee, So, nobody should misunderstand what I am saying. I have shown by actual example that I have worked for the under privileged rather than many people who claim to be champions of the Scheduled Castes and Scheduled Tribes. I would say that the time has come to review the reservation policy in the interests of the Scheduled Castes and Scheduled Tribes. Even if you pass this Bill, those who want to evade the Bill, even if the State legislates, they will actually not be implemented. So, this is an exercise in futility. I stick to my view that this legislation is unnecessary, whether with the BJP amendment or without and, even if nobody is voting with me, Sir, I would vote against the Bill. fc Thank you, Sir.

PROF. P.J. KURIAN (Kerala): Sir, first of all, I congratulate the hon. Minister, Shri Arjun Singhji and also the Prime Minister, and specially the Chairperson of the UPA for bringing forward such a legislation. I wholeheartedly support and welcome this Bill. Sir, I have two or three small points, and I will-stick to the time allotted to me. My first point is that this Bill should not be an excuse for the Government to withdraw from higher education because a large number of self-financing and private institutions have already come up. I am not under-estimating the contribution they have made. But, as already spoken by some of the Members here, six per cent of the GDP is to be spent on education. We are not spending that. For higher education, we are spending a negligible sum. If the Government withdraws from the field of higher education what will happen is commercialisation of higher education. That should not happen. I value very much the contribution of private institutions, but,

equally, the Government should concentrate and spend on higher education. Sir, our IITs are Institutions of international standard I had occasion to be the Chairman of the Delhi IIT for five years. Sir, the students coming out of this IIT have great demand all over the world. Our youth's brain is the best in the world. Our youth are second to none. Therefore, there is a lot of scope for our students to be given higher education. They should be given the best education. For that, we should have institutions of excellence. That can come up only if the Government spend money on higher education. So, the Government should concentrate more on higher education. That is my first point.

Sir, my second point is that the self-financing colleges are unaided. The Government is not spending any amount on them. That is fine. But, I would say that there should be social control on them. I don't know whether the Constitution permits it or not. I am not an expert on Constitution. But, social control is a must; otherwise, this mushrooming growth of self-financing colleges will vitiate the atmosphere of education. That should not happen. Therefore, the Government should consider whether social control is possible, especially in the matter of admission etc. It has already been mentioned, I think, by Shri N.K. Premachandran and others that social control in the matter of admission is very important.

Sir, in this connection, I would like to inform the House that when Shri A.K. Antony was the Chief Minister of Kerala, he brought forward a Bill in Kerala wherein it was stipulated that 50 per cent admissions will go by merit and controlled by the Government. And, in that 50 per cent, there will be reservation for the Scheduled Castes, Scheduled Tribes and Backward Classes also But, unfortunately, that Bill did not stand the test of the law, and, finally, it was gone. My request to the hon. Education Minister is to still pursue the matter. Is there any possibility of having some control on the self-financing colleges and private colleges? It should be, that is my demand.

Sir, my third point is whether exemption should be given to the minority institutions. The exemption is alread given in this Bill Sir, my feeling is that allowing reservation to the Scheduled Castes and Scheduled Tribes is not a control. The Constitution says that the minorities have the right to establish and administer educational institutions. But allowing certain reservation to the weaker sections, which is a social obligation. It is not a control, I feel. It should no be seen as a control. I would have been happier if minority institutions were also brought under the purview of this Bill. But, I know that the provision in the Constitution in article 31 does not permit the Government to do so. That is the problem and I am aware of that.

As far as Kerala is concerned, I know, there are a number of minority institutions which are prepared to give reservations. Even today they are giving reservation. I would request the hon. Minister, since the Constitutional provision does not permit such legislation, still he can try to use his good offices with the minority management so that willingly, voluntarily, the minority institutions would agree to provide for reservation. That is the only way I am seeing. I feel, the minority institutions should not be out of the reservation obligation which I feel is a social obligation.

I have one more small point, Sir. There are Scheduled Castes and Scheduled Tribes, they are in Hindu religion in Sikh religion, and in Buddhist religion. But there are Scheduled Castes and Scheduled Tribes in other religions, *i.e. dalits* of other religions. They also should get the benefit of reservation. I want the hon. Minister to examine that aspect also.

With these words, I wholeheartedly .support this Bill. I congratulate the Government for bringing forward this Bill. I also request the hon. Members to pass this Bill unanimously, let there not be even one exception. I hope, Dr. Joshi also would fall in line with the majority. Thank you.

श्री उपसभापति: श्री बशिष्ठ नारायण सिंह। आपके पास पाँच मिनट हैं।

श्री बशिष्ठ नारायण सिंह (**बिहार**): उपसभापति महोदय, संविधान में संशोधन करने के लिए जो विधेयक सदन में लाया गया है, मैं उसके समर्थन में बोलने के लिए खड़ा हुआ हूं। यह इस सदन के लिए एक सुखद क्षण है कि सदन एक ऐसे विषय पर विचार कर रहा है, जिससे भारतीय समाज का जो बहुसंख्यक वर्ग है, उसके बीच से आने वाले विद्यार्थियों के हितों की रक्षा हो सके, वे भी आज के जीवन की चुनौतियां जो संसार की हैं, बाजारवाद की हैं, उदारतावाद की हैं, उनका मुकाबला कर सकें।

उपसभापति महोदय, भारतीय समाज की एक बड़ी खासियत परिवारवाद की है। परिवारवाद का मतलब होता है कि परिवार का जो मुखिया होता है वह, घर में जितने लोग होते हैं, उको संरक्षण देने का और उनको समान सुविधा देने का प्रयास करता है। इसी तरह से ये दोनों सदन, देश के सबसे बड़े व्यवस्थापक हैं। यदि समाज का और देश का कोई तबका ऐसा है, जो उपेक्षित है, पीड़ित है, जो आज तक खड़ा नहीं हो पाया है, उसकी सहायता के लिए सदन को जब खड़ा हो जाना चाहिए, सदन को सामने आ जाना चाहिए, तो आज ऐसे ही समय में समन सामने आ रहा है। इससे खुशी की बात और कोई नहीं हो सकती।

उपसभापति महोदय, भारतीय समाज की दो सच्चाईयां और हैं। एक सच्चाई यह है कि यहां समाज जाति-व्यवस्था से आज भी संचालित हो रहा है और जाति का अस्तित्व अभी भी कायम है। दूसरी सच्चाई सर्वमान्य है कि भारत की बहुसंख्यक आबादी अभी गरीब है और पूर्णतः शिक्षा प्राप्त

5.00 P.M.

नहीं कर सकी है। आज उनको शिक्षा दिलाने के लिए, कमजोर लोगों को शिक्षा दिलाने के लिए यदि यहां बहस की जा रही है तो यह बड़ी बात है। मैं मंत्री जी को तो बधाई दूंगा ही, लेकिन मैं मंत्री जी से अधिक बधाई इस सदन की संरचना को और लोक सभा की संरचना को देना चाहता हूं। आज लोक सभा और राज्य सभा की संरचना ऐसी है, सदन की बनावट ऐसी है कि जिस तरह के लोग चुन कर आ रहे हैं, वे क्षेत्रीय aspiration और जो कमजोर पीड़ित लोग हैं, उनके हितों की रक्षा के लिए सदन को बाध्य कर देंगे कि न केवल बिल आए, उस पर बहस हो और बहस में वह बिल पारित भी हो। आज उसी पर हम लोग चर्चा कर रहे हैं।

उपसभापति जी, सदन में जो बिल लाया गया है, वह तो पास हो जाएगा, लेकिन इस बिल के पास हो जाने से यह कहना कि इससे बहुसंख्यक समुदाय के विद्यार्थियों के हितों की रक्षा हो जाएगी, कतई उचित नहीं होगा, क्योंकि शिक्षा जगत ही आज अनेक समस्याओं का सामना कर रहा है। हम मंत्री जी से आग्रह करना चाहेंगे कि यदि उन्होंने यह बिल यहां लाया है, इसमें निजी इंजीनियरिंग कॉलेजों में तकनीकी महाविद्यालयों में जो आरक्षण देने की बात उन्होंने कही है तो उसकी व्यवस्था में सुधार के लिए भी आवश्यक कदम उठाए जाने चाहिएं। केवल इस बिल को ले आने के कोई सार्थक परिणाम नहीं निकलेंगे। उसके स्ट्रक्चर और उसके को-रिलेटेड, जो हायर-सेकंडरी, मैं इसलिए कहता हूं कि जो गवर्नमेंट एडेड विद्यालय हैं, यदि उनकी व्यवस्था में आवश्यक सुधार नहीं किया गया, तो वहां कम ही लोग पास होकर निकलेंगे और जिनके लिए यह सुविधा आप ला रहे हैं, वे इस सुविधा का लाभ नहीं उठा पाएंगे।

महोदय, आज संपूर्ण शिक्षा व्यवस्था के सामने एक बड़ी चुनौती है। यदि विद्यार्थियों की शिक्षा पर काफी पैसा खर्च करना पड़ता है, तो सरकार के सामने भी यह एक चुनौती होगी और पब्लिक सेक्टर के मामने भी सबसे बड़ी चुनौती होगी। इसकी व्यवस्था को यदि ठीक नहीं किया गया, तो शिक्षा के लिए बड़ा खतरनाक परिणाम यह हो सकता है कि बहुत से लोग, जो पहली क्लास, दूसरी क्लास, तीसरी क्लास में हैं, वे गरीब होने के चलते अपनी पढ़ाई छोड़ देंगे और जब तक समाज का बहुसंख्यक वर्ग अच्छे ढंग से सेकेंडरी स्कूल से पास होकर बाहर नहीं निकलेगा, तब तक ऐसे आरक्षणों का ज्यादा फायदा नहीं हो सकता है। उन विद्यालयों को भी बखूबी तैयार कर देना चाहिए ताकि भारती समाज के अधिकांश लड़के वहां ठीक से पढ़ सकें। यह जो बिल लाया गया है, मैं समझता हूं कि जो समाज के सामने चुनौती है, उसके अनुरुप लाया गया है।

उपसभापति जी, मैं तो यह भी कहना चाहूंगा कि मंत्री जी ने एक और काम अच्छा किया है। हाल की घटनाओं में हम लोगों ने देखा कि जिस पार्टी से वे रिप्रजेंट करते हैं, जब ऐसे सामाजिक सवालों पर भी कोई आंदोलन होता है, तो उसमें बहुत से लोगों को उस आंदोलन में एक दूसरी भूमिका में देखा जाता है, कम से कम ट्रेनिंग की भी व्यवस्था आपने पार्टी के केडरों को कर दी है, इसके लिए बधाई देते हुए मैं इस बिल का समर्थन करता हूं।

MR. DEPUTY CHAIRMAN: Now only ten minutes are left for the Congress Party and we have to finish before 5.15. Therefore, please take three minutes. *...(Interruptions)...*

SHRI JESUDASU SEELAM (Andhra Pradesh); Mr. Deputy Chairman, Sir, I express my gratitude and I stand here to support this Bill. Sir, I would like to draw the attention of this august House as to why this necessity has arisen. Sir, we are proud of our country, but there are some dark patches also because for centuries some sections of the people were excluded and denied human rights like education. That is why some of the most backward communities have been asking for these rights wherever they have been denied. Sir, it is a series of compensation. Many speakers have mentioned about reformers, social thinkers and Dr. Ambedkar who had been instrumental in at least getting this fruit to these sections of the people. Sir, we would again like to draw the attention to the fact that this country has seen a social transformation and an economic transformation in the last eight or nine years. Similarly, dalit community is also undergoing a transformation. Actually, this would have been a great necessity if there is access to sufficient schooling, sufficient universities and sufficient institutions of learning for all the members of the communities. Sir, I would like to draw the attention of the hon. Minister to this. My friend Shri Sitaramji has said that investment in education has been on the decline compared to the private sector investment. The Government should come in a big way in higher institutes of learning, NT, National Institute of Technology where you can increase the quantum of representation. The requests of the weaker sections are to start more residential schools. 'We don't want reservation, but we want opportunities because you are denying the opportunities.' Sir, getting reservations is not a great thing. It is a great fashion to talk about abolishing reservation, reviewing reservation. But, at the same time we want them to empathise, to place themselves in their position, in the positions of those who are suffering for centuries. We do not want special treatment. But having done so, this is a piece of social legislation. We all, on behalf of the youth of the marginalized section, congratulate the hon. Minister for Education and we express our gratitude to Soniaji and the Prime Minister. But, at the same time, I want to reflect some of the concerns. I will be failing in my duty if I don't articulate some of the concerns. Right now, even among the minorities, there are backward sections of minorities, the Ansaris, the Quereshis, the jularis. They form 80 per cent of the minorities. But I am sure this could have been an opportunity to address their requirement. Similarly, Sir, among the Dalit Christian minorities,

because they are Dalits they won't get admissions in Christian institutions. Because they are Christians, the Government will not take care of them Where will they go? These are certain concerns. The third thing is, the basic problem in the private, unaided institution of learning is the fee structure. Mention has been made to have a rationalising of the fee structure, the admission procedures. I am sure this concern needs to be addressed and I am sure the hon. Minister is capable of addressing this concern through a comprehensive legislation. Sir, I agree with some of my friends when I said that this is an opportunity we could have provided because majority of the highest quality education is given by minority institutions. It would be unfair to deny that opportunity to the vast majority of SCs, STs and OBCs. We would have definitely cherished it but this concern needs to be addressed. I am sure we will solve it. Thank you very much.

DR. T SUBBARAMI REDDY (Andhra Pradesh): Sir, we must always remember that the Constitution of India is like the Bhagwad Gita, the Quran and the Bible of democratic country. So, we have to be always cautious, conscious and judicious to amend the Constitution. Today, it has become very much important. It is historic; it is a landmark in the Indian history. I congratulate the hon. Minister for Human Resource Development and I am also grateful and appreciate the hon. Prime Minister, Dr. Manmohan Singhji and the UPA Chairperson, Mrs. Sonia Gandhiji for this historic Bill. Sir, here the most important thing, which we have to bear in mind, is --I do want to repeat. I will finish in two to three minutes -- today there is frustration in the society, among the youth particularly, and they are going on the wrong track. Why? It is because when a child grows and has no money to get educated, he becomes very angree in the Society He goes on the Wrong track. Why? It is because they are poor. Who is poor? If you see the statistics in our country, the poor are mostly, SCs, STs, and also the socially and educationally backward classes. So, when we wanted to introduce reservations in the month of August and when the Supreme Court gave a judgment, of course, that also we have to accept. Supreme Court gave a judgment only legally. That is what the Constitution's wording says. So, we don't believe in having a debate on that point. So, now the time has come, the judgment has come, 'yes, we have the clarity, transparency to create an indication that any State Government must have the power to amend and to introduce reservations in all the aided and unaided colleges.

So, therefore, by introducing this Bill, you are, on the one hand, honouring the democratic values of this country and, on the other, giving the topmost priority for the socially and educationally backward people. The UPA

Government is also committed to help poor people, particularly socially and educationally Backward classes and SC/STs. Therefore, the UPA Government felt that it is its foremost priority to bring this legislation. We all know that recently the Supreme Court gave a judgment. The Government have applied its mind and the Government have also consulted all the parties and taken a historic decision. We know that the Lok Sabha has passed this Bill yesterday. Now, it has come to the Rajya Sabha. What is most important, after passing of this Bill, is its implementation. I am drawing the attention of the hon. Minister. I would say that there should be a proper mechanism about the implementation of these reservations. There should not be any loophole. All the poorer sections should have an opportunity in all institutions all over the country. All these days, the educational institutions have been enjoying by saying that 'we are not getting any aid from the Government. We need not give any reservation and we will enjoy the fruits completely.'And, some of my friends have said that this has become a big business and they are making huge money out of it. Now, they will, definitely, be unhapply of this amendment which force them to give an opportunity for the reserved classes. Therefore, we must have a very, very well organised mechanism in the Central Government to see that every State Government is implementing this in its letter and spirit and there is no loophole left. And, if any institution does not follow it, the Central Government must come forward and take a very drastic action on such institutions.

Lastly, what I must say is that there are also Centrally-owned institutions like NTs, etc. I want a clarification on this point from the hon. Minister. I would like to know whether this amendment or this reservation is going to be implemented only in the State-run institutions or is it also applicable to Centrally-run institutions. We want that the Centrally-owned institutions should also implement this reservation.

So, once again I congratulate the hon. Minister for having brought this historic amendment and the entire House is united in passing this. I don't think that eve .001 per cent of the House oppose this, because this move helps the SC/ST and poor people and no one will have *Kaleja* to say no to this amendment. Thank you to all.

डा॰ फागुनी राम (बिहार)**:** सर, संस्कृत में एक श्लोक है जिसका अर्थ है कि ज्ञान के समान दूसरा कोई चक्षु नहीं है। यह जो कॉमन लोगों को, एस॰सी॰, एस॰टी॰ लोगों को शिक्षा में बढ़ावा दिया जा रहा है उससे बढ़कर कोई दूसरा उपाय हो ही नहीं सकता। इसलिए हम सरकार के बिल के लिए मैडम का मिनिस्टर साहब का और केन्द्रीय सरकार का सबका हार्दिक स्वागत करते हैं। और धन्यवाद देते हैं। यह उन लोगों के लिए है जो गरीबों को शिक्षा देगा, निर्बलों को बल देगा, प्रतिष्ठा

देगा, कमजोरों को ताकत देगा और अंधों को रोशनी देगा। इसलिए यह बिल उन सभी के हित में है। श्री दत्ता मेघे जी ठीक ही बात कर रहे थे, यह सही बात है कि कोई शैडयूल्ड कॉस्ट और शैड्यूल्ड ट्राइब्स को, ओ॰बी॰सी॰ को और कितनी भी सुविधा दे दी जाएं उसमें यह ठीक है। जहां तक यह बात आएगी, धन की बात आएगी तो वहां पर उनको सुविधा रहते हुए भी धन के अभाव में वे नहीं पढ़ सकेंगे। सरकार के लिए यह विचारणीय बात है कि जब उनके छोटे लड़के सरकारी स्कूल में अपने अर्जन के लिए बनिहारी करते हैं, चरावाही करते हैं, डोमेस्टिक नौकर क काम करते हैं उसमें इंजीनियरिंग के लिए या मेडिकल के लिए या हाईस्कूल के लिए वे पैसा कहां से लाएंगे। इसलिए हम सरकार से निवेदन करते हैं कि जो प्राइवेट का मेनेजमेंट होगा उनके लोगों से और सरकार से एक नेगोशिएशन करके कुछ ऐसा रास्ता निकालना चाहिए, ताकि वह अपनी फीस दे सकें या उनको फ्री पढ़ाया जा सके। अगर ऐसा होगा तो हम समझते हैं कि इसका लाभ सही-सही लोगों को मिल सकेगा। जो मौजूदा बिल लाया गया है वह स्वागत योग्य है, प्रशंसनीय है इससे वंचित तबके के लोगों को व्यावसायिक शिक्षा में प्रवेश का अवसर मिलेगा तथा उनको हीन भावनाओं से मुक्ति मिलेगी। सरकारी क्षेत्र में लगभग 300 तकनीकी शिक्षण संस्थान है। अगर यह निजी क्षेत्र में दिया जा रहा है तो इसका मतलब है कि इन लोगों को पढ़ने का बहुत ज्यादा चांस दिया जा रहा है, बहुत ज्यादा क्षेत्र दिया जा रहा है और लोग पढ़ना चाहते हैं, क्योंकि उनके पास धन नहीं है जिससे दूसरा काम कर सकें। व्यवसाय भी नहीं है कि वे व्यवसाय कर सकें, को रोजगार नहीं है कि उसे कर सकें, कोई बिजनेस नहीं है, जिसे वे कर सकें। इसलिए उन्हें लगता है कि शिक्षा ही ऐसा माध्यम है जिसको हम आगे बढ़ा सकते हैं। हम भी अगर पढ़ें नहीं होते तो शायद यहां नहीं आ सकते। शिक्षा का ही परिणाम है कि हम आपके सामने कुछ बोलने के बारे में सोचते हैं और आपके सामने हम खड़े हैं। यह देश के दलित वर्ग के सुधार के लिए, एस॰सी॰ और एस॰टी॰ के लिए विभिन्न स्तर पर सुधार के लिए ऐसी व्यवस्था की गई, जिसके पीछे यह उद्देश्य समाहित था कि इन तबकों को आरक्षण के द्वारा दूसरे लोगों के बराबर सुविधाएं मुहैया कराने का तथा उनके उत्तरोत्तर विकास करने का। ऐसा करने से घीरे-घीरे सामाजिक विषमता दूर होगी, इसके पीछे यह उद्देश्य था। हमें भी लगता है कि जब लोग शिक्षित हो जायेंगे, लोग धारे-धीरे शिक्षित हो रहे हैं, तो सामाजिक और आर्थिक द्दष्टि से जो शिक्षित हो जाते हैं, वे अच्छे हो जाते हैं, क्योंकि जो शिक्षित हो जाते हैं, वे कहीं न कहीं काम करते हैं। ...(**समय की घंटी**)...शिक्षित होकर काम करने से कुछ न कुछ अर्जित करते हैं, इससे उनकी आर्थिक स्थिति अच्छी हो जाती है इसलिए मैं इस बिल का बहुत स्वागत करता हूं। यह बिल बहुत अच्छा है। पहले हम समझते थे कि बेस्ट स्कूल है, तो बेस्ट चिल्डरन सब जगह हैं, अच्छे विद्यार्थियों के लिए, अच्छे स्कूल सब जगह हैं, लेकिन ऐसी नहीं थी कि बेस्ट फार दा कॉमन चिल्डरन। जो भी गैर-सरकारी शिक्षण संस्थान हैं, वे चार्मिंग हैं, लोग उनमें नाम लिखाकर गौरव महसूस करते हैं। जब एस॰सी॰, एस॰टी॰ और ओबीसी के बच्चे पब्लिक स्कूलों में जाकर शिक्षा प्राप्त करेंगे, तो उनके अंदर जो हीन भावना है, वह दूर होगी और उनको बैटर चांसेज मिल सकेंगे। ...(**समय की घंटी**)... उपसभापति महोदय, आपने मुझे इस बिल पर बोलने का मौका दिया, इसके लिए हम आपका और सरकार का आभार प्रकट करते हैं। धन्यवाद।

श्री उपसभापति: आपने एक मिनट बोलने के लिए अनुमति मांगी है, मैं आपको एक मिनट का समय बोलने के लिए दूंगा। आपको इससे ज्यादा नहीं मिलेगा। श्री लेखराज वचानी।

श्री लेखराज वचानी (गुजरात): थैंक्यु सर। मैं माननीय मंत्री जी को एक सुझाव देना चाहता हूं, वह भी सोशल जस्टिस की दृष्टि से। एस॰टी॰, एस॰ सी॰ ओबीसी के लोगों को, इस कास्ट को रिजर्वेशन का ज्यादा लाभ मिले। इस दृष्टि से मेरा निवेदन है कि जिसको लाभ मिल गया है, जो ऊपर के लेवल पर आ गये हैं, जैसे राजस्थान का दृष्टांत माननीय श्री शरद जोशी ने दिया, ऐसी गुजरात में भी एक कामस्ट है, टेन परसेंट लोग ऊपर यआ गये हैं 90 परसेंट लोग तो अब भी नीचे हैं, कई कास्ट एस॰सी॰, एस॰टी॰ की ऐसी हैं जिनको पांच परसेंट भी लाभ नहीं मिला है, 58 वर्ष हो गये हैं, 158 वर्ष हो जायेंगे, तब भी वे शैडयूल्ड कास्ट, वे शैडयूल्ड ट्राइब्स, वे ओबीसी पीछे ही रहेंगे। इसका जो टेन परसेंट ऊपर लेयर है, वह इसका लाभ लेती रहेगी। कई लोग आई॰ए॰एस॰ बन गये, आई॰पी॰एस॰ बन गये आई.आर.एस. बन गऐ और बड़े-बड़े आफीसर बन गये, मैं तो यह सुझाव देता हूं कि जो इनकम टैक्स भारत है, एस॰सी॰, एस॰टी और ओबीसी जिसकी इन्कम इन्कम टैक्स से ऊपर है, तो उसकी कम से कम एक तरफ रखो जिससे कि बाकी के जो शैड्यूल्ड कास्ट, शैडयूल्ड ट्राइब्स और ओबीसी के लोग हैं, उनको इसका लाभ मिले। इससे ज्यादा लोगों को लाभ कैसे मिले, यह विचारणीय बहात है। लास्ट में, मैं यह कहना चाहता हूं कि जो माइनारिटी की बात हो रही है, जो माइनारिटी में ओबीसी है, उनको माइनारिटी इंस्टीटयुशन्स में लाभ क्यों न मिले, इसमें आपको क्या आपत्ति है? ...(**समय की घंटी**)... जब वे कांस्टीयुशनली ओबीसी डिक्लेयर हुए हैं दूसरी कम्युनिटी से, मुस्लिम कम्युनिटी के ऐसे इंस्टीटयुशन्स हैं तो कम से कम किसी को भी ऐसा आहसास नहीं होना चाहिए उन मुस्लि इंस्टीटयुशन्स में एडमिशन मिलना चाहिए। यह एक न्याय की बात है। एट लीस्ट सोशल जस्टिस यही मांगता है। मेहरबानी करके समाज को, देश को तोड़ो मत, जोड़ो। धन्यवाद।

श्री अर्जुन सिंह: आदरणीय उपसभापति महोदय, सबसे पहले मैं सभी सम्माननीय सदस्यों को इस बात के लिए साधुवाद देना चाहता

(श्री सभापति पीठासीन हुए।)

यूंकि सभी ने, उसी परम्परा में और उसी पृष्ठिभूमि में जिसमें यह विधेयक एक कंसैंसस से लोक सभा में परित हुआ, उसी के मुताबिक आज की चर्चा भी की। स्वाभाविक है कि ऐसे बहुत से विषय सामने हैं जो महत्वपूर्ण हैं, विचारणीय हैं और जिनको अनदेखा भी नहीं किया जा सकता। ऐसे विषयों में हम क्या कर सकते हैं और क्या करना चाहिए, यह महत्यपूर्ण प्रश्न है। आज के उच्च शिक्षा के क्षेत्र में जो स्थिति है, वह कोई बहुत लुभवनी नहीं है बल्कि मैं यह कहूंगा कि कुछ हद तक उससे निराशा ही होती है। लेकिन उसका यह प्रतलव भी नहीं है कि उस दिशा में हमे प्रयास नहीं करने चाहिए। सभापति महोदय, 18 से 24 के एज ग्रुप में उच्च शिक्षा में जो सामान्य छात्र हैं, उनमें सौ में से केवल 9 छात्र प्रवेश पाते हैं- सामान्य श्रेणी में। जो शेडयूल्ड कास्ट और शेडयूल्ड ट्राइब्स के हैं उनमें प्रत्येक सौ में कवल चार प्रतिशत या चार प्रवेश पाते हैं। जहां तक माइनॉरिटीज का सवाल है,

वहां स्थिति यह है कि केवल एक परसेंट ही प्रवेश पाते हैं। इस पृष्ठभूमि में हमें सब सवालों पर विचार करना होगा और यह बात इसलिए भी जरुरी है क्योंकि हम सबको इस बात की चिंता है, जिसमें सदन के सभी वर्गों के लोग हैं, कि देश आगे बढ़े और जैसा हम सबकी कोशिश है कि इस सदी में भारत की सदी बनकर रहे, तो हमे इस नज़रिए से ही सोचना पड़ेगा और उस नजरिए से ही प्रयास करना पड़ेगा और जिसके जिम्मे जो कुछ जिम्मेदारी है, उसे उसी तरह से जिम्मेदारी भी निभीनी पड़ेगी। मैं यह इसलिए कह रहा हूं क्योंकि अकसर हम लोग एक-दूसरे के ऊपर जिम्मेदारी डालने की कोशिश करते हैं। मैं समझता हूं कि अब वह समय आ गया है जब हमें अपनी जिम्मेदारी निभानी है- दूसरे की जिम्मेदारी कैसी निभ रही है, उसको बाद में देखना है इस संदर्भ में जो यहां विचार प्रकट किए गए उनमें से मैं कुछ के बारे में जरुर निवेदन करुंगा। जो समय मेरे पास है-सबसे पहले मैं भाई शरद यादव जी के विचारों को लेता हूं। शरद यादव जी ने कुछ महत्वपूर्ण पहलुओं की ओर सदन का ध्यान खींचा है। मैं उन्हें खारिज तो नहीं कर सकता लेकिन उनसे यह निवेदन जरुर करुंगा कि इस विधयेक के माध्यम से उनको अमल में लाने के लिए प्रावधान नहीं हैं लेकिन निश्चित रुप से उस दिशा में देश के अंदर विचार-विमर्श होना चाहिए और उन्हें अमल में लाने के लिए सबके सहयोग से प्रयास होना चाहिए। दूसरा विचार श्री सीताराम येचुरी जी का है। सभापति महोदय, यह कैसा संयोग है कि आजादी प्राप्ति के प्रथम दस वर्षों में ही देश के अंदर ये सब बड़ी-बड़ी शिक्षण संस्थाएं बनी। जिनकी वजह से आज दुनिया में भारत का नाम हुआ है। यह संयोग मात्र नहीं है। देश की आजादी प्राप्त होने के बाद जिस पीढ़ी के कंधों पर भारत की जिम्मेदारी आई, उसने यह सुनिश्चित किया कि और चीजों को साथ में लेते हुए कुछ प्राथमिकताएं उनको निभानी है और उन्हीं प्राथमिकताओं की वजह से हमारे देश के कोने-कोने में साइंटिफिक लैबोरेटरीज बनीं, आई॰आई॰टी॰ बने, आई॰आ॰एम॰ बने और उसके बाद से करीब-करीब इस विषय पर बहुत कम काम हुआ है। यह एक बहुत बड़ा कारण है जिसकी वजह से आज की विषमताएं और ज्यादा बढ़ गई हैं, वरना शायद अगर उसी प्रक्रिया से, उसी अनुपात से ये संस्थाएं बनती रहतीं, तो आज शायद यह विधेयक लाने की जरुरत ही नहीं होती और जो विरोधाभास पैदा हुआ है, उस विरोधाभास को दूर करने के लिए यह विधेयक लाया गया है।

महोदय, यू॰पी॰ए॰ गवर्नमेंट ने अपने एन॰सी॰पी॰ में यह संकेत दिया है कि शिक्षा के ऊपर जी॰डी॰पी॰ का 6 परसेंट खर्च करना है। अभी हम उससे काफी कम हैं और इस कमी को पूरा करने के लिए स्वाभाविक है कि हमें बहुत कठिन परिश्रम करना पड़ेगा, लेकिन विकल्प भी कोई नहीं है। अगर हम इतना पैसा खर्च नहीं कर पाते हैं, तो फिर भविष्य के बारे में हम बहुत आशान्वित भी नहीं हो सकते और यह बात हम सबकी समझ में हैं। प्रधान मंत्री जी ने समय-समय पर इस बात को रेखांकित भी किया और मैं यहां यह भी कहना चाहता हूं कि इस दशा को सुधारने के लिए जितने भी initiatives लिए गए हैं, ये सब प्रधान मंत्री जी की तरफ से ही लिए गए हैं, इसलिए मुझे इस बात की आशा है कि हम इस गैप को पूरा कर सकेंगे और जो इन्वेस्टमेंट उच्च शिक्षा में सरकार की ओर से होने चाहिए, उसे और अच्छे स्तर पर लाकर, हम इसका फायदा देश के उन छात्रों को, जिसमें कि समाज के कमजोर वर्ग के लोग भी हैं, उनको देने में सफल होंगे।

तीसरा विषय जिस पर मैं कुछ कहना चाहूंगा, वह है-हमारे नॉर्थ-ईस्ट के सांसदों ने जो कुछ कहा है, जो शंकाएं व्यक्त की हैं, मेरी समझ में यह नहीं आई कि नॉर्थ-ईस्ट, जहां आज भारत के अन्य भागों की तुलना में सबसे ज्यादा लिट्रेसी है, उनको स्कूलों में प्रवेश पाने में दिक्कत आ रही है, स्पष्ट है, मैं नहीं समझ पाया। लेकिन यदि कोई भी कारण हैं, तो हमारा यह प्रयास होगा ही कि वे कारण दूर किए जाएं। जहां तक उच्च शिक्षा का सवाल है, वे पीछे न रहें, इसीलिए अन्य मान्यताओं से अलग हटकर, तीन राज्यों को छोटकर, नॉर्थ-ईस्ट के सभी राज्यों में सेंट्रल यूनिवर्सिटीज़ बनाई गईं। तीन जो बचे हैं, उनमें भी बहुत जल्दी ही किया जाएगा। आई॰आई॰टी॰ गुवाहाटी में स्थापित हुआ है आई॰आई॰एम॰ की स्थापना शिलोंग में होने जा रही है। प्रत्येक कॉलेज में जहां प्रावधान है और जहां नहीं भी है, इंजीनियरिंग, मैनेजमेंट या अन्य प्रकार की फैकल्टीज को स्थापित करके उनको मजबूत बनाने का कार्यक्रम अलग से है। इसलिए मैं अपने नार्थ-ईस्ट के सांसद बंधुओं से कहूंगा कि वे इस बात के बारे में जरा भी निराश न हो कि उनके क्षेत्र की शैक्षणिक आवश्यकताओं को कहीं भी नजरअंदाज किया जाएगा।

फिर एक प्रश्न उठा है कि माइनोरिटी इंस्टिटयुशंस में दुरुपयोग करके उन्हें जो अवसर और अधिकार दिए गए हैं, उनका नाजायज फायदा लिया जा रहा है। शायद सदन को इस बात की जानकारी होगी कि इस विषय में एक National Commision for Minority Educational Institiutions कायम किया जा चुका है। उसी कमीशन के सन्दर्भ में कुछ अमेंडमेंट्स एक बिल के द्वारा लाए गए हैं, जिसे स्टैंडिंग कमेटी ने एप्रूव किया है, हमारे सदन के श्री वायालाहर रवि इसके अध्यक्ष हैं, क्योंकि इस सत्र में समय नहीं मिल पाया, वरना वह भी पारित हो जाता। उसमें स्पष्ट प्रावधान है,The Commission may after giving a reasonable opportunity of being heard to a minority educational institution to which minority status has been granted by an authority or Commission, as the case may be, cancel such status under the following circumstances, namely,

(i) If the Constitution aims and objects of the educational institution which has enabled it to obtain minority status has subsequentently been amended in such a way that it no longer reflects the purpose or character of a minority educational institution; and

(ii) If on verification of the records during the inspection or investigation, it is found that the minority educational institution has failed to admit the students belonging to the minority community in the institution as per rules and prescribed percentage governing admissions during any academic year.

इस प्रकार से यह भी जो शंका है, मैं यह तो नहीं कह सकता कि यह तुरन्त लागू हो सकता है, क्योंकि अब इसे तो सदन ही पास करेगा, लेकिन मैं कमीशन के चेयरमैन साहब से यह जरुर रिक्वेस्ट करुंगा कि अपने प्रयासों में वह इस बात को देखें कि इस प्रकार की परिस्थिति जहां भी हो,

उसका मूल्यांकन होना चाहिए। किसी भी व्यक्ति या संस्था को संविधान द्वारा प्रदत्त अधिकार और सुविधाओं का दुरुपयोग करने का अधिकार नहीं है। यह सबके ऊपर लागू होगा।

जो बात मैं आपसे कहना चाहता हूं कि यह विधेयक एक एनेबलिंग विधेयक है, इसी के तहत प्रत्येक राज्य सरकार को अपने कानून बनाने पड़ेंगे। आदरणीय सभापति महोदय, मैं आपके माध्यम से देश के सभी राज्यों से यह अपील करुंगा कि उनकी यह जिम्मेदारी है कि वे यह कानून बनाएं और अगले दो-तीन महीने के अन्दर बनाएं, जिससे कि अगले सत्र में जहां भी एडमिशन का सावल आए, उसके लिए बहुत स्पष्ट और विस्तृत रुप से प्रावधान बन जाए। उसमें ही, माइनोरिटीज़ के द्वारा हो या किसी के द्वारा हो, वे प्रावधान करने पड़ेंगे, जिसमें फीस के बारे में, एडमिशन के बारे में, अन्य प्रकार की जो प्रक्रियाएं हैं, उनके बारे में कानून में स्पष्ट उल्लेख करना पड़ेगा और उनको एनफोर्स करना पड़ेगा। अगर ऐसा नहीं कर सकते तो फिर वह राज्य अपनी जिम्मेदारी नहीं निभा रहा है। में समझता हूं कि मुझे कहीं इस बात की शंका नहीं है कि इस देश का कोई भी राज्य अपनी जिम्मेदारी इस क्षेत्र में निभाने में पीछे हटेगा।

सर, कुछ प्रश्न ऐसे भी बीच में आए जिन का कोई औचित्य तो नहीं था, लेकिन माननीय सदस्यों ने शंका पैदा की, इसलिए उनके बारे में दो शब्द कहना चाहिए। सम्माननीय सदस्य ने कहा कि जो बैठक 23 अगस्त को सभी राजनीतिक दलों की हुई, उस ने एकाएक यह फैसला कर लिया कि मायनोरिटीज इंस्टीटयूशंस को प्रोटेक्शन मिलना चाहिए और वह इसलिए क्योंकि किसी एक सदस्य ने उस मीटिंग में कुछ ऐसी चेतावनी दे डाली, ऐसा लोगों को डरा-धमका दिया जिस की वजह से हम लोग सहम गए और इस बात का प्रावधान किया। मैं आदरणीय सदन से यह निवेदन करना चाहता हूं कि इस प्रकार की बैठक सभी की सहमति से, सभी के प्रयास से हुई थी, किसी भी सदस्य के द्वारा इस प्रकार लोगों को डराने-धमकाने की बात सर्वथा गलत है। चूंकि यहां पर प्रोसीडिंग्स के द्वारा इस प्रकार लोगों को डराने-धमकाने की बात सर्वथा गलत है। चूंकि यहां पर प्रोसीडिंग्स पूरी तरह से टेप्ड है, एक भी शब्द ऐसा नहीं है जिसके बारे में जानकारी न हो। मैं उस आधार पर कह रहा हूं और जिन को इस बारे में शंका हो, वह कृपया पधारने का कष्ट करें और उन्हें जिस व्यक्ति के बारे में कोई जानकारी लेनी है, उन्होंने क्या कहा उस 5 घंटे की बैठक में, वह सब टेप्ड है कि किस ने किस को धमकी दी और किस ने क्या कहा।

श्री सभापति: आप भी सब टेप करवाते हैं?

श्री अर्जुन सिंह: सर, मैं नहीं करवाता हूं। यह तो वह बैठक थी, इसलिए उस बैठक के महत्व को देखते हुए हुआ।

दूसरी बात अलीगढ़ यूनिवर्सिटी के बारे में उठाई गई कि इस प्रकार की परिस्थिति निर्मित हो गयी है जहां कि 1981 के कानून के बावजूद एक सिंगल-मेंबर बेंच ने एक फैसला दे दिया जो कि

मायनोरिटीज के स्टेट्स को एक तरह से अपसेट करता है। सभापति महोदय, हमारे देश में न्यायालयों को अपने अधिकार हैं। जो भी फैसला दिया गया है, वह उनके अपने अधिकार क्षेत्र के अंदर दिया गया है, ऐसा मानकर चलना चाहिए, लेकिन मैं यह भी बताना चाहता हूं कि उस फैसले में 1981 में पार्लियामेंट ने अलीगढ़ यूनिवर्सिटी को मायनोरिटीज स्टेटस जो दिया, उस को ultra-vires घोषित नहीं किया गया, उस को गैर-कानूनी नहीं बनाया गया। इस के बावजूद उन्होंने फैसला दिया। अब उस फैसले के खिलाफ इलाहाबाद हाईकोर्ट की डबल बेंच में अपील है और हमें इंतजार करना पड़ेगा कि डबल बेंच का क्या फैसला होता है। मैं समझता हूं कि जब तक वह फैसला न हो, उस के बारे में हमें टिप्पणी करने का अवसर भी नही है और उपयुक्त भी नहीं है।

आदरणीय सभापति महोदय, मैं इस अवसर पर इतना जरुर कहना चाहती हूं, जैसा कि मैंने लोक सभा में भी कहा था कि ऐसे अवसर तो आएंगे जहां लोगों के न चाहते हुए भी कुछ घटनाएं हुई होंगी, न चाहते हुए भी बहुत निर्णय होंगे।

लेकिन एक ऐसे शासन का सदस्य होने के नाते, जो पूरी तरह से प्रतिबद्ध है, उन मूल्यों और मान्यताओं को स्थापित रखने, कायम रखने और उन्हें बढ़ाने के लिए, जो देश के संविधान में निहित हैं। अगर उसके बारे में कार्रवाई की जा सकी है, तो उसका पूरा श्रेय हमारे देश के प्रधान मंत्री और कांग्रेस प्रेसिडेंट श्रीमती सोनिया गांधी, जो यू॰पी॰ए॰ की चेयर परसन हैं, उनको जाता है। उसी के संदर्भ में आज मैं यहां यह विधेयक लेकर आया हूं। हमारे बहुत से साथियों ने कुछ बातें कहीं हैं। ...(**व्यवधान**)... मैं उन माननीय सदस्यों को अपनी ओर से आभार व्यकत करना चाहता हूं, लेकिन साथ-ही-साथ इतना जरुर कहना चाहता हूं कि मेरी जो बेसिक क्वलिफिकेशन है, वह केवल एक है-कांग्रेस का एक सामान्य कार्यकर्ता जिसको यह सौभाग्य जरुर मिला कि देश की सेवा में अग्रसर रहने के लिए स्व॰ जवाहर लाल नेहरु का आशीर्वाद मिला। इन्हीं के साथ मैं आपसे निवेदन करता हूं कि इस पर विचार करके इसे पारित किया जाए।

श्री सभापति: बहुत-बहुत धन्यवाद। Now, I shall put the motion for consideration. The question is:

"That the Bill further to amend the Consitution of India, as passed by the Lok Sabha, be taken into consideration."

The House divided.

MR. CHAIRMAN: Ayes : 173

Noes : 2

Ayes:173

Acharya, Shri Suryakantbhai
Ahluwalia, Shri S.S.
Ahmed, Shri S.K. Khabir Uddin
Akhilesh Das, Dr.
Alvi, Shri Raashid
Anand, Shri R.K.
Anand Sharma, Shri
Anbalagan, ShriS.
Antony, Shri R.K.
Apte, Shri Balavant *alias* Bal
Apte, Shri Devdas
Ashwani Kumar, Shri
Azad, Shri Gandhi
Azmi, Shri Abu Asim
Azmi, Maulana Obaidullah Khan

Bachani, Shri Lekhraj
Bagrodia, Shri Santosh
Barot, Shri Jayantilal
Barupal. Shrimati Jamana Devi
Basha, Shri S.M. Laljan
Basu, Shri Nilotpal
Bhandary, Prof. Ram Deo
Bhardwaj, Shri Hansraj
Bhardwaj, Shri Suresh
Bhattacharjee, Shri Karnendu
Bhattacharya, Shri Majoj
Bose, Shri Swapan Sadhan

Cariappa, Shrimati Prema
Chandran, Shri S.S.
Chatterjee, Shri Prasanta
Chavan, Shri Prithviraj
Chavan, Shri Vasant
Condpan, Shri Silvius
Darda, ShriVijay J.
Deora, Shri Murli
Dhawan, Shri R.K.
Dhinakaran, Shri T.T.V.
Durga, Shrimati N.P.
Dwivedi, Shri Janardan

Faguni Ram, Dr.
Fernandes, Shri Oscar

Gavai, Shri R.S.
Gill, Dr. M.S.
Gnanadesikan, Shri B.S.
Goenka, Shri R.P.
Govindarajar, Shri N.R.
Gupta, Shri Prem Chand

Hariprasad, Shri B.K.
Hema Malini, Sharimati
Heptulla, Dr. (Shrimati) Najma A.

Indira, Shrimati S.G.

Jaitley, Shri Arun
Joshi, Dr. Murli Manohar

Kamaraj, Shri R.
Karan, Singh, Dr.
Karat, Shrimati Brinda
Kashyap, Shri Ramadhar
Kasturirangan, Dr. K.

Kesari, Shri Narayan Singh
Khan, Shri K. Rahman
Khan, Shri S.P.M. Syed
Khandelwai, Shri Pyarelal
Kharshing, Shri Robert
Kharwar, Shri Ghanshyam Chandra
Kidwai, Shrimati Mohsina
Kovind, Shri Ram Nath
Krishnamurthy K, Shri Jana
Kshatriya, Prof. Alka Balram
Kurian, Prof. P.J.

Lath, Shri Surendra

Madhu, Shri Penumalli
Mahendra Prasad, Dr.
Maheshwari, Shri P.K.
Majumdar, Shri Chittabrata
Malaisamy, Dr. K.
Manaklao, Dr. Narayan Singh
Mandal, Shri Mangani Lal
Manhar, Shrimati Kamla
Maroo, Shri Ajay
Mayawati, Miss
Meena, Shri Moolchand
Meghe, Shri Datta
Misra, Shri Satish Chandra
Mukherjee, Shri Dipankar
Murthy, Shri K.B. Krishna

Naik, Shri Shantaram Laxman
Nandi Yellaiah, Shri
Naqvi, Shri Mukhtar Abbas
Narayanan, Shri P.G.
Narayanasamy, Shri V.
Natchiappan, Shri E.M. Sudarsana
Natwar Singh, Shri K.
Nayak, Dr. Radhakant
Nishad, Shri Jai Narain Prasad
Nishad, Shri Vidya Sagar

Pachouri, Shri Suresh
Pany, Shri Rudra Narayan
Parmar, Shri Kripal
Parmar, Shri Raju
Patel, Dr. A.K.
Patel, Shri Ahmed
Patel, Shri Praful
Patel, Shri Surendra Motilal
Patil, Shri Shivraj Vishwanath
Perumal, Shri C.
Pilania, Dr. Gyan Prakash
Pillai, Shri K. Chandran
Piliai, Shri Thennala G. Balakrishna
Poojary, Shri Janardhana
Prasad, Shri Ravi Shankar
Premachandra, Shri N.K.
Punj, Shri Balbir K.

Rai, Shrimati Kum Kum
Raikar, Shrimati Bimba
Rajasekharan, Shri M.V.
Rajkumar, Dr. Alladi P.

Ramachandraiah, Shri C.
Ramadoss, Dr. Anbumani
Ramesh, Shri Jairam
Rao, Dr. Dasari Narayana
Rao, Shri K. Rama Mohana
Rao, Shri V. Hanumantha
Raut, Shri Sanjay
Ravi, Shri Vayalar
Rawat, Shri Harish
Reddy, Shri Ravula Chandra Sekar
Reddy, Dr. T. Subbarami
Roy, Shri Abani
Roy, Shri Tarini Kanta

Sabharwal, Shri Dharam Pal
Sahu, Shri Ram Narayan
Samadani, Shri M.P.Abdussamad
Sanghi, Shri Gireesh Kumar
Sarkar, Shri Matilal
Seelam, Shri Jesudasu
Selvan, Shri Thanga Tamil
Sharma, Shri Laxminarayan
Sharma. Shri Satish Kumar
Sharmah, Shri Dwijendra Nath
Shukla, Shri Rajeev
Shunmugasundaram, Shri R.
Siddiqui, Shri Shahid
Singh, Shri Arjun Singh,
Shri Bashistha Narain
Singh, Shri Bhagwati
Singh, Shri Birabhadra
Singh, Shri Digvijay
Singh, Shri Jaswant
Singh, Dr. Manmohan
Singh, Shrimati Maya
Singh, Shri Veer
Sinha, Shri Shatrughan
Sinha, Shri Yashwant
Sirigireddy, Shri Rama Muni Reddy
Soni, Shrimati Ambika
Soz, Prof. Saif-ud-Din
Sukhbuns Kaur, Shrimati
Swaraj, Shrimati Sushma

Taimur, Shrimati Syeda Anwara
Tariq Anwar, Shri
Thakur, Dr. Prabha
Thirunavukkarasar, Shri Su.
Trivedi, Shri Dinesh

Vanga Geetha, Shrimati
Varma, Prof. R.B.S.
Vasan, Shri GK.
Verma, Shri Vikram
Vijayaraghavan, Shri A.
Vora, Shri Motilal

Yadav, Shri Sharad
Yadav, Shri Subhash Prasad
Yadav, Shri Vijay Singh
Yeehury, Shri Sitaram

Noes: 2

Joshi, Shri Sharad Anantrao
Mitra, Dr. Chandan

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

CLAUSE-2-Amendment of Article 15

MR. CHAIRMAN: Now, we shall take up clause-by-clause consideration of the Bill. In Clause 2, there is one Amendment by Shrimati Sushma Swaraj.

SHRIMATI SUSHMA SWARAJ (Uttaranchal): Sir, I beg to move:

1. That at page 2, lines 7-8, the words "other than the minority educational institutions referred to in clause (1) of article 30" be *deleted.*

The question was proposed.

श्रीमती सुषमा स्वारज: सभापति जी, यह एक बहुत छोटा सा संशोधन, जो मैंने अभी सदन में प्रस्तुत किया है, इस मायने में बहुत महत्वपूर्ण है कि यदि ये पंक्तियां, जिन्हें हटाने के लिए मैंने संशोधन दिया है, इस विधेयक में बनी रहीं तो ये इस विधेयक की आत्मा को ही समाप्त कर देंगी? यदि ये पंक्तियां इस विधेयक में बनी रहीं तो समाज के उपेक्षित और शोषित वर्गों को इस विधेयक से मिलने वाले लाभ को आधा कर देंगी।

सभापति जी, क्योंकि मैं संशोधन पर बोल रही हूं, इसलिए अपनी समय-सीमा का ध्यान रखूंगी। मैं बिना कोई भूमिका बांधे मंत्री महोदय से एक प्रश्न करना चाहती हूं कि मंत्री जी इन पंक्तियों को बनाए रखकर आप किन वर्गों का लाभ पहूंचाना चाहते हैं? मैं निःसंकोच यह बात कहना चाहती हूं कि इन पंक्तियों का लाभ केवल उन लोगों को मिलेगा, जो अपने शिक्षण संस्थानों को उल्पसंख्यक स्तर का दर्जा दिलाकर सरकार से लाभ तो पूरा-पूरा लेंगे कंलेशन यानी छूट भी पूरी-पूरी लेंगे लेकिन समाज के प्रति अपनी जिम्मेदारी का निर्वहन करने से पूर्ण रुप से मुक्ति प्राप्त कर लेंगे। और इसका नुकसान किन्हें होगा? इन पंक्तियों से नुकसान होगा उन्हीं समाज के उपेक्षित वर्गों को, शोषित वर्गों को, पीड़िता वर्गों को। मैं सदन के सामने प्रश्न रखना चाहती हूं, सिख समाज में अनुसूचित जाति के बन्धू मजहबी सिख कहलाते हैं तो क्या एम॰जी॰पी॰सी॰ द्वारा चलाई जाने वाली शिक्षण संस्थाओं में उन्हें आरक्षण मिलना चाहिए या नहीं? मैं एक प्रश्न रखना चाहती हूं कि जब मंडल कमीशन में पिछड़ी जातियों की पहचान की गई और मुसलमानों की 70 जातियां पिछड़ी जाति के रुप में चिन्हित की गई, क्या मुस्लिम भाईयों द्वारा चलाये जाने वाले शिक्षण संस्थानों में उन पिछड़े समुदाय के लोगों को, उन पिछड़ी मुस्लिम जातियों के लोगों को आरछण मिलना चाहिए या नहीं? मैं एक प्रश्न रखना चाहती हूं कि सारे नॉर्थ ईस्ट में सारी संस्थाएं क्रिश्चियन्ज के द्वारा चलाई जाती

है। यह नॉर्थ ईस्ट के मेरे सारे ट्राइब्ल बन्धु इन नॉर्थ ईस्ट के ट्राइब्ल्स को उन शिक्षण संस्थानों में आरक्षण मिलना चाहिए या नहीं? मैं एक प्रश्न रखना चाहती हूं कि केरल में ज्यादातर संस्थानों में इसाई धर्म के अनुपायियों द्वारा चलाई जा रही हैं। केरल में रहने वाले अनुसूचित जाति के लोगों को उन संस्थाओं में आरक्षण मिलना चाहिए या नहीं? मैं एक प्रश्न रखना चाहती हूं कि भाषाई अल्पसंख्यक के नाम पर आन्ध्र प्रदेश के लोग कर्नाटक में जाकर तेलुगू भाषाई होकर के शिक्षण संस्थाएं खोलते हैं। कर्नाटक वाले जाकर तमिलनाडू में खोलते हैं पंजाब वाले आकर के दिल्ली में खोलते हैं और भाषाई अल्पसंख्यक स्तर का दर्जा लेकर सारा लाभ लेते हैं। क्या उन भाषाई अल्पसंख्यकों में उन्हीं के अपने ओ.बी.सी., एस.सी., एस.टी. को आरक्षण मिलना चाहिए या नहीं? यदि हां, तो ये पंक्तियां उसको नकार रही हैं। ये पंक्तियां अगर इस विधेयक में बनी रहती हैं तो उन लोगों को इसमें आरक्षण नहीं मिलेगा।

लेकिन सभापति जी, मझे दुख है, हमारी इस बात को इस तरह से रखने के बजाए सरकार दुष्टाचार कर रही है कि बी.जे.पी. तो इस बिल का विरोध कर रही है क्योंकि मॉयनोरिटी की विरोधी है। बी.जे.पी. इस बिल का विरोध इसलिए नहीं कर रही है क्योंकि बी.जे.पी. मॉयनोरिटीज की विरोधी है या नहीं। बी.जे.पी. इस का विरोध इसलिए कर रही है क्योंकि बी.जे.पी. इस बिल का विरोध करके आपका एंटी दिलत, ओ.बी.सी., चेहरा उजागर करना चाहती है। सभापति जी, जिन वर्गों के लिए अभी आरक्षण की बात मैंने की है या आरक्षण की मांग मैंने की है, वे दलित हैं, अनुसूचित जनजाति के हैं, वे पिछड़े हैं, तो यह कहना कि बी.जे.पी. इस बिल का विरोध कर रही है, इससे बड़ा दुष्प्रचार दुसरा नहीं हो सकता।

We are not against reservation. We are for reservation without exception. हम तो यह कह रहे हैं कि बिना अपवाद के आरक्षण दीजिए, हम यह नहीं कह रहे हैं कि आपसे कि मत दीजिए, पूरे देश में दीजिए क्योंकि इनके पास तो मॉयनोरीटिज्म का एक ऐसा हथियार है, जिसे अपने पक्ष में प्रचार करने के लिए और हमारे विरोध में प्रचार करने के लिए आसानी से इस्तेमाल करते हैं और उसी हथियार का आप इस्तेमाल इस बिल के लिए करना चाहते हैं। लेकिन मैं आपसे कह रही हूं कि वास्तव में अभी भी जिन लोगों को जो कुछ मिला हुआ है वह भी इस बिल के पारित हो जाने के बाद खत्म हो जाएगा, ऐसा एक विधेयक आप ला रहे हैं।

अब दूसरा बिन्दु विरोध का मैं बताना चाहती हूं। मंत्री जी, शायद आप समझ नहीं रहे हैं, अप हिन्दुस्तान के लोगों को मेजारिटी के लोगों को भी इन पंक्तियों के माध्यम से एक एस्केप रुट दे रहे हैं। हिन्दू समाज में रामकृष्ण मिशन के लोग मॉयनोरिटी स्टेटस मांग रहे हैं। अगर इस तरह की भाव मिल गया तो वे तमाम लोग मॉयनोरिटी स्टेटस लेकर और वहीं वे लोग हैं सम्पन्न वर्ग के लोग, जिनके सबसे ज्यादा शिक्षण संस्थान हैं- अपने शिक्षण संस्थानों में आरक्षण देने की छुट प्राप्त कर लेगें और उसके बाद दो-चार पुत्री पाठशाला

6.00 P.M.

इधर-उधर बचेंगी जिनमें आरक्षण रह जाएगा। सेंट स्टीफंस भी बच जाएगा, कोई अच्छा कॉलेज भी बच जाएगा, कोई डीएवी संस्थान भी बच जाएगा, कोई अच्छा जैन कॉलेज भी बच जाएगा- यह इसका प्रभाव होने वाला है। इसलिए मैं आपसे कह रही हूं। आपने अभी एख बात कही कि आपने एक ऑल पार्टी मीटिंग बुलायी थी, सर्वदलीय बैठक बुलायी थी, मुझे नहीं मालूम कि किस सदस्य ने यह बात यहां कही क्योंकि मैं उस समय सदन में नहीं थी। उन्होंने कहा कि केवल एक व्यक्ति बोला था और उससे डरकर, उसकी धमकी के कारण आप बदल गए यह बात पूर्णतया सत्य है। सभापति जी, मैं उस बैठक की आई विटनेस हूं साक्षी हूं। मैं उस बैठक में मौजूद थी और यह बात बिल्कुल सही है इन्होंने जो बैठक बुलायी, नीतिश जी ने बात शुरू की, अरुण जी उस पर हमारी ओर से बोले और सारी की सारी बैठक बहुत शाइस्तगी से, सर्व सम्भति से, एक ही स्वर में स्वर मिलाते हुए- कि एक संविधान संशोधन करिए, सुप्रीम कोर्ट ने जो निर्णय लाकर अभी तक का गिला हुआ कोटा निरस्त कर दिया है, उसकी संवैधानिक बैकिंग दीजिए और एक संविधान संशोधन का बिल लाइए- इश पर चल रही थीं करीब 22-23 पार्टियों के लोग बोले थे, छोटे-बड़े मिलाकर एक ही स्वर था, सबका सभवेत स्वर। कोई भिन्न स्वर निकला ही नहीं था और बहुत ही शालीनता से लग रहा था कि बिलकुल इस बैठक के बाद हम उठेंगे और एक दम एक कंसैंसस बनाकर उठेंगे उसके बाद एक व्यक्ति बोले थे। चुंकि दूसरे सदन के सांसद हैं इसलिए मैं नाम नहीं लूंगी, एआईएमआईएम पार्टी के हैं- वे बोले थे। अगर आपने टेप की बात की है, मैं चेयरमैन साहब को कहती हूं, चेयरमैन साहब, अपने कमरे में बुलाकर टेप सुनिए। सुनिए टेप। जो बोला था, वह भी और जिस टोन में बोला था, वह भी सुनिए। बहुत अच्छा हुआ जो इन्होंनें कही कि मेरे पास टेप है और मैं आपसे कहना चाहूंगी, सदन की तरफ से मैं आपसे कहती हूं, आप बुलाकर वह टेप सुनिए। उन्होंने यह कहा था कि मैं अभी तक की जो धारा चल रही है, उसके विपरीत बोलने जा रहा हूं और यह कह रहा हूं अगर आप यह बिल लाए तो हम केवल कोर्ट में ही नहीं जाएंगे, हम जन आन्दोलन करेंगे और सड़कों पर आग लगेगी, उन्होंने वह बात कही थी और वह जो टोन और टेनर था, वह टोन और टेनर किसी सर्वदलीय बैठक में आज से पहले मैंने सुना नहीं था और उसके बाद इन्होंने यह तय किया वरना केवल एक ही चीज़ पर सहमति बन रही थी कि संविधान संशोधन आए और संविधान संशोधन के कारण जो सुप्रीम कोर्ट के निर्णय का प्रभाव है, वह निरस्त हो जाए। हमारे देश के दलित, उपेक्षित, शोषित लोगों को यह आरक्षण प्राइवेट अनएडिड कॉलोज में मिल जाए... यह सबकी सहमति थी लेकिन यह फच्चर वहां फंसाया गया और जो मैंने इनसे कहा, केवल और केवल वोट बैंक की राजनीति करने के लिए इन्होंने ये लाइनें उसके अंदर डाली हैं और ये लाइनें डालकर, जैसा मैंने प्रारम्भ में कहा, इसकी आत्मा भी निकाल दी और इसका लाभ भी इन्होंने आधा कर दिया। इसीलिए मैंने यह संशोधन दिया है और मैं वापस आपसे अनुरोध कर रही हूं, करबद्ध निवेदन कर रही हूं। आपके पास बहुमत हैं, इसलिए बिल ते पारित हो जाएगा। हम भी बिल में साथ दे देंगे लेकिन अगर आपने यहां टोन सुनी होगी- हर व्यक्ति जो बोला है, उनमें से ज्यादातर लोगों ने इन पंक्तियों का विरोध किया है, रॉबर्ट खारशींग ने अपना अमेंडमेंट तक दिया है निर्मला देशपांडे जी गांधियन हैं, उन्होंने साइन करके पत्र तक दिया है- सब लोग आपसे यह

निवेदन कर रहे हैं कि कृपया यह गलती मत करिए, यह भूल मत करिए। हां, इन पंक्तियों को हटाने का ऑफिशियल अमेंडमेंट ले आइए। सुषमा स्वाराज से गुरेज़ हो सकता है कि उसका अमेंडमेंट कैसे पारित हो जाए, बिल्कुल मुझे कोई क्रेडिट नहीं चाहिए, कोई सेहरा नहीं बंधवाना, कोई श्रेय नहीं चाहिए आप ऑफिशियल अमेंडमेंट ले आइए, खारशींग मा मान करके ले आइए अपनी तरफ से ले आइए लेकिन एक सरकारी संशोधन ले आइए और इस बिल से जो लाभ सारे लोगों को मिलने वाला है, वह लाभ बने रहने दीजिए। वोट बैंक की राजनीति करते हुए कुछ बड़े लोगों के प्रभाव में आकर इन पंक्तियों को बनाए रखकर विधेयक की आत्मा को समाप्त मत करिए। इतनी ही कहकर मैं आज सदन से यह निवेदन करती हूं कि मेरे इस अमेंडमेंट पर वोटिंग के समय कृपया हां बोलकर इस संशोधन को पारित करवा दें ताकि जो काम सरकार नहीं कर रही, सदन के सांसद के नाते हम अपनी भूमिका निभा दें और अपने देश के उपक्षित लोगों को बचा लें। धन्यवाद।

डा. मुरली मनहोर जोशी : महोदय, अभी इस संशोधन के बारे में सुषमा जी ने अपना वक्तव्य दिया है, मैं उससे अपने को सम्बद्ध करता हूं, इसलिए दोहराऊंगा नहीं, लेकिन इस विधेयक के आने से और इसके कानून बन जाने से, शिक्षा के क्षेत्र में जो बहुत कुछ कठिनाइयां आएंगी, संभवतः उसका अंदाजा आपने नहीं लगाया है। यह विधेयक केवल उच्च शिक्षा या कुछ बड़ी संस्थाओं में आरक्षण से संबंधित नहीं है, क्योंकि इसमें सारी शिक्षा संस्थाओं को लिया गया है, तो एक प्रकार से प्राथमिक से लेकर उच्चतर तक, जितनी संस्थाएं हैं, वे सब इसकी परिधि में आ जाती हैं, अब ऐसी स्थिति में, जो हमारे सदन की, सरकार की और देश की इच्छा है कि शिक्षा में जल्दी से जल्दी समानता आए, शिक्षा में जल्दी से जल्दी सारे वर्ग एक समान शिक्षा प्राप्त करें, एक गुणवत्ता की शिक्षा प्राप्त करें, इससे उप पर बहुत आघात पहुंचता है, क्योंकि अभी माध्यमिक शिक्षा के विद्यालय हैं या छोटे विद्यालय हैं, जब उनमें, इस आरक्षण की व्यवस्था में माइनॉरिटी संस्थाओं में से आपने बहुत से लोगों को वंचित कर दिया और उसका बोझ फिर बाकी संस्थाओं पर पड़ा, तो इसका लाभ उठाकर हाई-स्कूल और इंटरमीडिएट भी उसी lingnistic minority के हिसाब से चलेंगे। उत्तर प्रदेश का आदमी जाकर आंध्र में हाई-स्कूल खोलेगा, आंध्र का आदमी जाकर उत्तर प्रदेश में हाई-स्कूल खोलेगा, और lingnistic minority के तौर पर वहां आरक्षण का प्रावधान समाप्त करे दें, तो यह स्थिति आ जाएगी, आप इस पर गौर करके देखिए। अगर केवल उच्च शिक्षा में, टेक्नीकल शिक्षा के बारे में यह संविधान का संशोधन होता, तो उसकी परिधि सीमित होती और उसका नियंत्रण करना भी आसान होता। इस बड़े परिधि के क्षेत्र में इसा नियंत्रण करना बहुत कठिन हो जाएगा, यह मैं आपसे निवेदन करना चाहता हूं, इसलिए जो इन्होंने कहा है, उस बात का आप स्वीकार करें।

दूसरी बात यह है कि कुछ ऐसी संस्थाएं हैं, जिनका माइनॉरिटी कैरेक्टर है और शायद विवादास्पद हो गया है, जैसा आपने भी उल्लेख किया, लेकिन उसमें आरक्षण है और उसके अलावा भी संस्थाएं हैं, जिनका माइनॉरेटी कैरेक्टर विवादास्पद नहीं है, लेकिन जो उस रूप में काम कर रही हैं। दिल्ली

हैं। दिल्ली में ही ऐसी संस्थाएं हैं, वहां भी आरक्षण है। उस सारे आरक्षण का क्या परिणाम होगा, इसको देखने की जरूरत है। मैं इस बात को स्पष्ट कर देना चाहता हूं कि इसका सीधा परिणाम, जैसा सुषमा जी ने कहा, उसको यदि गहराई से आप देखेंगे, तो इस देश के वंचित, खास तौर पर दलित और जनजातीय लोगों के ऊपर भारी पड़ने वाला है, इसलिए इस विधेयक में से आप इस बात को निकालिए। साथ ही साथ मेरा सुझाव यह होगा कि इसके बारे में जब भी कानून बने, तो आप राज्यों के कानून बनाने के बजाय पहले एक मॉडल कानून केंद्र से बनाएं, जिसके आधार पर राज्यों में कानून बन सकें, नहीं तो अगल-अलग राज्यों में इसके लिए अलग-अलग कानून आप बनाएंगे, तो फिर समस्याएं खड़ी होंगी, इसलिए यह बहुत गंभीरता का विषय है। मैं इस बारे में सहमत हूं कि आरक्षण होना चाहिए, इसमें मुझे कोई आपत्ति नहीं है। हमारी शिक्षा की नीति भी इसी से संबंधित थी और जहां तक माइनॉरिटीज का सवाल है, जितना काम हम लोगों के कार्यकाल में किया गया, प्रो. सोज़ ने खुद उसकी बहुत तारीफ की है कि कितना काम किया गया। ...(**व्यवधान**)... जी हां, मैं आपको बताना चाहता हूं कि आज अगर माइनॉरिटीज के लिए टेक्नीकल ऐजुकेशन की व्यवस्था की ...(**व्यवधान**)...

श्री सभापति : छोड़िए उसको ...(**व्यवधान**)...

डा. मुरली मनहोर जोशी : उसको रिकोग्नाइज्ड विद्यालय दिए, तो सबसे अधिक हमने किया। ...(**व्यवधान**)... मैं आपको बताना चाहता हूं इस बात को ...(**व्यवधान**)... मैं इस बात को बताना चाहता हूं। ... आपको तकलीफ क्यो हो रही है? ...(**व्यवधान**)... हम बताना चाहते हैं कि एन.डी.ए, सरकार ने माइनॉरिटीज के क्षेत्र में, भाषा के लिए, विद्यालयों के लिए, टेक्नीकल एजुकेशन के लिए ...(**व्यवधान**)...

श्री सभापति : ठीक है, ठीक है, जो किया। ...(**व्यवधान**)...

डा. मुरली मनोहर जोशी : उनकी महिलाओं की शिक्षा के लिए, उसकी लैंग्वेज, स्क्रप्ट और कल्चर को बचाने के लिए ...(**व्यवधान**)...

श्री सभापति : ठीक है... बीच में दूसरा कुछ रिकार्ड पर नहीं जाएगा।

डा. मुरली मनोहर जोशी : मैं बता सकता हूं, इसलिए यह मत कहिए। हम बहुत चिंतित हैं उसके लिए और मुझे अफसोस के साथ कहना पड़ता है कि सत्ताती, जिसके लिए हमने काम शुरू किया था, आपने उसको बंद कर दिया। सत्ताती, मुसलमानों की स्क्रिप्ट के साथ संबंधित है। ...(**व्यवधान**)...

श्री सभापति : खत्म कीजिए।

डा. मुरली मनोहर जोशी : इसलिए हम माइनॉरिटीज़ के विरोधी बिल्कुल नहीं हैं। वे शिक्षा में

आगे आएं, बढ़कर आगे आएं, इसके लिए हम पूरी सहायता दे रहे थे और आज भी अगर सरकार कोई कार्यक्रम लाएगी, तो हम उसमें सहयोग करेंगे।

श्री सभापति : बहुत बढ़िया, बहुत बढ़िया।

डा. मुरली मनोहर जोशी : लेकिन जो यह संशोधन है ...(**व्यवधान**)... यह बिल एक प्रतिगामी बिल हो जाएगा, अगर यह संशोधन आपने नहीं किया तो। इसलिए इन पंक्तियों को आप निकालें आप अपनी ओर से ले आएं, हमें कोई आपत्ति नहीं है, लेकिन इसको तत्काल निकाल दें, नहीं तो इस बिल का कोई उपयोग नहीं रहेगा।

श्री सभापति : थैंक यू। मंत्री जी आप कुछ बोलेंगे?

श्री अर्जुन सिंह : आदरणीय सभापति महोदय, ...(**व्यवधान**)... मैं सुषमा जी की तरह तर्क तो नहीं दे सकता हूं ...(**व्यवधान**)...

श्री सभापतिः आप डिस्टर्ब मत करिए, आप सुनिए।

श्री अर्जुन सिंह : उन्हें इस बात में बहुत विख्यात ख्याति है, जिस प्रकार वे तर्क-युद्ध में भाग लेती हैं, लेकिन एक बात मैं जरूर कहना चाहता हूं ...(**व्यवधान**)... एक बात मैं जरूर कहना चाहता हूं...(**व्यवधान**)...

श्री सभापति : आपके इस तरह बीच में बोलने से इनकी स्ट्रैंग्थ खत्म होगी।

श्री अर्जुन सिंह : मैं एक बात यह कहना चाहता हूं कि आपने उस बैठक का जो विवरण किया है, मुझे यह कल्पना भी नहीं था कि आप ऐसा गलत विवरण करेंगी। फिर भी, ...(**व्यवधान**)... फिर भी, आपने जो सुझाव दिए हैं। सभापति महोदय हमारे सर्वोच्च हैं। अगर वे चाहें तो वह टेप भी उनके समाने आ सकता है। वे स्वयं देखेंगे कि किसने किसी को किस प्रकार की धमकी दी। अपनी बात को कहना धमकी नहीं हैं ...(**व्यवधान**)... लेकिन आपने तो यह कह दिया कि सड़कों पर लड़ने के लिए तैयार थे ...(**व्यवधान**)...

श्रीमती सुषमा स्वाराजः टोन एंड टेनर ...(**व्यवधान**)...

श्री अर्जुन सिंह : टोन एंड टेनर, सब्जैक्ट तो अलग-अलग है न ...(**व्यवधान**)... जब सड़कों पर लड़ने की बात ही नहीं आई, तो टोन एंड टेनर क्या हुआ? ...(**व्यवधान**)...

श्री सभापति : मैं दोनो देख लूंगा। ...(**व्यवधान**)... अधिकृत और अनधिकृत दोनों देख लूंगा। आप चिंता मत करिए। ...(**व्यवधान**)... ठीक है, ठीक है। प्लीज़।

श्री अर्जुन सिंह : जहां तक मौलिक विषय है, जिसका कि आपने उल्लेख किया, अपने संशोधन

में तो सभापति महोदय, यह विषय केवल तर्क-वितर्क का नहीं है। आर्टिकल 30 का जो प्रावधान है, उसकी जो पृष्ठभूमि है, वह क्यों स्थापित हुआ और क्यों आज तक न तो किसी सरकार ने, न सुप्रीम कोर्ट के किसी जजमेंट ने उस आर्टिकल के बारे में ऐसी कोई प्रतिकूल टिप्पणी की है, जिसके हम सामने लाकर उस पर विचार करें। कोई कारण तो होगा ...(**व्यवधान**)... कोई कारण तो होगा। मैं इसलिए आपसे यह निवेदन कर रहा हूं कि किसी भी प्रावधान को जो गलत उपयोग हो रहा है, उसको दूर करने को तो उपाय सोचे जा सकते हैं। लेकिन जो संवैधानिक प्रावधान किए गए हैं, उसमें संशोधन करके और उनको कमजोर करने का विचार कम से कम यह सरकार कर ही नहीं सकती। यह मैं आपसे निवेदन करूंगा कि यह जो आपके पास आंकड़े आए हैं, जरा एक दफा उनका भी देख लें। मैं उनका कोई विरोध नहीं कर रहा हूं कि इतने लाख लोग बच जाएंगे, वंचित हो जाएंगे ...(**व्यवधान**)...

श्रीमती सुषमा स्वाराज : मैंने कोई ऐसा आंकड़ा दिया ही नहीं। ...(**व्यवधान**)...

श्री अर्जुन सिंह : हजारों में कहा है ...(**व्यवधान**)...

श्रीमती सुषमा स्वराज : सभापति महोदय, मैंने तो पूरे भाषण मे आंकड़े पढ़ा भी नहीं था, बोला भी नहीं था ...(**व्यवधान**)...

श्री सभापति : आपने नहीं कहा होगा, किसी और ने कहा होगा। ...(**व्यवधान**)...

श्रीमती सुषमा स्वराज : जवाब तो मेरी बात का दे रहे हैं...(**व्यवधान**)...

श्री अर्जुन सिंह : सभापति महोदय, इस विषय को इतने सहज भाव से लेने का नहीं है। वस्तु स्थिति जरूर पता की जाए, लेकिन देश में असली स्थिति क्या है, वह तो मैंने शुरू में आपको बताया है।

श्री सभापतिः बताया है।

श्री अर्जुन सिंह : वे आंकड़े मैं कहीं और जगह से नहीं लाया था, अपने ही देश के जो आंकड़े आए हैं, उन्हीं का उल्लेख कर रहा था। यह कहना कि इतने ज्यादा लोग उसमें रह जाएंगे, जब उनके पास प्रावधान ही नहीं है। आज सौ में से एक अल्पसंख्यक समुदाय का व्यक्ति हायर एजुकेशन मे पहुंचता है। वह किसको अपना स्थान दे देगा, कितने लोगों को दे देगा? ऐसी अतिशयोक्तिपूर्ण बातें करने से तो कोई फायदा नहीं है। मैं समझता हूं कि मैं आपको कोई पार्टी के आधार पर, कोई आरोप के रूप में कुछ नहीं कहना चाहता। मेरा शूरू से यही कहने का मन्तव्य नहीं था क्योंकि मैं जानता था कि अंततः लोक सभा में जैसा हुआ, कि एक कंसेसस से यह विधेयक पारित होगा। फिर उसके बाद सही काम शुरू होगा, जिसमें आपकी आवश्यकता होगी। आपका भी तीन राज्यों में शासन है। ...(**व्यवधान**)...

एक माननीय सदस्य : तीन नहीं, पांच। ...(**व्यवधान**)...

श्री अर्जुन सिंहः पांच ही सही। उन पांचों में क्या होगा? ...(**व्यवधान**)... उन पांच में क्या होगा, इस बात को देखना पड़ेगा।

डा. मुरली मनोहर जोशी : बाकी राज्यों का भी हम देखेंगे। बाकी राज्यों में क्या होगा, इसको भी हम देखेंगे। ...(**व्यवधान**)...

श्री अर्जुन सिंह : जी हां, देखिए। सब राज्यों को देखना होगा, इसलिए इसमें कोई कंपटीशन नहीं है। इसमें क्या किया है और आपने क्या किया है, वह तो जब बजट सेशन होगा, तब विचार-विमर्श होगा।

सभापति महोदय, बजट सेशन में हम लोग अपनी बात कहेंगे। आज तो इस विधेयक को जिस संदर्भ में प्रस्तुत किया गया है, पारित करने की कृपा करें और इस संशोधन को न रखें यह मेरी प्रार्थना है। ...(**व्यवधान**)...

श्रीमती सुषमा स्वराज : सभापति जी, मैं आपसे निवेदन करती हूं कि मेर अमेंडमेंट पर वोटिंग कराओ। मंत्री जी कोई जवाब नहीं दे सके हैं।

MR. CHAIRMAN: Now, shall put the Amendment moved by Shrimati Sushma Swaraj to vote. The question is

'That at page 2, lines 7-8 the words "other than the minority educational institutions referred to in clause (1) of article 30" be *deleted."*

The motion was negatived.

श्रीमती सुषमा स्वराज : सबका मन तो मेरे साथ है, मगर बटन उनके साथ है। ...(**व्यवधान**)...

डा. मुरली मनोहर जोशी : सर, डिवीजन मांगा है। ...(**व्यवधान**)...

श्री सभापतिः छोड़िए। क्लॉज 2 पर डिवीजन। ...(**व्यवधान**)... क्लॉज 2 पर डिवीजन हो रहा है। ...(**व्यवधान**)... मैं एक बात क्लीयर कर दूं। ...(**व्यवधान**)... एक मिनट सुनिए। जो अमेंडमेंट मुव किया गया था वह मैंने डिक्लेयर कर दिया है कि अमेंडमेंट निगेटिव है, नंबर एक। इसके बाद में आता है यह क्लॉज-2 जिसमें वोटिंग होगा। ...(**व्यवधान**)...The question is:

'That clause 2 stands part of the Bill."

The *House divided*

MR. CHAIRMAN: Ayes: 173
Noes:2

Ayes:173

Acharya, Shri Suryakantbhai
Ahluwalia, Shri S.S
Ahmed, Shri Sk. Khabir Uddin
Akhilesh Das, Dr.
Alvi, Shri Raashid
Anand, Shri R.K.
Anand Sharma, Shri
Anbalagan, Shri S.
Antony, Shri A. K.
Apte, Shri Balavant *alias* Bal
Apte, Shri Devdas
Ashwani Kumar, Shri
Azad, Shri Gandhi
Azmi, Shri Abu Asim
Azmi, Maulana Obaidullah Khan

Bachani, Shri Lekhraj
Bagrodia, Shri Santosh
Barot, Shri Jayantiial
Barupal, Shrimati Jamana Devi
Basha, Shri S. M. Laljan
Basu, Shri Nilotpal
Bhandary, Prof. Ram Deo
Bhardwaj, Shri Hansraj
Bhardwaj, Shri Suresh
Bhattacharjee, Shri Karnendu
Bhattacharya, Shri Manoj
Bose, Shri Swapan Sadhan

Cariappa, Shrimati Prema
Chandran, Shri S. S.
Chatterjee, Shri Prasanta
Chavan, Shri Prithviraj
Chavan, Shri Vasant
Condpan, Shri Silvius

Darda, Shri Vijay J.
Deora, Shri Murli
Dhawan, Shri R.K.
Dhinakaran, Shri T.T.V.
Durga, Shrimati N.P.
Dwivedi, Shri Janardan

Faguni Ram, Dr.
Fernandes, Shri Oscar

Gavai, Shri R.S.
Gill, Dr. M.S.
Gnanadesikan, Shri B.S.
Goenka, Shri R.P.
Govindarajar, Shri N.R.
Gupta, Shri Prem Chand

Hanprasad, ShriB.K
Hema Malini, Shrimati
Heptulla, Dr. (Shrimati) NajmaA.

Indira, Shrimati S.G.

Jaitley, ShriArun
Joshi, Dr. Murli Manohar

Kamaraj, Shri R.
Karan Singh, Dr.
Karat, Shrimati Brinda
Kashyap, Shri Ramadhar

Kasturirangan, Dr. K.
Kesari, Shri Narayan Singh
Khan, Shri K. Rahman
Khan, Shri S.P.M. Syed
Khandelwal, Shri Pyarelai
Kharshiing, Shri Robert
Kharwar, Shri Ghs sshyam Chandra
Kidwai, Shrimati Mohsina
Kovind, Shri Ram Nath
Krishnamurthy K., Shri Jana
Kshatriya, Prof. Alka Balram
Kurian, Prof. P.J.

Lath, Shri Surendra

Madhu, Shri Penumalli
Mahendra Prasad, Dr.
Maheshwari, Shri P.K.
Majumdar, Shri Chittabrata
Malaisamy, Dr. K.
Manaklao, Dr. Narayan Singh
Mandal, Shri Mangani Lal
Mannar, Shrimati Kamla
Maroo, Shri Ajay
Mayawati, Miss Meena, Shri
Moolchand Meghe, Shri Datta
Misra, Shri Satish Chandra
Mukherjee, Shri Dipankar
Murthy, Shri KB. Krishna

Naik, Shri Shantaram Laxman
NandiYellaiah, Shri
Naqvi, Shri MukhtarAbbas
Narayanan, Shri P.G.
Narayanasamy, Shri V.
Natchiappan, Shri E.M. Sudarsana
Natwar Singh, Shri K.
Nayak, Dr. Radhakant
Nishad, Shri Jai Narain Prasad
Nishad, Shri Vidya Sagar

Pachouri, Shri Suresh
Pany, Shri Rudra Narayan
Parmar, Shri Kripai
Parmar, Shri Raju
Patel, Dr. A. K.
Patel Shri Ahmed
Patel, Shri Praful
Patel, Shri Surendra Motilal
Patil, Shri Shivraj Vishwanaih
Perumal, Shri C.
Pilania, Dr. Gyan Prakash
Pillai, Shri K. Chandran
Pillai, Shri Thennaia G. Balakrishna
Poojary, Shri Janardhana
Prasad, Shri Ravi Shankar
Premachandran, Shri N. K
Punj, Shri Balbir K.

Rai, Shrimati Kum Kum
Raikar, Shrimati Bimba
Rajasekharan, Shri M.V.
Rajkumar, Dr. Alladi P.

Ramachandraiah.Shri C.
Ramadoss, Dr. Anbumani
Ramesh, Shri Jairam
Rao, Dr. Dasari Narayana
Rao, Shri K. Rama Mohana
Rao, Shri V. Hanumantha
Raut, Shri Sanjay
Ravi, Shri Vayalar
Rawat, Shri Harish
Reddy, Shri Ravula Chandra Sekar
Reddy, Dr. T. Subbarami
Roy, Shri Abani
Roy, Shri Tarini Kanta

Sabharwal, Shri Dharam Pal
Sahu, Shri Ram Narayan
Samadani, Shri M.P. Abdussamad
Sanghi, Shri Gireesh Kumar
Sarkar, Shri Matilal
Seelam, Shri Jesudasu
Selvan, Shri Thanga Tamil
Sharma, Shri Laxminarayan
Sharma, Shri Satish Kumar
Sharmah, Shri Dwijendra Nath
Shukla, Shri Rajeev
Shunmugasundaram, Shri R.
Siddiqui, Shri Shahid
Singh, ShriArjun
Singh, Shri Bashistha Narain
Singh, Shri Bhagwati
Singh, Shri Birabhadra
Singh, Shri Digvijay
Singh, Shri Jaswant
Singh, Dr. Manmohan
Singh, Shrimati Maya
Singh, Shri Veer
Sinha, Shri Shatrughan
Sinha, Shri Yashwant
Sirigireddy, Shri Rama Muni Reddy
Soni, Shrimati Ambika
Soz, Prof. Saif-ud-Din
Sukhbuns Kaur, Shrimati
Swaraj, Shrimati Sushma
Taimur, Shrimati Syeda Anwara
Tariq Anwar, Shri
Thakur, Dr. Prabha
Thirunavukkarasar, Shri Su.
Trivedi, Shri Dinesh

Vanga Geetha, Shrimati
Varma, Prof. R.B.S.
Vasan, Shri G.K.
Verma, Shri Vikram
Vijayaraghavan, Shri A.
Vora, Shri Motilal

Yadav, Shri Sharad
Yadav, Shri Subhash Prasad
Yadav, Shri Vijay Singh
Yechury, Shri Sitaram

Noes: 2

Joshi, Shri Sharad Anantrao
Mitra, Dr. Chandan

The motion was adopted by a *majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

MR. CHAIRMAN: Now, I shall put clause 1, the Enacting Formula and the Title to vote. The question is:

"That clause 1, the Enacting Formula and the Title stand part of the Bill."

The House divided

MR. CHAIRMAN: Ayes: 173
Noes: 2

Ayes:173

Acharya, Shri Suryakantbhai
Ahluwalia, Shri S.S.
Ahmed, Shri Sk. Khabir Uddin
Akhilesh Das, Dr.
Alvi Shri Raashid
Anand, Shri R.K.
Anand Sharma, Shri
Anbalagan, Shri S.
Antony, Shri A.K.
Apte. Shri Balavant *alias* Bal

Apte, Shri Devdas

Ashwani Kumar, Shri
Azad, Shri Gandhi
Azmi, Shri Abu Asim
Azmi, Maulana Obaidullah Khan

Bachani, Shri Lekhraj
Bagrodia, Shri Santosh
Barot, Shri Jayantilal
Barupal, Shrimati Jamana Devi
Basha, Shri S.M. Laljan
Basu, Shri Nilotpal
Bhandary, Prof, Ram Deo
Bhardwaj, Shri Hansraj
Bhardwaj, Shri Suresh
Bhattacharjee, Shri Karnendu
Bhattacharya, Shri Manoj
Bose, Shri Swapan Sadhan

Cariappa, Shrimati Prema
Chandran, Shri S. S.
Chatterjee, Shri Prasanta
Chavan, Shri Prithviraj
Chavan, Shri Vasant
Condpan, Shri Silvius

Darda, Shri Vijay J.
Deora, Shri Murli
Dhawan, Shri R.K.
Dhinakaran, ShriT.T.V.
Durga, Shrimati, N.P.
Dwivedi, Shri Janardan

Faguni Ram, Dr.
Femandes, Shri Oscar

Gavai, Shri R.S.
Gill, Dr. M.S.
Gnanadesikan, Shri B.S.
Goenka, Shri R.P
Govindarajar, Shri N.R.
Gupta, Shri Prem chand

Hariprasad, Shri B.K.
Hema Malini, Shrimati
Heptulla, Dr. (Shrimati) Najma A.

Indira, Shrimati S.G.

Jaitley, Shri Arun
Joshi, Dr. Murli Manohar

Kamaraj, Shri R.
Karan Singh, Dr.
Karat, Shrimati Brinda
Kashyap, Shri Ramadhar
Kasturirangan, Dr. K.
Kesari, Shri Narayan Singh
Khan, Shri K. Rahman
Khan, Shri S.P.M. Syed
Khandelwal, Shri Pyarelal
Kharshiing, Shri Robert

Kharwar, Shri Ghanshyam
Kidwai, Shrimati Mohsina
Kovind, Shri Ram Nath
Krishnamurthy K., Shri Jana
Kshatriya, Prof. Alka Balram
Kurian, Prof. P.J.

Lath, Shri Surendra

Madhu, Shri Penumalli
Mahendra Prasad, Dr.
Maheshwari, Shri PK.
Majumdar, Shri Chittabrata
Malaisamy, Dr. K.
Manaklao, Dr. K.
Manaklao, Dr. Narayan Singh
Mandal, Shri Mangani Lal
Manhar, Shrimati Kamla
Maroo, Shri Ajay
Mayawati, Miss
Meena, Shri Moolchand
Meghe, Shri Datta
Misra, Shri Satish Chandra
Mukherjee, Shri Dipankar
Murthy, Shri K.B. Krishna
Naik, Shri Shantaram Laxman
Nandi Yellaiah, Shri
Naqvi, Shri Mukhtar Abbas
Narayanan, Shri P.G.
Narayanasamy, Shri V.
Natchiappan, Shri E.M. Sudarsana
Natwar Singh, Shri K.
Nayak, Dr. Radhakant
Nishad, Shri Jai Narain Prasad
Nishad, Shri Vidya Sagar

Pachouri, Shri Suresh
Pany, Shri Rudra Narayan
Parmar, Shri Kripal
Parmar, Shri Raju
Patel, Dr. A.K.
Patel, Shri Ahmed
Patel, Shri Praful
Patel, Shri Surendra Motilal
Patil, Shri Shivraj Vishwanath
Perumal, Shri C.
Pilania, Dr. Gyan Prakash
Pillai, Shri K. Chandran
Pillai, Shri Thennala G. Balakrishna
Poojari, Shri Janardhana
Prasad, Shri Ravi Shankar
Premachandran, Shri N.K.
Punj, Shri Balbir K

Rai, Shrimati Kum Kum
Raikar, Shrimati Bimba
Rajasekharan, Shri M.V.
Rajkumar, Dr. Alladi P.
Ramachandraiah, Shri C.
Ramadoss, Dr. Anbumani
Ramesh, Shri Jairam
Rao, Dr. Desari Narayana
Rao, Shri K. Rama Mohana
Rao, Shri V. Hanumantha

Raut, Shri Sanjay

Ravi, Shri Vayalar

Rawat, Shri Harish

Reddy, Shri Ravula Chandra Sekar

Reddy, Dr. T. Subbarami

Roy, Shri Abani

Roy, Shri Tarini Kanta

Sabharwal, Shri Dharam Pal

Sahu, Shri Ram Narayan

Samadani, Shri M.P.

Abdussamad

Sanghi, Shri Gireesh Kumar

Sarkar, Shri Matilal

Seelam, Shri Jesudasu

Selvan, Shri Thanga Tamil

Sharma, Shri Laxminarayan

Sharma, Shri Satish Kumar

Sharmah, Shri Dwijendra Nath

Shukla, Shri Rajeev

Shunmugasundaram, Shri R.

Siddiqui, Shri Shahid

Singh, Shri Arjun

Singh, Shri Bashistha Narain

Singh, Shri Bhagwati

Singh, Shri Birabhadra

Singh, Shri Digvijay

Singh, Shri Jaswant

Singh, Dr. Manmohan

Singh, Shrimati Maya

Singh, Shri Veer

Sinha, Shri Shatrughan

Sinha, Shri Yashwant

Sirigireedy, Shri Rama Muni Reddy

Soni, Shrimati Ambika

Soz, Prof. Saif-ud-Din

Sukhbuns Kaur, Shrimati

Swaraj, Shrimati Sushma

Taimur, Shrimati Syeda Anwara

Tariq Anwar, Shri

Thakur, Dr. Prabha

Thirunavukkarasar, Shri Su.

Trivedi, Shri Dinesh

Vanga Geetha, Shrimati

Varma, Prof. R.B.S.

Vasan, Shri G.K.

Verma, Shri Vikram

Vijayaraghavan, Shri A.

Vora, Shri Motilal

Yadav, Shri Sharad

Yadav, Shri Subhash Prasad

Yadav, Shri Vijay Singh

Yechury, Shri Sitaram

Noes: 2

Joshi, Shri Sharad Anantrao
Mitra, Dr. Chandan

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

श्री अर्जुन सिंह : आदरणीय सभापति महोदय, मैं निवेदन करता हूं कि सदस्य इस विधेयक को पारित करने की कृपा करें।

MR. CHAIRMAN: The question is: "That the Bill be passed."

The House divided

MR. CHAIRMAN: Ayes: 173
Noes: 2

Ayes:173

Acharya, Shri Suryakantbhai
Ahluwalia, Shri S.S.
Ahmed, Shri Sk. Khabir Uddin
Akhilesh Das, Dr.
Alvi, Shri Raashid
Anand, Shri R.K.
Anand Sharma, Shri
Anbalagan, Shri S.
Antony, Shri A. K.
Apte, Shri Balavant alias Bal'
Apte, Shri Devdas
Ashwani Kumar, Shri

Azad, Shri Gandhi

Azmi, Shri Abu Asim
Azmi, Mauiana Obaidullah Khan

Bachani, Shri Lekhraj
Bagrodia, Shri Santosh Barot,
Shri Jayantilal
Barupai, Shrimati Jamana Devi
Basha, Shri S. M. Laljan
Basu, Shri Nilotpal
Bhandary, Prof. Ram Deo
Bhardwaj, Shri Hansraj
Bhardwaj, Shri Suresh
Bhattacharjee, Shri Karnendu
Bhattacharya, Shri Manoj
Bose, Shri Swapan Sadhan

Cariappa, Shrimati Prema
Chandran, Shri S. S.
Chatterjee, Shri Prasanta
Chavan, Shri Prithviraj
Chavan, Shri Vasant
Condpan, Shri Silvius

Darda, Shri VijayJ.
Deora, Shri Murli
Dhawan, Shri R.K.
Dhinakaran, Shri T.T.V.
Durga, Shrimati N.P.

Dwivedi, Shri Janardan

Faguni Ram, Dr.
Fernandes, Shri Oscar

Gavai, Shri R.S.
Gill, Dr. M. S.
Gnanadesikan, Shri B.S.
Goenka, Shri R.P.
Govindarajar, Shri N.R.
Gupta, Shri Prem Chand

Hariprasad, Shri B.K.
Hema Malini, Shrimati
Heptulla, Dr. (Shrimati) NajmaA.

Indira, Shrimati S.G.

Jaitley, Shri Arun
Joshi, Dr. Murli Manohar

Kamaraj, Shri R.
Karan Singh, Dr.
Karat, Shrimati Brinda
Kashyap, Shri Ramadhar
Kasturirangan, Dr. K.
Kesari, Shri Narayan Singh
Khan, Shri K. Rahman
Khan, Shri S.P.M. Syed
Khandelwal, Shri Pyarelal
Kharshiing, Shri Robert

Kharwar, Shri Ghanshyam Chandra
Kidwai, Shrimati Mohsina
Kovind, Shri Ram Nath
Krishnamurthy K., Shri Jana
Kshatriya, Prof. Alka Balram
Kurian, Prof. P.J.

Lath, Shri Surendra

Madhu, Shri Penumalli
Mahendra Prasad, Dr.
Maheshwari, Shri PK.
Majumdar, Shri Chittabrata
Malaisamy, Dr. K.
Manaklao, Dr. Narayan Singh
Mandal, Shri Mangani Lai
Manhar, Shrimati Kamla
Maroo, Shri Ajay
Mayawati, Miss
Meena, Shri Moolchand"
Meghe, Shri Datta
Misra, Shri Satish Chandra
Mukherjee, Shri Dipankar
Murthy, Shri K.B. Krishna
Naik, Shri Shantaram Laxman
Nandi Yellaiah, Shri
Naqvi, Shri Mukhtar Abbas
Narayanan, Shri P.G.
Narayanasamy, Shri V.
Natchiappan, Shri E.M. Sudarsana
Natwar Singh, Shri K.
Nayak, Dr. Radhakant
Nishad, Shri Jai Narain Prasad
Nishad, Shri Vidya Sagar

Pachouri, Shri Suresh
Pany, Shri Rudra Narayan
Parmar, Shri Kripal
Parmar, Shri Raju
Patel, Dr. A. K.
Patel, Shri Ahmed
Patel, Shri Praful
Patel, Shri Surendra Motilal
Patil, Shri Shivraj Vishwanath
Perumal, Shri C.
Pilania, Dr. Gyan Prakash
Pillai, Shri K. Chandran
Pillai, Shri Thennala G. Balakrishna
Poojary, Shri Janardhana
Prasad, Shri Ravi Shankar
Premachandran, Shri N. K.,
Punj, Shri Balbir K.

Rai, Shrimati Kum Kum
Raikar, Shrimati Bimba

Rajasekharan, Shri M.V.
Rajkumar, Dr. Alladi P.
Ramachandraiah, Shri C.
Ramadoss, Dr.Anbumani
Ramesh, Shri Jairam
Rao, Dr. Dasari Narayana
Rao, Shri K. Rama Mohana
Rao, Shri V Hanumantha
Raut, Shri Sanjay
Ravi, Shri Vayalar
Rawat, Shri Harish
Reddy, Shri Ravula Chandra Sekar
Reddy, Dr. T. Subbarami
Roy, ShriAbani
Roy, Shri Tarini Kanta

Sabharwal, Shri Dharam Pal
Sahu, Shri Ram Narayan
Samadani, Shri M.P. Abdussamad
Sanghi, Shri Gireesh Kumar
Sarkar, Shri Matilal
Seelam, Shri Jesudasu
Selvan, Shri Thanga Tamil
Sharma, Shri Laxminarayan
Sharma, Shri Satish Kumar
Sharmah, Shri Dwijendra Nath
Shukla, Shri Rajeev
Shunmugasundaram, Shri R.
Siddiqui, Shri Shahid
Singh, Shri Arjun
Singh, Shri Bashistha Narain
Singh, Shri Bhagwati
Singh, Shri Birabhadra
Singh, Shri Digvijay
Singh, Shri Jaswant
Singh, Dr. Manmohan
Singh, Shrimati Maya
Singh, Shri Veer
Sinha, Shri Shatrughan
Sinha, Shri Yashwant
Sirigireddy, Shri Rama Muni Reddy
Soni, Shrimati Ambika
Soz, Prof. Saif-ud-Din
Sukhbuns Kaur, Shrimati
Swaraj, Shrimati Sushma

Taimur, Shrimati SyedaAnwara
Tariq Anwar, Shri
Thakur, Dr. Prabha
Thirunavukkarasar, Shri Su.
Trivedi, Shri Dinesh

Vanga Geetha, Shrimati
Varma, Prof. R.B.S.
Vasan, Shri G.K.
Verma, Shri Vikram
Vijayaraghavan, Shri A.
Vora, Shri Motilal

Yadav, Shri Sharad
Yadav, Shri Subhash Prasad
Yadav, Shri Vijay Singh
Yechury, Shri Sitaram

Noes: 2

Joshi, Shri Sharad Anantrao
Mitra, Dr. Chandan

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

STATEMENTS BY MINISTERS

Status of Implementation of Recommendations Contained in the Ninth Report of the Department-related Parliamentary Standing Committee on Coal and Steel

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI): Sir, on behalf of Shri Sis Ram Ola, I make a statement on the status of implementation of recommendations contained in the Ninth Report of the Department-related Parliamentary Standing Committee on Coal and Steel (14th Lok Sabha).

Status **of Implementation of Recommendations Contained in The Sixth Report of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice**

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): Sir, I make a statement on the status of implementation of recommendations contained in the Sixth Report of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice.

[MR. DEPUTY CHAIRMAN in the Chair]

Status of Implementation of Recommendations Contained in the Fifteenth, Sixteenth and Seventeenth Reports of the Department-related Parliamentary Standing Committee on Information Technology

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY Cf- PARLIAMENTARY AFFAIRS (SHRI SURESH